

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Appeal No. 12 of 2024/EZ

“SEVASETU” & Ors
..... Petitioners

Verses

The State Environment Impact Assessment Authority

..... Respondents

Affidavit on Behalf of the Opposite Party/Respondent No. 01

State Environment Impact Assessment Authority (SEIAA)

BIHAR

VOLUME NO. I

Page No. 1 to 198

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Or

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Dated: 24/10/2024

Place: Patna

Anamika Pandey
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8336835229

Dr.

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SL No. 6179 Date 24.10.24

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EASTERN ZONE BENCH, KOLKATA

Appeal No. 12 of 2024/EZ

“SEVASETU” & Ors

..... Petitioners

Verses

The State Environment Impact Assessment Authority

..... Respondents

Affidavit on Behalf of the Opposite Party/Respondent

No. 01 State Environment Impact Assessment Authority

(SEIAA) BIHAR

Abhay Kumar who is identified by Advocate A. Singh solemnly affirmed by Advocate A. Singh this affidavit apart from this nothing stamp/CCJ fees etc. 1/5 3 Sub rule 4A

I, Abhay Kumar, Son of Late Sheodayal Sharma, aged about 50 years, by occupation service, resident of Jalalpur City, Ramjaipal Road, Patna, Bihar, do hereby solemnly affirm and state as follows:-

1. That I am at present posted as Member Secretary of the State Environment Impact Assessment Authority, Bihar.
2. That I am well acquainted with the facts and circumstances of the case.
3. That I have gone through the contents of the application and have Fully understood the same.

That, the applicant, in the application, has impleaded the State Environment Impact Assessment Authority (SEIAA for



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short) as Respondent No. 1, as also the applicant has impleaded other Respondents representing the State Government and Bihar State Pollution Control Board.

5. That it is stated that SEIAA is an instrumentality of the Central Government being created under the Environment Impact Assessment Notification 2006 (as amended from time to time) (hereinafter referred to as 'the EIA notification' for brevity) issued by the Central Government represented through the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi. The said statutory notification was issued under the provisions of the Environment (Protection) Act, 1986.
6. That it is stated that role of the SEIAA is to consider and grant Environmental Clearances as per the Schedule mentioned in the EIA Notification as amended from time to time.
7. The present appeal assailing the Environmental Clearance (EC in short) is, however, vehemently contested and opposed, as the EC was granted as per the EIA Notification, 2006.
8. The appellants have no *locus standi* to file this appeal.
9. In fact, the stay granted by this Hon'ble Tribunal may also be vacated in view of the facts placed in this reply affidavit.
10. That, based on the materials available in the connected file in



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the Secretariat of SEIAA pertaining to the project in question, following facts emerge:-

- a. Total lease area for sand mining is 96.40 Hectares and therefore, the project under the EIA Notification falls under the B1 category.
- b. The project site is situated at Rohtas Sand Ghat 08, comprising Khata Nos. 783, 109, Khesra No. 3659 (P) within Mauza Darihat, Block Dehri, District Rohtas on *Sone* River in the State of Bihar.
- c. The Project Proponent/sand settlee is M/s Shivam Coke Private Limited.
- d. On 19.05.2023 under Letter No. 2640, the Officer on Special Duty, Mines and Geology Department, Government of Bihar, Patna had approved the mining plan in favour of M/s Shivam Coke Private Limited for sand mining at Rohtas District on *Sone* River Block No. 8. **A copy of the Letter No. 2640 dated 19.05.2023 is annexed as Annexure- A**
- e. The answering respondent states that the approved Mining Plan received from the Mines Department above referred carries with it Progressing Mine –Closure Plan prepared by the QCI NABET accredited agency i.e. United Exploration India Private Limited which under its Chapter 12 also carries with it the Environment Management Plan (EMP). **A copy of the approved Mining Plan including Progressing Mine Closure Plan prepared by the QCI**



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NABET accredited agency is annexed as Annexure- B

- f. The private respondent / sand settles, namely, M/s Shivam Coke Private Limited submitted an online proposal bearing Online Proposal No. SIA/BR/MIN/430619/2023 on 25.05.2023.
- g. The same was followed by submission of hard copies thereof on 05.06.2023 with Terms of Reference (TOR) Application for sand mining project at Rohtas Sone - 08 on Sone River along with pre-feasibility report (PFR) and TOR with letter of intent (LOI), Key Plan, Surface cum Geological Section Plan, Haul Road Map and Toposheet Map along with a demand draft of Rs. Three Lakhs in favour of the Member Secretary of SEIAA as processing fee with a forwarding letter dated 05.06.2023 in the Office of Member Secretary, SEIAA, Bihar with a request to issue Terms of Reference (TOR). **Copies of the application dated 5.6.2023 with supporting documents are annexed as Annexure- C.**
- h. Upon receipt of the same, File No. SIA/1(a)/2428/2023 was generated by the office of SEIAA, Bihar.



- i. It is stated that as per S.O. 996 [E] dated 10.04.2015 under which the Central Government amended the EIA Notification, 2006, it introduced the Standard Terms of Reference (ToR in

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short) after acceptance of the proposal by the Regulatory Authority within thirty days of the acceptance of application and these standard Terms of Reference (TOR) shall enable the project proponent to commence preparation of an Environment Impact Assessment report after successful online submission and registration of the application. **A copy of the S.O. 996 [E] dated 10.04.2015 is annexed as Annexure - D**

- j. Since, in such matters, standard Terms of Reference (TOR) has been prescribed by the MoEF and CC with reference to said Online Proposal No. SIA/BR/MIN/430619/2023, File No. SIA/1(a)/2428/2023, standard Terms of Reference was issued in favour of the project proponent on 6.6.2023 upon receipt of the above-mentioned processing fee on 05.06.2023 based on the online application for TOR dated 25.05.2023. **A copy of the TOR dated 06.06.2023 with stand TOR is annexed as Annexure - E**

- k. The baseline data was collected by the project proponent in post-monsoon season from 1st of October 2023 till 31st of December 2023.

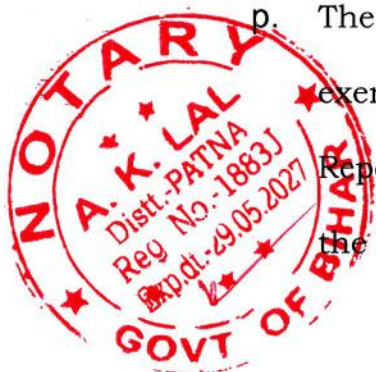
On the basis of the Terms of Reference (ToR) issued to the



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Project Proponent, the accredited Consultant of the Project Proponent carries out the Environmental Impact Assessment (EIA) study & prepares the EIA Report.

- m. The Consultant is required to make a comprehensive study of the Environmental impact of the said project, with at least one season data (except monsoon season), as required by the CPCB Notification of 2009 relating to the water quality, noise level, soil and flora and fauna.
- n. The EIA Study and preparation of the EIA Report would require a minimum of 90 days on part of the Consultant as per Standard Terms of Reference (ToR) issued by Ministry of Environment, Forest and Climate Change, Government of India.
- o. Thereafter, the *draft* EIA Report is required to be submitted by the Project Proponent to Bihar State Pollution Control Board (BSPCB), for conducting public consultation including hearing.
- p. The time prescribed to the BSPCB for completing the said exercise, is within 45 days of the submission of the draft EIA Report by the Applicant / Project Proponent, in terms of Stage (3) of the EIA Notification of 2006.



- q. Thereafter, the process of public consultation/public hearing was carried out by a separate statutory body under the EIA Notification i.e. the Bihar State Pollution Control Board and under Letter No. 821 dated 15.04.2024 the Member Secretary of the Pollution Control Board apprised the Member Secretary of SEIAA, Bihar that on 15.03.2024 public hearing was held, and report has been prepared. **Copies of the Letter No. 821 dated 15.04.2024 with enclosure are annexed as Annexure- F.**
- r. It is stated herein that in public hearing/public consultation the SEIAA has no active role to play as the same is carried out by the Pollution Board as is mandated under the EIA Notification.
- s. After the process of public hearing/consultation, in fact, the online proposal no.SIA/BR/MIN/476700/2024 was generated on Parivesh Portal by the project proponent on 15.06.2024.
- t. Thereafter, the project proponent had submitted hard copies of the final Environment Impact Assessment report incorporating the public hearing minutes and TOR compliance with respect to the project in question under their letter dated 21.06.2024 which was received in SEIAA on the same day i.e. on 21.06.2024. **A copy of the letter dated 21.06.2024 of the project proponent is**



annexed as Annexure- G

- u. In this regard, online proposal as stated above was also generated by the project proponent on the portal under Online Proposal No. SIA/BR/MIN/476700/2024 which has been mentioned in the bottom of the above letter dated 21.06.2024 by the office of SEIAA upon receipt of the hard copy for identification.
- v. In fact, after completion of the Public Consultation, the Project Proponent is required to address all the material Environmental concerns expressed during this process, and make appropriate changes in the draft EIA, before submission of the final EIA Report to the SEAC, through SEIAA.
- w. Thereafter in terms of Clause 7 (i). IV Stage (4) of the EIA Notification, the final EIA Report is appraised by the SEAC which may make recommendations to the SEIAA either for grant of prior Environmental clearance to the Applicant on stipulated terms and conditions, or reject the Application for prior Environmental Clearance, assigning the reasons for the same.



The appraisal by the SEAC, however, has to be conducted within

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60 days of the receipt of the final EIA report and it has to be submitted to the SEIAA together with its recommendation.

- y. Thereafter, in terms of Clause 8 of the EIA Notification, the SEIAA shall consider recommendation from the SEAC and convey its decision to the project proponent within forty-five days and thus a total of 105 day from the date of receipt of final EIA Report.
- z. Thus, as per the procedure prescribed, upon receipt of the above documents SEAC considered and appraised the project in its meeting held on 13.07.2024 for grant of Environmental Clearance and its minutes were circulated under Ref. No. 431 dated 15.07.2024 under which against Agenda Item No. 9 the project proponent's case was deliberated and observing that the sand ghat in question has been mentioned in the District Survey Report (DSR) approved by the SEIAA on 23.05.2022 and after considering the materials including the presentation of the project proponent, it recommended for grant of Environmental Clearance to the project in question. **A copy of the Ref. No. 431 dated 15.07.2024 (minutes of the SEAC meeting held on 13.07.2024 in part) is annexed and marked with ANNEXURE-**



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aa. Thereafter, SEIAA Bihar in its meeting held on 24.07.2024 and 25.07.2024 (minutes whereof were circulated under Ref. No. 445 dated 26.7.2024) considered the recommendation of the SEAC against Agenda Item No. 7 and granted Environmental Clearance to the project proponent. **A copy of the Ref. No. 445 dated 26.7.2024 (Minutes of meeting of SEIAA dated 24-25.07.2024 in part) is Annexed hereto and marked as Annexure- I**

bb. Thereafter, formal EC was issued under F. No. SIA/1(a)/2428/2023 on 10.08.2024. **A copy of the Environmental Clearance dated 10.08.2024 is annexed as Annexure - J**

11. Thus, in the above background, it is apparent that the process of grant of environmental clearance was in accordance with the EIA Notification and as per the procedure prescribed there in read with the orders/O.Ms and amendments issued from time to time by the Central Government.



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Now dealing with the Para wise comments:-

12. That at the outset, the answering respondent deny all allegations, averments and contentions averred in the appeal individually and collectively, save and except to the extent specifically admitted herein below. Any allegation, averment and/ or contention not specifically admitted herein below, though not traversed, shall be deemed to have been denied categorically and individually. At the outset, answering respondent beg to submit that respondent is filing the present affidavit for the limited purpose of opposing the petition / appeal and with a view to pointing out true and correct facts and circumstances of the case before this Hon'ble High Tribunal.

13. That with reference to the statements made in paragraphs 1 of the said appeal, is matters of record and the answering respondent does not make any comments and the contents are vehemently denied to the extent such are not matter of records and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto. However, the appellants have no connectivity with the subject matter, nor the appellants have disclosed any previous efforts made by them with respect to protection of



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environment. The appellants have, thus, no locus standi in the matter.

14. That with reference to the statements made in paragraphs 2 of the said appeal, is matters of record and the answering respondent states that it may be seen in the background of the sequential facts placed herein above right from the beginning of the receipt of application till the issuance of EC as per the EIA Notification and the contents are vehemently denied to the extent such are not matter of records and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

15. That with reference to the statements made in paragraphs 3 and 4 of the said appeal, is relate to the EIA Notification and in this regard, it is stated that there has been due adherence to the procedure prescribed therein by the SEIAA/SEAC in the present case and the contents are vehemently denied to the extent such are not matter of records and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.



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16. That with reference to the statements made in paragraphs no. 5 relates to online application. The facts and relevant documents have already been referred to and annexed by the SEIAA, Bihar for clarity in the matter and the contents are vehemently denied to the extent such are not matter of records and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.
17. That with reference to the statements made in paragraph no. 6 and its sub paras are mostly covered in the above facts placed by the SEIAA, Bihar. The sequence given by the appellants is incorrect. Rather, the sequence mentioned above may kindly be seen with relevant documents attached by the answering respondent and the contents are vehemently denied to the extent such are not matter of records and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.



18. That with reference to the statements made in paragraph no. 7 is responded to in view of the fact that in the State of Bihar

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the entire sand mining activity, the compliance of the diverse guidelines, the preparation of District Survey Report and its approval related aspect are being monitored from time to time by the Hon'ble Supreme Court in Civil Appeal No(s). 3661-3662/2020 the matter of State of Bihar and Others VS. Pawan Kumar and Others and large number of orders were passed therein by the Hon'ble Supreme Court and the said case is also pending. In the State of Bihar, SEIAA Bihar was entrusted the task to approve the District Survey Report by the Hon'ble Supreme Court of India and even mining was allowed on interim basis as may transpire from the diverse orders passed by the Hon'ble Supreme Court. The substantial issue on the DSR and its validity is still under consideration before the Hon'ble Supreme Court. Even time bound grant of EC was also facilitated by the Hon'ble Supreme Court and the contents are vehemently denied to the extent such are not matter of records and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

19. That with reference to the statements made in paragraph no. 8 it is stated that on the issue of DSR related information, it



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is stated that DSR was approved by the SEIAA, Bihar for the entire State of Bihar for different districts including the present sand ghat covering under Rohtas District on 23.05.2022 under Letter No. 269. Before approving the DSR the queries of the SEIAA were resolved by the State Government. The contents are vehemently denied to the extent such are not matter of records and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto. **A copy of the Letter No. 269 dated 23.05.2022 is Annexed as Annexure-K**

20. That with reference to the statements made in paragraph no.9 is not disputed. In fact, the same has been complied with in the instant case and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

21. That with reference to the statements made in paragraph no. 10 is not disputed. However, the same has been complied with in this case and repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions



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which are contrary thereto.

22. That with reference to the statements made in paragraph no. 11 is responded to in view of the fact that the same is an issue pending before the Hon'ble Supreme Court in Civil Appeal No(s). 3661-3662/2020 in the matter of State of Bihar and Others VS. Pawan Kumar and Others where the issue of DSR, its validity etc. is under consideration. It is stated that the DSR was duly approved by the SEIAA, Bihar under monitoring of the Hon'ble Supreme Court and in fact in compliance with orders passed in Pawan Kumar's case. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

23. That with reference to the statements made in paragraphs no. 12 is responded to in view of the fact that after the SEAC's recommendations dated 25.03.2022 as per Annexure-D the matter was referred to the State Government with respect to Agenda No. 25 which was resolved by the District Administration and ultimately the DSR was approved. In fact, as apparent from Annexure - D particularly at Pg. 86 -88 that on twenty points SEAC has raised queries in the matter of



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draft DSR of Rohtas District and in *tabular sheet* they were complied with point wise which also forms part of the approved DSR, however, for immediate reference the relevant compliance by district administration in tabular sheet is appended herewith. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto. **A copy of the tabular sheet of compliance of 20 points which is part of approved DSR is annexed as Annexure- L**

23A. In fact, in this case, the replenishment study report submitted by the Mines and Geology Department, Government of Bihar, Patna on 19.06.2023 shows that as per DGPS Survey of 2022 the estimated annual average sand replenishment rate of Sone river in Rohtas District is 17016 cum / ha based on a study carried out in the surveyed area and as per theoretical estimation of bed load through Mayer-Peter's equation, the average replenishment rate in all five districts of Sone River is coming out to be 17534 cum/ha.

The theoretical estimation on average is approximately 10% higher than the average estimated rate obtained through the DGPS survey which was prepared by the Central Mine



Planning and Design Institute Limited. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto. **A copy of the replenishment study report of 2023 (in part) is annexed as Annexure - M**

24. That with reference to the statements made in paragraphs no. 13 and 14 are responded to in view of the fact that the water table in the river occurs at a depth of 6-8meters during post monsoon period while it remains at a depth of 3-4 meters below the ultimate pit bottom depth of 3m as measured from the highest elevation on the ground surface. During the course of mining, the water table in the river shall not be intercepted. The mining shall be restricted to the top 3 m from the general ground level and the ground water shall not be intercepted during the mining of the sand. Thus, dewatering of sand pits will not be required or discharged elsewhere. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.



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25. That with reference to the statements made in paragraphs no.15 and 16 are opposed. Moreover, DSR issue is pending adjudication before the Hon'ble Supreme Court and the matter is pending before the Hon'ble Supreme Court as on this day. The answering respondent states that vide version Orders passed by the Hon'ble Supreme Court the process of DSR and other related steps of granting Environmental Clearance is being monitored in Civil Appeal Nos. 3661-3662 of 2020 being dated 10th November, 2021 and 8th March, 2023. The Hon'ble Supreme Court had observed as following in the order dated 10th November, 2021.

"....It is needless to state that while preparing DSRs and the appraisal thereof by SEAC and SEIAA, it should be sured that a strict adherence to the procedure and parameters laid down in the policy of January 2020 should be followed; (iii) Until further the orders, we permit State Government to carry on mining activities through Bihar State Mining Corporation for which it may employ the services of the contractors. However, while doing so, the State Government shall ensure that all environmental concerns are taken care of and no damage is caused to the environment."

Copies of the relevant Orders passed in Civil Appeal Nos. 3661-3662 of 2020 orders dated 10th November, 2021 and 28th March, 2023 passed



by the Hon'ble Supreme Court are annexed and marked with Letter - M /1 Collectively

26. That with reference to the statements made in paragraph no. 17 is opposed in the present case. There is EIA Report and EMP for the project which is hereby brought on the records. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto. **Copies of the EIA and EMP report is annexed as Annexure- N**

27. That with reference to the statements made in paragraph no. 18 is incorrect. There is EMP in the present case to meet the adverse impact on flora and fauna of river. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

28. That with reference to the statements made in paragraph no.19 is responded to in view of the fact that in this case the Pollution Board has carried out the public hearing. However, from Annexure-G at Pg.174 of the appeal it is apparent that on 10.02.2024 the Pollution Control Board published notices



in the news paper with respect to public hearing that was scheduled on 15.03.2024 where upon on the date of public hearing as apparent from Pg. 175 the Additional District Magistrate, Rohtas, the officer of the Regional Office, Pollution Board, Patna, Circle Officer, Dehri, representative from the Zila Parishad, Mines Inspector, representative of the project proponent, their consultants participated, however, no member of the public came to oppose the project. Merely on account of non appearance of the public to raise any concern, the EC cannot be denied. News paper publication by the Pollution Board is sufficient notice to the public at large. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

29. That with reference to the statements made in paragraph no. 20 relates to the Pollution Board as it had carried out the public hearing. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

30. That with reference to the statements made in paragraph no.



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21 is vague. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

31. That with reference to the statements made in paragraph no. 22 is responded to in view of the fact that during public hearing no villager objected or participated. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

32. That with reference to the statements made in paragraph no. 23 relates to the Pollution Board as they carried out the public hearing. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

33. That with reference to the statements made in paragraph no. 24 may be seen in the background of the sequential facts with documents produced above. The EC was granted as per



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the EIA Notification. In fact, the sequence is placed in tabular sheet, few of them are also mentioned at Pg. 200 of the appeal:-

Date	Events
23.05.2022	District Survey Report was approved by the SEIAA, Bihar under monitoring of the Hon'ble Supreme Court.
19.05.2023	Mining plan approved by the State Government in favour of the project proponent.
25.05.2023	Online Proposal No.SIA/BR/MIN/430619/2023 was generated based on application for grant of TOR by the project proponent.
05.06.2023	Hard copies for TOR were submitted by the project proponent with processing fee along with other relevant documents.
06.06.2023	Standard/Model TOR as per prevailing practice issued in favour of the project proponent.
19.06.2023	Replenishment study report submitted by the Mines Department.
1.10.2023 Till 31.12.2023	Collection of baseline data by the project Proponent in post monsoon season.
10.02.2024	Pollution Board published notices in news paper with respect to proposed public hearing to be held on 15.03.2024.
15.03.2024	Public hearing conducted by the Pollution Board.
15.04.2024	Report of Public Hearing forwarded by the Pollution Board to SEIAA.



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15.06.2024	Project proponent generated online proposal No. SIA/BR/MIN/476700/2024 on Parivesh portal after public hearing and Final EIA report.
21.06.2024	The project proponent submitted hard copies of The final EIA report with TOR compliance.
13.07.2024	SEAC appraised the project.
15.07.2024	SEAC minutes were issued recommending the Project for grant of EC.
24.07.2024 25.07.2024	SEIAA considered the project and granted EC to the project proponent.
26.07.2024	Minutes of SEIAA were issued.
10.08.2024	Formal EC was issued in favour of the project proponent.
20.08.2024	Objections were received from some persons on the grant of EC.
20.09.2024	Objections were resolved and the complainants were apprised that EC is as per law.

34. That with reference to the statements made in paragraph no. 25 is responded to in view of the fact that final EIA report etc. is submitted after public hearing and there is no harm in submission of the documents on 15.6.2024 by the project proponent. The EC was issued upon due consideration, and it is not a manufactured document. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and



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disputes any other contentions which are contrary thereto.

35. That with reference to the statements made in paragraph no. 26 is misconceived. In fact, the EIA report considers this aspect at Pg. 66 of the Report that the State of Bihar lies in a region with moderate - to - low to high seismic hazard. As per the 2002 Bureau of Indian Standards (BIS) map, the State also falls in Zones III, IV and V. Historically the region has experienced earthquake in the M 5.0-7.0 range. The mine lease area is located in seismic Zone III. The region is liable to MSK VII and is classified as the Moderate Zone. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

36. That with reference to the statements made in paragraph no.27 is responded to in view of the fact that upon receipt of objections the same was responded to by the SEIAA, Bihar, under Letter No.503 dated 20.09.2024. Infact, complaints were received from Virat Raj, Deva Singh, Suraj Kumar and Pawan Kumar and they were responded to by a common letter. In the complaints so received the objection (s) were on (a) water level in a well (b) fishes, (c) no hearing was made(d)



①✓

accident from heavy vehicle and traffic jam. On the water aspect, clause 5, 6, 8, 9, 10 of the specific conditions including clause 8 of the General condition of the Environmental Clearance above referred already cover the issue highlighted in the complaints. Similarly, for issue pertaining to traffic etc. clauses, 11,12,16,17, 18, 20, 24, of the Specific conditions and clause 6 of special condition provides for the same. Moreover, the area is not in protected zone. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

A copy of the Letter No.503 dated 20.09.2024 is annexed as Annexure- O

36A. That with reference to the statements made in paragraph no.28 is opposed and contested. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.



37. That with reference to the statements made in paragraph no.

29 and its sub paras are also opposed and contested. The answering respondent repeat and reiterate the statements made in paragraph 10 and it's sub paragraphs of this affidavit and denies and disputes any other contentions which are contrary thereto.

38. The answering respondent seeks leave of this tribunal to file a separate affidavit dealing with any other allegation, if so necessary.

39. The answering respondent states and submits that the interim order granted by this Hon'ble Tribunal date 30th September, 2024 may be vacated as in this present affidavit the Respondent have placed on record the relevant fact and details showing that all steps had been followed in terms of the Environment Impact Assessment Notification 2006 of MoEF&CC and public hearing had also been conducted. This is causing serious prejudice to the Applicant as well as impairing administration of justice in connection with the instant case. In the facts and circumstances of the case, the Petitioner failed to make out any exceptional case which warrants continuation of the interim order.



40. That the statements made in Paragraphs 1 to 10 are true to

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my personal knowledge, whereas those made in Paragraphs 11 to 37 are based on the records and rest are my humble submission.

Abhay Kumar
(Deponent)

Prepared in my Office &
Identified by me

Aswini, Adv.
Advocate 24.10.24

Anomita Pandey
Adv
F/748/2009



VERIFICATION

Verified at Patna by the Deponent named on this the TH day of October, 2024 and I do hereby verify that all the facts mentioned in the affidavit are true to my Knowledge and no part thereof is false and nothing material has been concealed there from.

Abhay Kumar
DEPONENT





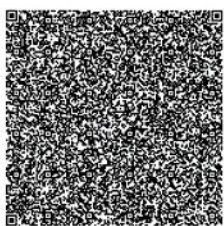






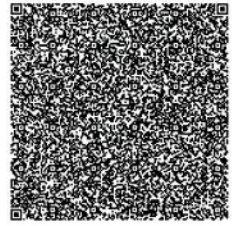
Dated: 24.10.24

Place: PATNA

Anomita Pandey
Adv
F/748/2009





 	 
<p>भारत सरकार Government of India</p>	<p>सूचना / INFORMATION</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p>	<ul style="list-style-type: none"> ■ आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा प्रस्तुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है। ■ इस आधार पत्र को यूआईडीएआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या www.uidai.gov.in पर उपलब्ध सुरक्षित क्यूआर कोड रीडर का उपयोग करके सत्यापित किया जाना चाहिए। ■ आधार विशिष्ट और सुरक्षित है। ■ पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्ष में कम से कम एक बार आधार में अपडेट कराना चाहिए। ■ आधार विभिन्न सरकारी और गैर-सरकारी फायदों/सेवाओं का लाभ लेने में सहायता करता है। ■ आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें। ■ आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें। ■ आधार/बायोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बायोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें। ■ आधार की मांग करने वाले सहमति लेने के लिए बाध्य हैं। ■ Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder. ■ This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on www.uidai.gov.in. ■ Aadhaar is unique and secure. ■ Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar. ■ Aadhaar helps you avail of various Government and Non-Government benefits/services. ■ Keep your mobile number and email id updated in Aadhaar. ■ Download mAadhaar app to avail of Aadhaar services. ■ Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics. ■ Entities seeking Aadhaar are obligated to seek consent.
<p>नामांकन क्रम/ Enrolment No.: 0013/66005/02993</p>	
<p>To अभय कुमार Abhay Kumar S/O: Sheo Dayal Sharma, 401,Ganga-4, Jalalpur City, Ramjaipal Road, Beily Road Patna, VTC: Dinapur-Cum-Khagaul, PO: Danapur Cantt, Sub District: Danapur, District: Patna, State: Bihar, PIN Code: 801503, Mobile: 7033039319</p>	
	
<p>आपका आधार क्रमांक / Your Aadhaar No. : 3006 3965 3108 VID : 9131 5703 9008 4400</p> <p>मेरा आधार, मेरी पहचान</p>	
  <p>भारत सरकार Government of India</p>   <p>अभय कुमार Abhay Kumar जन्म तिथि/DOB: 17/03/1974 पुरुष/ MALE</p> <p>आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/ऑफलाइन एक्सएमएल की स्कैनिंग) के साथ किया जाना चाहिए। Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).</p> <p>3006 3965 3108 VID : 9131 5703 9008 4400</p> <p>मेरा आधार, मेरी पहचान</p>	  <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: आत्मज: शिव दयाल शर्मा, 401, गंगा-4, जलालपुर नगर, रामजैपाल मार्ग, बेली रोड पटना, दीनापुर कम खगोल, दानापुर कन्न्त, पटना, बिहार - 801503</p> <p>Address: S/O: Sheo Dayal Sharma, 401,Ganga-4, Jalalpur City, Ramjaipal Road, Beily Road Patna, Dinapur-Cum-Khagaul, PO: Danapur Cantt, DIST: Patna, Bihar - 801503</p>  <p>3006 3965 3108 VID : 9131 5703 9008 4400</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>

Abhay Kumar

बिहार सरकार,
खान एवं भूतत्व विभाग।

पत्रांक- 2640 / एम०, पटना,
प्रेषक,

दिनांक- 19/05/2023

सुरेश प्रसाद,
विशेष कार्य पदाधिकारी।

सेवा में,

Email

मेसर्स शिवम कोक प्रा० लि०,
निदेशक-राकेश कुमार,
पिता-ललन जी ओझा,
निवासी-बंगला सं०-6,
चनचनि कॉलोनी, नियर हीरक पॉइंट, नाग
नगर, धैया, धनबाद, झारखण्ड।
पिन कोड 826004
ई-मेल antimprasad@gmail.com

विषय:- रोहतास जिला के सोन नदी बालूघाट/ब्लॉक- 08 के खनन योजना के अनुमोदन के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि बिहार बालू खनन नीति-2019 यथा संशोधित एवं बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) के नियम-17 में वर्णित प्रावधानों के तहत रोहतास जिला के सोन नदी/ब्लॉक-08 से संबंधित समर्पित खनन योजना के अनुमोदन पर प्राधिकृत समिति द्वारा समीक्षा की गई। समीक्षोपरांत निम्न शर्तों एवं बंधेजों के तहत खनन योजना अनुमोदित की जाती है -

1. उक्त खनन योजना केन्द्र सरकार/राज्य सरकार द्वारा विनियमित अन्य सभी अधिनियम/नियमावली में वर्णित प्रावधानों को तथा किसी न्यायालय/अन्य न्यायिक संस्था द्वारा पारित किये गये न्यायादेश को बिना प्रभावित किये अनुमोदित किया जा सकता है।
2. उक्त खनन योजना का अनुमोदन खान एवं खनिज (विकास एवं विनियमन) अधिनियम, 1957 (यथा संशोधित), बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 के नियम-17, वन संरक्षण अधिनियम, 1980, पर्यावरण सुरक्षा अधिनियम, 1986, श्रम संबंधी नियम, EMGSM 2020 तथा अन्य सभी सुसंगत अधिनियम/नियमावली तथा उनमें वर्णित प्रावधानों के प्रतिकूल नहीं होगा। लीज के रकवा के अनुसार प्रति हेक्टेयर कम से कम 10 पौधा लगाना होगा तथा 50 प्रतिशत Survival सुनिश्चित करना होगा।
3. खनन योजना में निहित शर्तों का पालन करते हुए ही बालू खनिज का खनन तथा प्रेषण किया जायेगा।
4. संबंधित सक्षम प्राधिकार से यथा वांछित प्रमाण-पत्र प्राप्त कर विभाग को अवगत कराना अनिवार्य होगा।
5. यदि किसी भी समय खनन योजना में वर्णित शर्तों के अनुपालन में अनियमितता पायी जाती है, तो खनन पदाधिकारी को नियमानुसार आवश्यक कार्रवाई करने का अधिकार होगा।
6. संबंधित बालूघाट में खनिज की उपलब्धता, पहुँच पथ का निर्माण तथा अन्य खनन कार्यों से संबंधित सम्पूर्ण जबाबदेही बालूघाट संचालनकर्ता की होगी तथा इसमें किसी भी तरह का कोई दावा अथवा क्षतिपूर्ति मान्य नहीं होगा।



P.T.O.

7. खनन योजना में वर्णित सभी तकनीकी तथा अन्य बिन्दुओं से संबंधित आँकड़ों की सत्यता/वैधता की जिम्मेवारी RQP/बंदोबस्तधारी की होगी तथा भविष्य में उपर्युक्त के संबंध में किसी प्रकार की भिन्नता/अनियमितता की पूरी जबाबदेही RQP/बंदोबस्तधारी की होगी।
8. खनन कार्य के दौरान घाट संचालनकर्ता द्वारा पर्यावरण संबंधी मानकों का नियमित रूप से अनुश्रवण करने की व्यवस्था करनी होगी। खनन कार्य के दौरान नदियों के प्राकृतिक बहाव आदि में किसी भी तरह का व्यवधान/रूकावट/बदलाव करना पूर्ण रूप से प्रतिबंधित होगा।
9. बालूघाट में Secondary Loading की व्यवस्था इस प्रकार सुनिश्चित की जाएगी ताकि बालू का परिवहन नहीं हों।
10. यद्यपि खनन योजना में Semi-mechanised mining को प्राथमिकता दी गयी है तथापि Manual Mining पर कोई प्रतिबंध नहीं रखा जाएगा एवं स्थानीय व्यक्तियों को नियोजन के दृष्टिकोण से Manual Mining को उचित अवसर प्रदान करना होगा।
11. सफल डाकवक्ता/बंदोबस्तधारी द्वारा खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957, बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) तथा बिहार बालू खनन नीति, 2019 के प्रावधानों का अनिवार्य रूप से पालन किया जायेगा।
12. सफल डाकवक्ता/बंदोबस्तधारी को पर्यावरण सुरक्षा हेतु सभी उपाय करने होंगे तथा नियमित रूप से जल/वायु की गुणवत्ता की जाँच/अनुश्रवण की व्यवस्था सुनिश्चित करनी होगी।
13. सफल डाकवक्ता/बंदोबस्तधारी को उत्पादन/प्रेषण का आँकड़ा एवं पंजी संधारित करना अनिवार्य होगा जिसे नियमित रूप से अद्यतन किया जाएगा।
14. संचालन करने वाले घाटों की सीमांकन कराना, RL/PL प्राप्त करना एवं उसे खनन के क्रम में संधारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जबाबदेही होगी, जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित करवाकर खनन कार्य करना होगा।
15. बिहार खनिज (समानुदान अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली, 2019 (यथा संशोधित 2021) में वर्णित प्रतिबंधित क्षेत्रों में किसी प्रकार का खनन कार्य वर्जित होगा।
16. बालूघाटों से बालू का निष्कासन एवं प्रेषण आबादी से सटे ग्रामीण सड़क को छोड़कर अलग मार्ग से करना होगा।
17. खनन योजना की एक-एक प्रति, जो संबंधित RQP द्वारा प्रत्येक पृष्ठ पर हस्ताक्षरित होगी, निदेशक, खान एवं भूतत्व विभाग के कार्यालय के अतिरिक्त समाहर्ता, रोहतास के गोपनीय कोषांग, उपनिदेशक, पटना अंचल, पटना के कार्यालय में उपलब्ध कराना सुनिश्चित किया जायेगा, ताकि किसी भी समय इसकी जाँच की जा सके।

प्राधिकृत समिति की अनुशंसा के आलोक में उपरोक्त शर्तों के साथ रोहतास सोन नदी बालूघाट/ब्लॉक- 08 से संबंधित समर्पित खनन योजना के अन्तर्गत ही बालू उत्खनन कार्य सुनिश्चित कराया जायेगा।



विश्वासभाजन

(सुरेश प्रसाद)
विशेष कार्य पदाधिकारी

35

Translated Copy**Mines and Geology Department,
Government of Bihar,****Letter No.: 2640****Patna, Date: 19/05/2023****From,****Suresh Prasad,
Officer on Special Duty****To,****M/s Shivam Coke Private Limited,
Director- Rakesh Kumar,
Father- Lalan Ji Ojha,
Resident- Bungalow No.-6, Chanchani Colony,
Near Hirak Point, Nag Nagar, Dhaiya, Dhanbad, Jharkhand.
PIN CODE 826004
EMAIL antimprasad@gmail.com****Subject-****Regarding approval of mining plan of Son River sand ghat/Block 08 of Rohtas district.****Sir,**

Regarding the above mentioned subject, it is to be stated that under the provisions of Bihar Sand Mining Policy-2019 as amended and Rule-17 of Bihar Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2019 (as amended 2021), the approval of dedicated mining plan related to Son River/Block-08 of Rohtas district was reviewed by the authorized committee.

1. After review, the mining plan is approved subject to the following conditions and restrictions. The said mining plan complies with all the provisions of all other Acts/Rules regulated by the Central Government/State Government and all orders passed by any court/other judicial body.
2. The said order can be approved without affecting the same. The approval of the said mining plan will be given under the Mines and Minerals (Development and Regulation) Act, 1957 (as amended), Rule-17 of Bihar Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019, Forest Conservation Act, 1980, Environment Protection Act, 1986, Labor Related Rules, EMGSM 2020 and other relevant Acts / Rules and the provisions mentioned therein. At least 10 saplings will have to be planted per hectare as per the lease area and 50 percent survival will have to be ensured.





3. Mining and dispatch of sand mineral will be done only by following the conditions contained in the mining plan.
4. It will be mandatory to obtain the required certificate from the concerned competent authority and inform the department.
5. If at any time any irregularity is detected in compliance with the conditions mentioned in the mining plan. Then the mining officer will have the right to take necessary action as per the rules.
6. The entire responsibility for availability of minerals at the concerned sand ghat, construction of access road and other mining activities will be of the sand ghat operator and no claim or compensation of any kind will be accepted in this regard.
7. The RQP / Settlement holder shall be responsible for the accuracy and validity of all technical and other data related to the Bus Plan and in future the RQP / Settlement holder will be fully accountable for any discrepancy / irregularity in relation to the above.
8. During mining operations, the Ghat operator will have to make arrangements for regular observation of environmental standards. Natural flow of rivers etc. during mining operations. Any interference/interruption/change in the same will be strictly prohibited.
9. Secondary loading arrangement at the sand ghat will be ensured in such a way that transportation of wet sand is not done.
10. Although, priority has been given to semi-mechanized mining in the mining plan, there will be no restriction on manual mining and adequate opportunity will have to be provided for manual mining with a view to providing employment to local people.
11. The successful settler/settlement holder will compulsorily follow the provisions of the Mines and Minerals (Development and Regulation) Act 1957, Bihar Minerals (Grant, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019 (as amended 2021) and Bihar Sand Mining Policy, 2019. The successful settler/settlement holder will have to take measures for environmental protection and regularly.
12. The successful settler/settlement holder will be required to take all measures for environmental protection and ensure regular testing/monitoring of water/air quality.



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13. The successful contractor/settler will have to maintain the production/dispatch data and register. It will be mandatory and will be updated regularly.
14. In order to demarcate the operational ghats, obtain RL/PL and carry out excavation It will be the responsibility of the successful postman settlement to get the mining done, who will have to get it certified in the presence of RQP/Anchal Adhikari and then carry out the mining work.
15. Any type of mining work will be prohibited in the restricted areas mentioned in the Bihar Minerals (Subsidy, Illegal Mining, Transportation and Storage Prevention) Rules, 2019 (as amended in 2021).
16. The extraction and transportation of sand from the sand quarries should be done through a different route instead of the rural road adjacent to the population.
17. One copy of the Mining plan signed on each page by the concerned RQP shall be made available in the office of Director Mines and Geology Department, besides the confidential treasury of Collector, Rohtas, office of Deputy Director, Patna Zone, Patna. so that it can be checked at any time.

In the light of the recommendation of the authorized committee, sand excavation work will be selected only under the dedicated mining scheme related to Rohtas Son River Balupat / Block-08 with the above conditions.



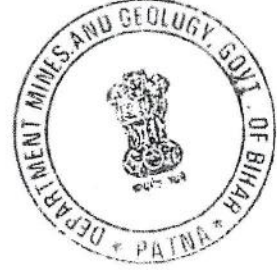
Yours faithfully

(Suresh Prasad)
Officer on Special Duty

Annexure- B

**Mining Plan including Progressive Mine Closure Plan of
Rohtas Son-08, Mauza- Darihat, Majhiawan
Block- Dehri, District- Rohtas, Bihar
on River Sone.**

Total Lease Area: 96.50 Hectare



Validity: Five years from the date of execution

Applicant: M/S Shivam Coke Pvt. Ltd.

Director- Rakesh Kumar

S/o- Lallanjee Ojha

Address: - Bunglow No - 6, Chanchani Colony,

Near Hirak Point, Nagnagar, Dhैया

Dhanbad, Jharkhand-826004

APPROVED
Vide Dept. of Mines & Geology
Govt. of Bihar, Patna
Letter No. 2640 Dt. 19.5.2023

Prepared by:

UNITED EXPLORATION INDIA PVT. LTD

OCI-NABET Certificate No.: NABET/APA-MPPA/IA/006

Issue Date: Mar 16, 2021 Valid Upto Mar 11, 2024



For Shivam Coke Pvt Ltd

Rajive Ojha
Director

DATE-

AUTHORISATION LETTER BY THE LESSEE

M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar hereby authorizes **UNITED EXPLORATION INDIA PVT. LTD. QCI-NABET Certificate No.: NABET/APA-MPPA/IA/006, Issue Date: Mar 16, 2021 Valid Upto Mar 11, 2024** to prepare Mining Plan and Progressive Mine Closure Plan as per prevailing guidelines as stated in the EMGSM, 2020, Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019 in respect of **Rohtas Sone 8 Sand Ghat** on River Sone, area- **96.50 ha**, Mauza- **Darihat, Majhiawan**, Block- **Dehri**, District- **Rohtas**, State- **Bihar**. I request the Director, Department of Mines and Geology Department, Government of Bihar to make further correspondence regarding modification /withdrawal / resubmission and for collection of the approved Mining Plan with PMCP with the said recognized person on his following address-

UNITED EXPLORATION INDIA PVT. LTD.
QCI-NABET Certificate No.: NABET/APA-MPPA/IA/006,
Issue Date: Mar 16, 2021, Valid Upto Mar 11, 2024
Address: United Exploration India Pvt Ltd
Ecospace Business Park, Action Area II, New Town, Kolkata,
W.B.-700156.
Phone/ Mobile No.: +91-94312088782

Date:
Place:



For Shivam Coke P.L. Ltd.

Rajive oja
 Director
 (Authorized Signatory)



DATE-

CERTIFICATE

1. It is certified that the provisions of Mines Act, Rules and Regulations made under the Mines Act have been observed in the Progressive Mine Closure Plan of Rohtas Sone & Sand Ghat on River Sone, area- 96.50 ha, Mauza- Darihat, Majhiawan, Block- Dehri, District- Rohtas, State- Bihar, of M/S Shivam Coke Pvt. Ltd Director- Rakesh Kumar and whatever specific permissions are required, the lessee will approach the Director General of Mines Safety (DGMS).
2. It is further certified that the provisions of prevailing guidelines as stated in the EMGSM, 2020, Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019 have been observed in the Progressive Mine Closure Plan of Bhojpur Sone & Sand Ghat on River Sone, area- 96.50 ha, Mauza- Darihat, Majhiawan, Block- Dehri, District- Rohtas, State- Bihar, of M/S Shivam Coke Pvt Ltd, Director- Rakesh Kumar and whatever any specific permission is required, the lessee will approach the Director of Mines & Minerals, Bihar.
3. It is further Certified that the information furnished in the Mining Plan are true and Correct to best of my / our knowledge.

Place:



For Shivam Coke Pvt. Ltd

Rajive gha
Director

(Authorized Signatory)



DATE-

DECLARATION

The Progressive Mine Closure Plan of **Rohtas Sone 8 Sand Ghats** on River Sone, area- **96.50 ha**, Mauza- **Darihat, Majhiawan**, Block- **Dehri**, District- **Rohtas**, State- **Bihar**, of **M/S Shivam Coke Pvt Ltd.**, Director- **Rakesh Kumar** has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.

Date:

Place:



For Shivam Coke Pvt. Ltd!

Rajive ojha

Director

(Authorized Signatory)



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Annexure-II	Surface plan		
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Annexure-VIII	Post Monsoon Development plan & Section		
Annexure-IX	LOI (Letter of Intent)		
Annexure-X	QCI- NABET Certificate		
Annexure-XI	Details of Khata & Khasra		



For Shyam, Coke P.L. Ltd

Rajive ojha
Director

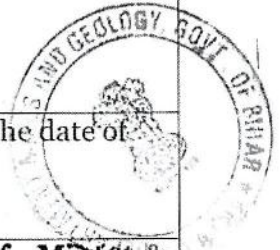


Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

CHAPTER-1

1. General Information:

a)	Name of the Applicant	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar S/o- Lallanjee Ojha
i	Address	Address: Bungalow No - 6, Chanchani Colony, Near Hirak Point, Nagnagar, Dhainya Dhanbad, Jharkhand-826004
ii	District	
iii	State	Dhanbad
iv	Pin code	826004
v	Phone	--
vi	Email	antimprasad@gmail.com
b)	Status of the Applicant	
i	Private	Yes
ii	Individual	No
iii	Private Company	Yes
iv	Public Company	No
v	Public Sector Undertaking	No
vi	Joint Sector Undertaking	No
viii	Other (pl. specify)	NA
c)	Mineral (s) which are occurring in the area and which the applicant intends to mine.	Sand
d)	Period for which the mining lease granted / renewed / proposed to be applied	Validity: Five years from the date of execution.
e)	Name of the United Exploration India Pvt. Ltd. preparing the mining plan.	As per Department of Mines & Geology Govt. of Bihar, Notification vide memo No. 02/MM-(Ba)-05/22-2806/M Patna dated 17-06-2022, The present Mining Plan is prepared by United Exploration India Pvt. Ltd having accreditation from QCI NABET. QCI NABET accreditation No. NABET/APA-MPPA/IA/006, Valid up to 11th March, 2024



Consultant: United Exploration India Pvt. Ltd.

QCI-NABET Certificate No.: NABET/APA-MPPA/IA/006 Valid up to 11th March, 2024



For Shivam Coke Pvt. Ltd.

Rajive ojha

Director

X4

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

i	Address	United Exploration India Pvt Ltd Ecospace Business Park, Action Area II, New Town, Kolkata, 700156
ii	Phone	9431208782
iii	Fax	-
iv	Email	contacts@unitedexploration.co.in
v	Date of Grant / Renewal	16.03.2021
vi	Valid up to.	11.03.2024
f)	Name of the Prospecting Agency.	The base data is collected from various Geological report of the department of Mines & Geology and local authorities as well as detailed prospecting of the area is carried out by the United exploration India Pvt. Ltd. and approved District Survey Report.
g)	Reference No. and date of grant /communication received from the State Government.	QCI NABET certificate copy attached as Annexure-X.



2

Consultant: United Exploration India Pvt. Ltd.

QCI-NABET Certificate No.: NABET/APA-MPPA/LA/006 Valid up to 11th March, 2024



For Shivam Coke Pvt Ltd

Rajive oja
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

Chapter-2

2.0 Project Description:

2.1 Justification of the Project:

Sand is a ubiquitous material; available everywhere and is being used from the ancient past. It has a widely and varied degree of usage in our daily life. It is one of the essential ingredients of the constructional activities, which includes highways, buildings, industrial units etc. Based on its uniformity of the chemical compositions, it has a use in the ceramic industry. It is also being used in the stowing activities of underground Mines.

Though not the only source, but river is the predominant source of Sand to cater the huge demand. Usually, the river sand resource is replenishable, however, it is not renewable. The river flow is a dynamic process and depends upon many variable components which influences the deposition of sand every year. There is certain vulnerable position within the river profile where lifting of sand may create large scale environmental and social problems/ hazards. For the reason regulated lifting of sand from riverbed through scientific mining methodologies is essential in the present-day scenario. The scientific and systematic mining methodology will generate employment opportunities, sustainable growth of the society and also will generate revenue to the Governments.

2.2 Background of the Project:

The Department of Mines & Geology has initiated to prepare the systematic Mining Plans of Sand Bars required under Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019 & Bihar Mineral concession rules, 2021. The general conditions of Mining lease for minor minerals are mentioned here below:

- First the State Government shall identify the areas which are suitable for river bed mining based on quantity of the minor minerals available and suitable from ecological and environmental aspects as well.
- Under Rule 17 (4) Approval and submission of Mining Plan – All Mineral Concession Holders or the Government/ Corporation as the case may shall submit a mining Plan duly prepared by United exploration India Pvt. Ltd. and approved by the Director or any officer/ person/ academic institution/ Government agency authorized by the Department in this regard within a period of three months from the date on which communication regarding grant of mineral concession is received or such other period as may be decided/allowed by the department for the submission of the approved Mining Plan.

3

Consultant: United Exploration India Pvt. Ltd.

OCT-NABET Certificate No.: NABET/APA-MPPA/IA/006 Valid up to 11th March, 2024



For Shivam Coke P.A Ltd

Rajive oha

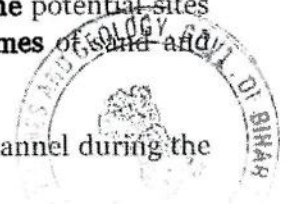
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

- While preparing the mining plan, proper attention has been paid to ensure that the relevant provisions under MMDR Act-1957, MMR-1961, Mines Act-1952 & Mines Rules-1955, Bihar Minor Mineral Concession Rule 2021, EMGSM 2020 have been followed. All safety measures provided in the statute, will be taken into considerations. On 17.09.2019 Bihar Government took its policy decision vide their notification no. - 4/V.Mu-20-93/18-3174/M, that all Mining Lessee / Settle under rule 17 of the said Rules, the lessee shall submit the mining plan with Progressive Mine Closure plan for approval to the competent officer, Department of Mines & Geology, Bihar.
- Mining Operation will be performed in accordance with the prevailing guidelines as stated in the EMGSM, 2020, Bihar Minor Mineral Concession Rules and also in accordance with the conditions as will be stipulated in the Approval of the Mining Plan and Grant of Environmental Clearance.
- Public domain information is utilized wherever necessary besides the primary collected data in order to formulate this Mining Plan including Progressive Mine Closure Plan.

2.3 Considerations taken for approving a mining plan for sand/gravel:

- i. Parts of the river reach that experience deposition or aggradation shall be identified. The Leascholder/ Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradation problem.
- ii. The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel
- iii. Sand and gravel may be extracted across the entire active channel during the dry season.
- iv. Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.
- v. Layers of sand and gravel which could be removed from the riverbed shall depend on the width of the river and replenishment rate of the river.
- vi. Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.



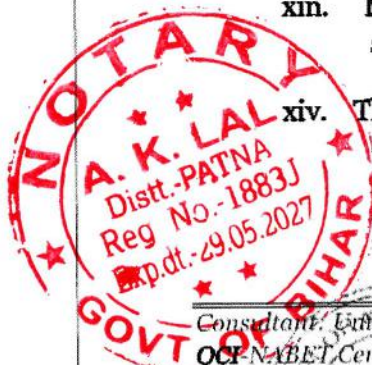
Consultant: United Exploration India Pvt. Ltd.
 OCI-NABET/006 Valid up to 11th March, 2024



For Shyam Coke P.L Ltd
 Rajive oje
 Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

- vii. Segments of the braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- viii. Sand and gravel shall not be extracted up to a distance of 1 kilometer (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
- ix. The sediment sampling should include the bed material and bed material load before, during and after the extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- x. Sand and gravel could be extracted from the downstream of the sand bar at river bends. Retaining the upstream one to two-thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.
- xi. The flood discharge capacity of the river could be maintained in areas where there is a significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history. Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- xii. The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for groundwater recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- xiii. Mining depth should be restricted to 3 meters and distance from the bank should be 1/4th of river width and should not be less than 7.5 meters.
- xiv. The borrow area should preferably be located on the riverside of the proposed embankment because they get silted in the course of time. For low embankment, less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In the case of the higher



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

embankment, the distance should not be less than 50 m. In order to obviate the development of flow parallels to the embankment, crossbars of width eight times the depth of borrow pits spaced 50-to-60-meter center-to-center should be left in the borrow pits.

- xv. Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
- xvi. A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- xvii. A buffer distance /unmined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- xviii. River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department. Regulating authority while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
- xix. Mining Plan for the mining leases(non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable material per hectare area available for actual mining shall not exceed the maximum quantity of 60,000 MT per annum.

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

CHAPTER-3

3. Location and Accessibility:

a)	Details of Area (with location map)	The Rohtas Sone - 08 falls in Mauza-Darihat, Majhiawan Block- Dehri, District-Rohtas, Bihar. The location plan is shown in figure 1. Area details shown in table no. 3.1.
i	District and State	Rohtas, Bihar
ii	Thana	Thana No- 122,120
iii	Khasra No./Plot No./Block Range/Felling Series no.	Khata No.- 783,109 & Khesra No.- 3659(P), 695
iv	Lease Area (hectares)	Total Lease Area: 96.50 Ha
v	Existence of public road/railway line, if any nearby and approximate distance.	Details shown in Fig No. 2
vi	Toposheet No. with latitude and longitude:	Details of coordinates has been given in Table No. 3.2
vii	Whether the Area is recorded to be in forest (please specify Whether protected, reserved etc.) Ownership /Occupancy	The verification report received from the district level shows that the area is not recorded under Forest.
viii	Land use pattern (Forest, Agricultural, Grazing, Barren etc).	Sand Ghats (Flat).
b)	Attach a general location and vicinity map indicating project site.	Map marking the sand Ghat has been attached as annexure I. Name of Ghat- Rohtas Sone-08 of area 96.50 Ha.

At present this mining plan is being prepared for Rohtas Sone-08 on river Son. The total area of the Ghat is 96.50 Hectare.

Details of the Sand Ghat considered under this plan are placed in Table No.3.1

Consultant: United Exploration India Pvt. Ltd.

QCf-NABET Certificate No.: NABET/APA-MPPA/IA/006 Valid up to 11th March, 2024

For Shyam Coke P.L. Ltd.

Rajive oja
Director



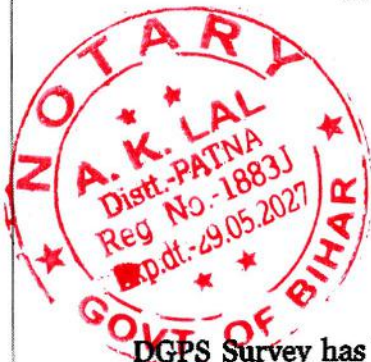
Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

Table No. 3.1 - Details of the Sand Ghat

River Name	Name of Ghats	Area In Hectare	Mauza	Khata	Khesra	Block	District
Son	Rohtas Sone-08	96.50	Darihat/ Majhiawan	783, 109	3659(P), 695	Dehri	Rohtas

Table: 3.2 Cardinal points of the Sand Ghat under this mining plan is furnished below:

Coordinates of the Lease Boundary		
Sl. no.	Latitudes	Longitudes
1	24° 57' 59.643" N	84° 16' 5.119" E
2	24° 57' 13.497" N	84° 15' 23.231" E
3	24° 57' 26.095" N	84° 15' 3.564" E
4	24° 57' 38.911" N	84° 15' 16.547" E
5	24° 57' 52.668" N	84° 15' 26.989" E
6	24° 57' 54.403" N	84° 15' 31.334" E
7	24° 57' 51.948" N	84° 15' 36.761" E
8	24° 57' 55.004" N	84° 15' 46.190" E
9	24° 58' 0.569" N	84° 15' 58.053" E
10	24° 58' 0.655" N	84° 16' 2.558" E
11	24° 57' 59.643" N	84° 16' 5.119" E



DGPS Survey has been carried out in order to fix the Points on ground as gas as it is feasible. A benchmark has been established in the river Bank in order to use for future reference.



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

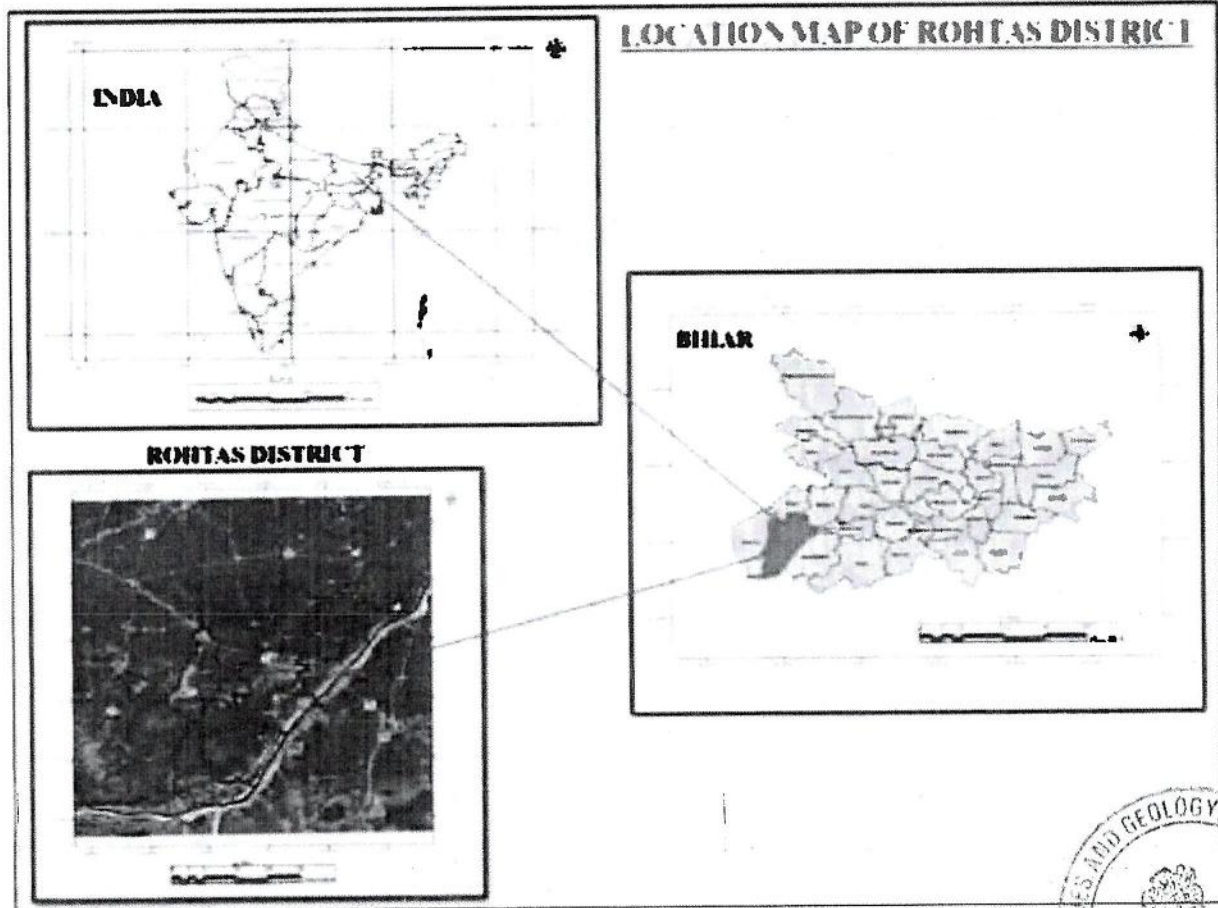


Fig No. 1: Location Map of Rohtas District

Accessibility: Nearest major roads are NH30 and NH20 are situated in the western direction of Sone River and SH15, NH12 and NH79 are situated in the western direction of Sone River. The sites are connected through all season motorable kutcha roads with the national and state highways. This city is well connected with railway and road. Dehri on sone and Sasaram has big railway station with almost all the major train stops there. This place is well connected with the road as Grant Trunk Road passes through the heart of both of Dehri and Sasaram. Dehri on Sone has direct connectivity to all major metros in India via rail. Gaya Airports are the major airports to the Rohtas district.



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Accession Certificate No.: NABET/APA-MPPA/IA/006 Valid up to 11th March, 2024



For Shyam Coke P.A. Ltd

Rajive o'Le

Director



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

The project site is situated on Son River bed deposit, Mouza: Darihat / Majhiawan Block: Dehri, District: Rohtas.

A generalized transportation and accessibility map of Rohtas district is depicted in figure no. 2.

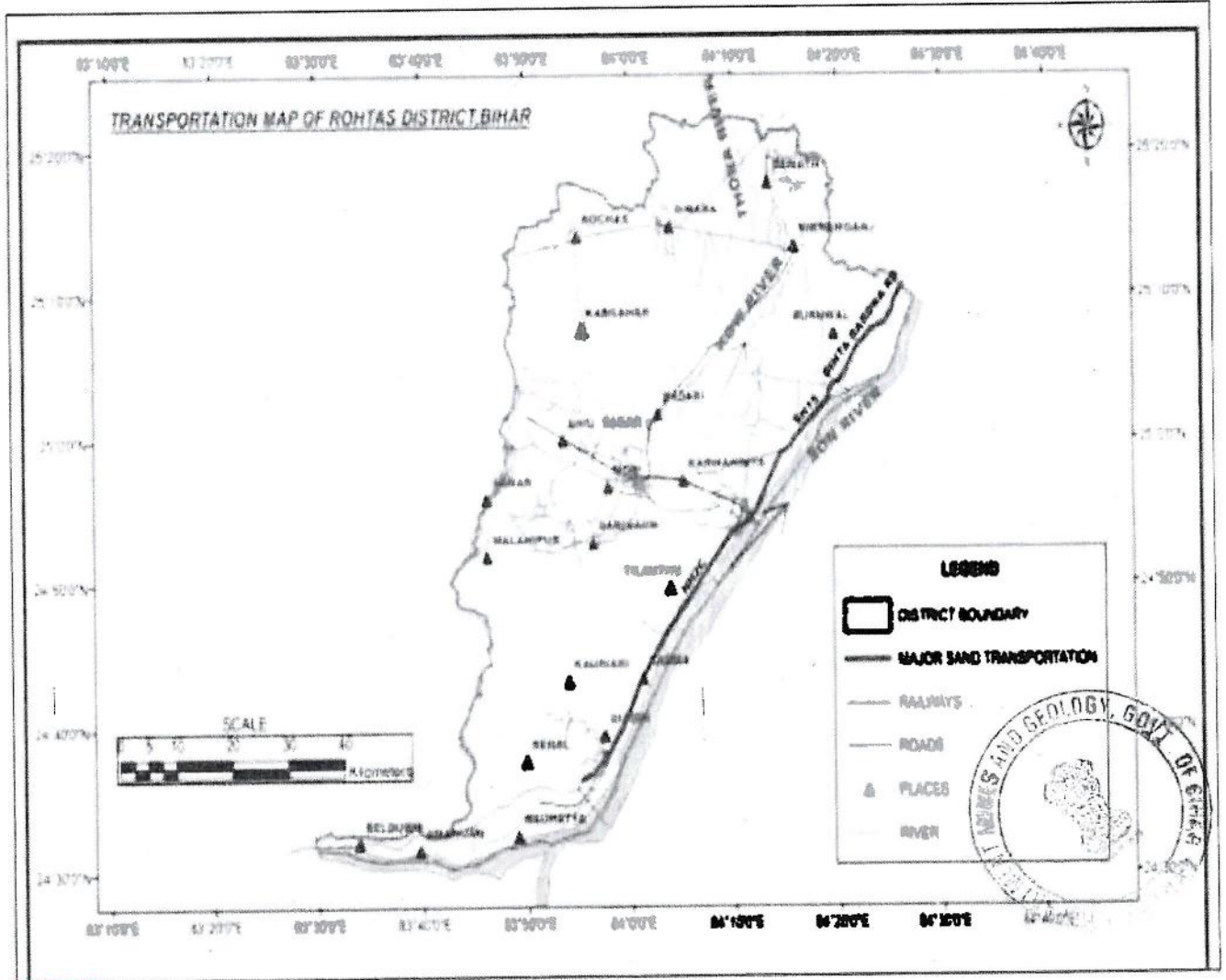
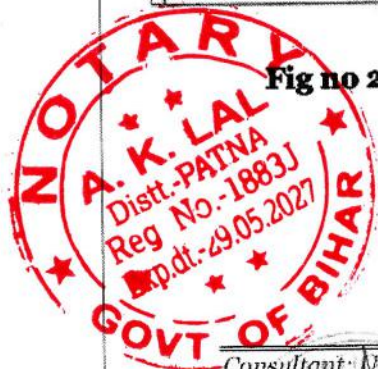


Fig no 2: Details of Public Road and Railway line near the Sand Ghats under this mining Plan.



Consultant: United Exploration India Pvt. Ltd.

QC1-NABET Certificate No.: NABET/APA-MPPA/IA/006 Valid up to 11th March, 2024



For Shyam Coke Pvt. Ltd.
Rajive o/La
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

CHAPTER-4

4. Geology, River Morphology, Exploration & Reserve

4.1 River Morphology and Exploration:

a) The Son originates near Amarkantak in Anuppur district of Madhya Pradesh, just east of the headwater of the Narmada River, and flows north-northwest through Shahdol district in Madhya Pradesh state before turning sharply eastward where it encounters the southwest-northeast-Kaimur Range. The Son parallels the Kaimur hills, flowing east-northeast through Uttar Pradesh, Jharkhand and Bihar states to join the Ganges just west of Patna. Geologically, the lower valley of the Son is an extension of the Narmada Valley, and the Kaimur Range an extension of the Vindhya Range. Dehri on Son and Sonbhadra are the major cities situated on Son River.

The State of Bihar is transecting by numerous no. of rivers. The individual river basins and their catchment areas are shown in Fig. no. 3 below

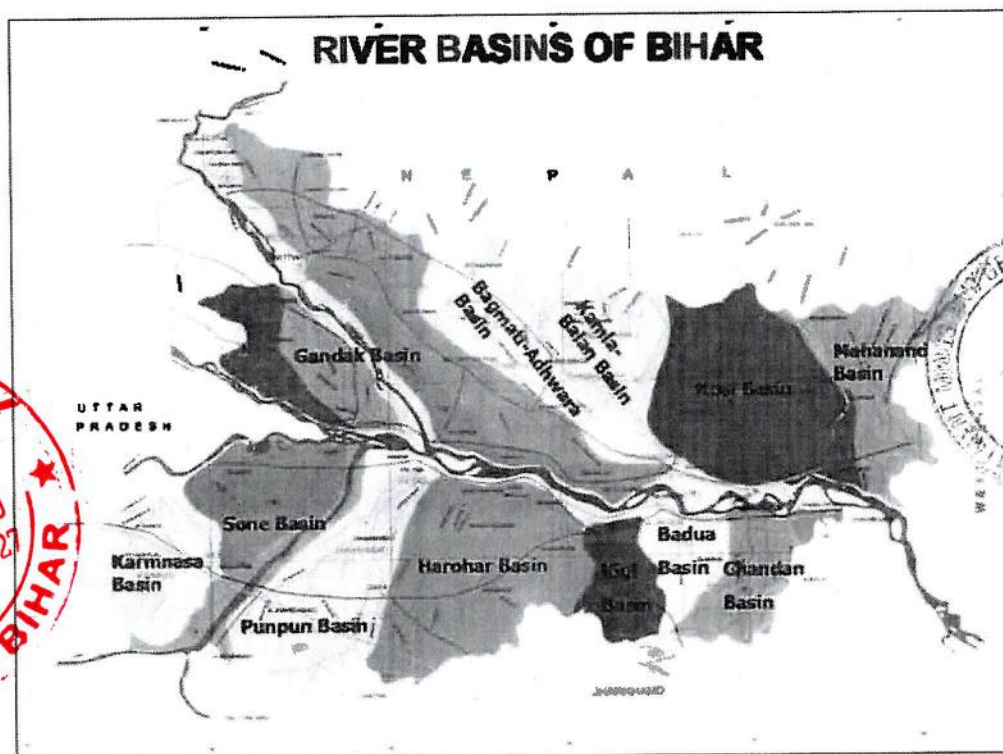


Fig. no. 3: River Basin of Bihar (Mining lease area is marked by red circle)

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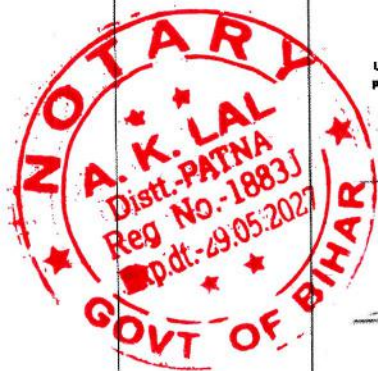
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For Shyam Coke Pvt Ltd

Rajive Ojha

Director



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

The Son River which is 784 kilometers (487 mi) long, is one of the longest Indian rivers. Its chief tributaries are the Rihand and the North Koel. The Son has a steep gradient (35–55 cm per km) with quick run-off and ephemeral regimes, becoming a roaring river with the rain-waters in the catchment area but turning quickly into a fordable stream. The Son, being wide and shallow, leaves disconnected pools of water in the remaining parts of the year. The channel of the Son is very wide (about 5 km at Dehri on sone) but the floodplain is narrow, only 3 to 5 kilometers (2 to 3 mi) wide. In the past, the Son has been notorious for changing course, as it is traceable from several old beds near its east bank. In modern times this tendency has been checked with the anicut at Dehri, and now more so with the Indrapuri Barrage.

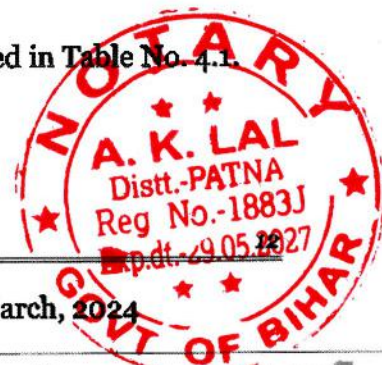
b) Climate & Rainfall:

The climate of the district is sub-tropical monsoonic, characterized by hot summer, high humidity and dry winter. January is the coldest month when the minimum temperature comes down to approximately 4°C. Winter season starts from the month of November and lasts till February. The temperature begins to rise in the March and it reaches the peak in the month of May when the mercury touches about 45°C. Rains sets sometimes in June also and lasts till middle of September. The district gets easterly wind from June to September, whereas westerly wind blows from October till May. The district gets maximum rainfall during the months of July and August. Some winter rains occur in January and February. About 90 % of rainfall is received during the monsoon months between June to September. The average annual rainfall is 1144.2 mm. The monthly distribution of normal rainfall in Rohtas district is given in Figure. With an average of 34.8 °C, May is the warmest month. In January, the average temperature is 17.6 °C. It is the lowest average temperature of the whole year. The precipitation varies 318 mm between the driest month and the wettest month. The average temperatures vary during the year by 17.2 °C.

Details of rainfall data of five years (from 2016 to 2020) is furnished in Table No. 4.1.

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Rajive o/La

Director

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Table No. 4.1: Year wise rainfall of last five years of Rohtas district (Rainfall in mm)

YEAR	JAN		FEB		MAR		APR		MAY		JUN	
	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP
2016	25.5	96	1.7	-87	32.3	255	0	-100	15.1	9	54	-40
2017	0.5	-96	0	-100	2.9	-68	0.8	-86	22	59	49.6	-45
2018	0	-100	2.2	-83	0	-100	0.2	-97	3.8	-73	73.3	-19
2019	4.9	-55	6.5	-58	7	18	2.4	-56	7.2	-62	18.2	-84
2020	7.1	-55	43.5	182	56.8	862	3.7	-33	74.1	296	243.7	120
YEAR	JUL		AUG		SEPT		OCT		NOV		DEC	
	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP
2016	489.3	78	245.2	-12	261.1	37	57.2	33	0	-100	0	-100
2017	474.5	72	266.4	-4	35.9	-81	6.3	-85	0.4	-97	0	-100
2018	221.8	-19	219.7	-21	147.9	-23	3.4	-92	0	-100	4	-17
2019	213.9	-27	189.6	-29	360.3	87	26	-32	0	-100	16.4	235
2020	216.7	-26	214.8	-20	115.8	-40	24.7	-35	1	-85	0.9	-82

C) Details of exploration

As depicted from the provenance of Son River, it seems that son is traversing Vindhyan mountain range – is situated a high-altitude area and susceptible to weathering & erosion. For the reason, accumulation of solid materials in these rivers is generally will be on higher side due to high energy conditions. As observed locally, every year, sand deposits in different part of the river as a natural condition.

Depth of river sand has been measured with a dip stick at different parts of the river while making excavation plans. As pari of exploration, extent has been observed visually and depth has been observed through dip stick.

Geological Plans and sections are enclosed in **Annexure III**.

4.2 Method of Estimation of resources and reserves: -

- i. Coordinates of the Ghats as per the tender information has been plotted through GIS based software using WGS 84 datum.
- ii. Areas of the blocks were worked out through joining subsequent coordinates and closed traversing methods.
- iii. Ground truthing and DGPS survey of the Block Coordinates were done.

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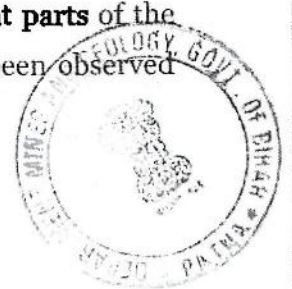
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For Shyam Coke Pvt Ltd

Rajive Jha

Director



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

- iv. Depth parameters were observed either through dip stick measurements or observing the ongoing sand ghats within or near the area.
- v. A maximum depth of 3 meter has been considered for reserve estimation.
- vi. Safety zone of 7.5 meters is left all along the lease boundary.
- vii. Geological resource has been derived based on area x thickness methodology.
- viii. All resources are reported on cubic meter unit.
- ix. Replenishment of 87.87 % has been considered (as per DSR) for the second year onward.
- x. A bench slope angle has been considered as 27° (dry sand angle of repose).

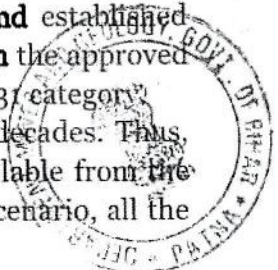
Based on the above factors, the Geological reserve and minable reserve of the block as estimated is given below in table no. 4.2.

Table no. 4.2: The Geological reserve and minable reserve of the block

GHAT NAME	Mining Area in Ha	Area involved in Safety Ha	Mineable Area in Ha	Geological Resource in cum	Blocked reserve in safety zone and slopes in cum	Mineable Reserve in 1st year in cum	*Per day production (cum)
Rohtas Sone-08	96.50	4.935	91.565	2895000.0	148054.614	2746945.38	11445.60

**Per day production is estimated considering 240 working days per annum.*

Since the resources are well observed through physical verifications and established through previous mining history and also the potentiality is established in the approved District Survey Report (Ref: Rohtas DSR) all the resources are kept into 331 category. Sand extraction from river bed in this area has been performed from decades. Thus, skilled manpower is available. Also, there are transportation routes available from the site. Lands are government in nature and LOI has been issued. In this scenario, all the reserves are kept under 111 categories as per UNFC.



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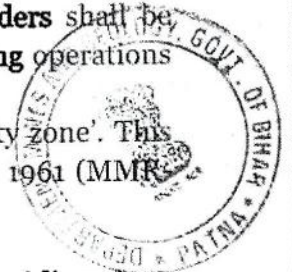
CHAPTER-5

5.1 Mining methodology:

- The mining for the entire stretch of proposed sand ghats of river Sone which have been referred to in Table no.3 and subsequent paragraphs in the report shall be performed using Manual/Semi Mechanized Method comprising use of crawler mounted JCB / excavator back hoe (bucket capacity varying between 0.42 m³ to 1.2 m³ depending upon the quantity of sand reserves) for primary excavation/winning and loading of sand, and JCB loader for secondary loading of sand on the river banks. Trucks or tippers of 12 metric tonne capacity and requisite manpower shall be put to use to support the operating machinery.
- The lessee shall erect boundary pillars at regular intervals (not exceeding 20 m in any case) at the boundary of the lease hold area. The said boundary pillars should be made of reinforced concrete pillars of dimension of minimum one square feet and height of 1.5 m, 1/3rd of which shall be erected below the ground. The part of the pillars above the ground shall be painted in white and black color so as to render it distinctly visible alternately (in Zebra Style) so as to render it distinctly visible. The distance of 7.5 m shall be further marked from the lease boundary and this zone constituting the 'safety zone' shall be identified. Pillaring will be done every year after monsoon retreats.
- The excavated sand shall be sieved at pit head to remove the silt load washed in. It shall be used in making river bank embankment to raise the bank height. This shall prevent flooding of adjoining areas.
- The sand only fraction shall be loaded primarily at the pit head and unloaded at the secondary loading point/location on the river bank.
- At the secondary loading point requisite, no of JCB loaders shall be deployed as given in Table to follow. The secondary loading operations shall be day and night in order to meet the demands.
- No mining activities shall be undertaken within this 'safety zone'. This shall be in accordance of Metalliferous Mines Regulations 1961 (MMR 1961) vide Chapter-XI sr.no. 111 and section 3[(2)].

The sand shall be mined out in successive vertical benches/slices from top of ground surface or sand surface downwards, and shall be each of 1.0 meter thick.

At no point of time the vertical mine face shall be more than 1.0 m high. Further, the width of the bench shall be minimum 1.5 m in width in



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For Shvam Coke Pvt. Ltd.

Rajive Ojha
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

horizontal plane in accordance with the MMR-1961 (And amended thereof) sub rules. This shall prevent development of mine face more than 1.0 m high which may be cause of concern from the safety aspects. This is important to prevent machine operators/ workers from falling into the pit while working near the machinery.

- The mining operations shall be performed between sunrise to sun set hours.
- The use of semi mechanized mining shall require use of electricity to illuminate the working area and accordingly electricity shall be tapped after grant of due approval/ permission from competent authorities concerned

5.2 Year wise production details: - Give details as per project.

Sand mining will be carried out about 240 days in a year and confined in the day light only. Per day productions are thus estimated based on 10 hours of operation only. Detail estimation based on the first year's production which is maximum has been tabulated in table no. 5.1.

Table no.: 5.1: Estimation of sand reserve considering 87.87 % replenishment rate

Mining Area(ha)	Maximum Depth(m)	Geological Resource(cum)	Replenishable reserve(cum)	Mineable Reserve(cum)
96.50	3	2895000	2543836.5	1737000

Table no.5.2: Year wise sand reserve according to EMGSM guideline

Serial Year	Production in Cum
Year-1	1737000
Year-2	1737000
Year-3	1737000
Year-4	1737000
Year-5	1737000
Total	8685000

In five years of lease period, total production will be 8.685 million cum. Considering density of 1.8, the total production comes to 15.633 million tons.

It has been envisaged to deploy JCB/ Excavator of excavation of sand while tippers of 12 tons will be deployed for transportation of sand from river bed to nearby stacking area

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at distance of 5 km from the project site. Estimated number of equipment along with their fuel consumption are given below in table no 5.4.

Table no. 5.4: list of machineries required for the sand mining project

S. L. No.	Name of Machinery	Capacity (Cum) / Ton	Max. Nos.	Fuel Consumptions (Lit Per Hour)	Fuel Consumption in day (Liters)
1	JCB/ Shovel	1.2	3	12	360
2	Trucks Tippers	12	31	7	2170
3	Water Sprinklers	4	4	4	160
4	Light vehicles	-	4	3	120
5	Tractor	4	17	2.5	425
TOTAL					3235

Table no. 5.5: Number of total manpower to be deployed is given below

Category	No. of Shift	Absenteeism	Total Manpower
Transport Manager	1	10%	10
Supervisor	1	10%	10
Time Office	1	10%	10
Others	1	-	57
Operators	1	10%	10
TOTAL			97



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

CHAPTER-6

6.0 DRILLING AND BLASTING

No drilling and blasting are envisaged and proposed in this mining plan.



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For Shyam Coke P.A. Ltd.

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Director,

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CHAPTER-7

7.0 MINE DRAINAGE

7.1 Likely Depth of water table based on observations from nearby wells and water bodies

The water table in the river occurs at a depth of 10-12 meters during post monsoon period while it remains at a depth between 6-8 meters below the ultimate pit bottom depth of 3m as measured from the highest elevation on the ground surface.

During the course of mining, the water table in the river shall not be intercepted. The mining shall be restricted to the top 3 m from the general ground level.

However, in any circumstances, mining will not be carried out below ground water level.

7.2 Quantity and quality of water likely to be encountered, the pumping arrangements and places where the mine water is finally proposed to be discharged.

Ground water shall not be intercepted during the mining of sand. In view of it, dewatering of sand pits shall not be required or discharged elsewhere.



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

CHAPTER-8

8.0 Stacking of Mineral and wastes:

8.1 Indicate briefly the nature and quantity of top soil, overburden / waste and mineral reject likely to be generated:

The sand bar or the sand deposits occur as flood plains of the river during monsoon and as such consists of only transported clay and soil layer. The top soil layer remains absent unlike its occurrence in metalliferous mines.

The monsoonal river flow brings in fresh load of clay and soil every year. This clay or soil has rich content of plant nutrients. This soil /clay shall be hand sorted. Also the sand shall be sieved through a mesh/sieve which shall further separate the sand and clay/soil contents. The excavated sand shall be sieved at pit head to remove the silt load washed in. It shall be used in making river bank embankment to raise the bank height. This shall prevent flooding of adjoining areas.

The present sand mining locations do not have significant top soil/clay layer to be preserved elsewhere during the mining operations.

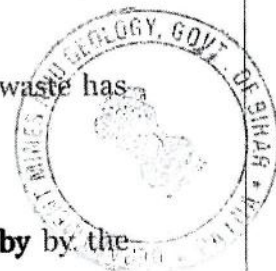
The sand deposits inherit gravels, pebbles with them being a part and parcel of river system.

8.2.1 Disposal of Waste (Reject) materials Silt

As observed during site visit, percentage of silt load is negligible. No waste has been considered.

8.2.2 Land chosen for disposal of waste with proposed justification

Sand will be transported to an intermediate stockpile which is nearby by the lease/ Settled area.



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CHAPTER-9

9. Use of Mineral:

9.1 Describe briefly the end-use of the mineral (sale to intermediary parties, captive consumption, export, industrial use)

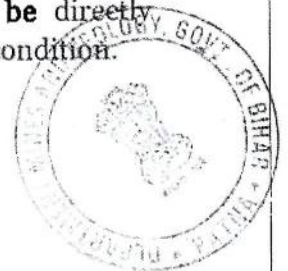
The end use of sand having wide coverage starting from individual houses to large construction events. The sand is extensively used in the road construction projects, ditch filling, river embankment, disaster management. All sectors' starting from individuals to organized corporate and government sectors are bulk consumers of sand.

9.2 Indicate physical and chemical specifications stipulated by buyers:

The sand is most common main ingredient of cement mortar to be used in building construction purpose. The buyers or the users do not require specific physico-chemical specifications which need to be satisfied or complied with. The sand in the present river is being used for the same purpose from time immemorial.

9.3 Give details in case blending of different grades of ores is being practiced or is to be practiced at the mine to meet specifications stipulated by buyers.

The mineral being mined is river sand. It naturally occurs in the form of fine to coarse grains as stream erosional sediments deposited during flow of river water and mainly during the flood situations. The sand in natural form and size shall be directly dispatched to the buyers and users and shall be marketed on 'as is where is' condition.



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Director

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Chapter-10

10. Other:

10.1 Site services:

- Rest rooms and toilets will be made on temporary basis.
- Use of Bio-toilets will be explored.
- Facilities of providing drinking water at site will be made at site.
- First aid kits will be made available at site.

10.2. Employment potential

Manpower estimation has been done based on the number of equipment's to be deployed in each shift. Besides there are general shift manpower's to look after the operation. Details are given below in table no 10.1.

Table no. 10.1: Manpower to be deployed in the project

Category	No. of Shift	Absenteeism	Total Manpower
Transport Manager	1	10%	10
Supervisor	1	10%	10
Time Office	1	10%	10
Others	1	-	57
Operators	1	10%	10
		Total	97

PPE's, safety gadgets will be provided to the manpower. Medical facilities will be provided as per need.



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Chapter-11

11 MINERAL PROCESSING

11.1 If processing / beneficiation of the ore or minerals mined is planned to be conducted onsite or adjacent to the extraction area, briefly describe the nature of the processing /beneficiation.

Sand is a naturally occurring resource and is used directly in its natural form without requirement of specific dressing or beneficiation.

In view of this, no processing or beneficiation is required in the present mining of sand. No separate process or machinery is required for the final use of the mineral or sand in the present context. Occasionally screening of sands may be require to differentiate the different sized materials.

11.2 Explain the disposal method for tailings or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond , toxic effect of such tailings, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam).

As explained in (a) above, no additional processing or beneficiation is required for the final use of sand to be mined out. Therefore, no tailings shall be produced which shall have to be disposed off separately. Further, since no discharge of tailings is required after the mining of sand no additional facilities or process requirements shall arise after the mining of sand from the river deposits.

11.3 A flow sheet or schematic diagram of the processing procedure should be attached.

The flow sheet or schematic diagram is not required because no beneficiation or processing for sand shall be involved.

11.4 Specify quantity and type of chemicals to be used in the processing plant.

Neither specific chemicals nor process shall be required in any quantity nor shall processing plant be required to use the sand after it is won.

11.5 Specify quantity and type of chemicals to be stored on site / plant.

This shall not be required for the mining of sand in the present context.

11.6 Indicate quantity (cum. per day) of water required for mining and processing and Sources of supply of water, Disposal of water and extent of recycling.

For mining of sand and also during its use in building construction purpose shall not require use of water for either washing it or use of water in beneficiation process.



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CHAPTER-12

12.0 Environment Management Plan:

12.1 Introduction:

Environmental Management Plan is a guiding document for environmental impacts associated with the proposed projects. It is a guiding document for management of good environmental condition on the site & surrounding of the proposed sand mine. The Environmental Management Plan (EMP) has been formulated and integrated with the sand mine planning keeping in view overall scientific development of local habitat and the adverse impact that may be caused due to the sand mining operation.

A scientific assessment of these impacts those are likely to influence the existing environmental scenario is needed. This could also facilitate in formulating a suitable environmental management plan depicting all mitigation measures. It can help in implementing the project in an eco-friendly manner. The project activities influencing the following environmental attributes have been studied and their impacts on the following attributes have been assessed.

- Air Environment
- Water Environment
- Land Environment
- Noise Environment
- Ecological and Biological Environment
- Waste Management

12.2 Objectives:

- To ensure that sand extraction will be carried out in a sustainable way.
- To obtain an increased understanding of the potential impacts of sand mining and gravel extraction operations on the in stream and riparian habitats of streams, rivers.
- To provide guidelines for evaluation of potential impact.
- To adopt a systematic way of operation that avoids the impacts to the greatest extent possible.

12.3 Anticipated Environmental Impacts and Mitigation Measures:

The pollution potential of the proposed project, its possible impacts on the surrounding environment during pre-operational and operational phases and the necessary management actions proposed for control and abatement of pollution are furnished hereunder.



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For Shyam Coke Pvt. Ltd.

Rajive oja
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

12.4 Air Environment:

12.4.1 Anticipated impacts

a) Due to Haul Road/ Access Road

Plying of trucks from public road to river sand collection points needs access roads. Majority of such access roads are following the same alignment of existing roads/tracks being used by pedestrians/cart owners. Movement of heavy vehicles sometimes causes problems to cattle, agriculture land, and human habitations due to dust, noise and movement of public. These environmental problems are felt more as the background is rural in nature.

b) Due to Mining process:

Not much of air pollution is envisaged during mining operation, however, operations like loading of material will generate an amount of dust and particulate matter. Particulate Matter (PM10) is the main pollutants during Sand mining operations. Most of the dust will be generated from loading. This dust becomes air borne and gets carried away to surrounding areas. The impact on air is mainly localized in nature as the dust particles are not carried to longer distances and the effect is felt within the core zone of the project involving active Sand mining operations.

12.4.2 Mitigation Measures:

a) Mitigation of Impacts on Access Roads

Movement of the vehicles on the road will be increased; however, un-metalled road in the mining area will be sprinkled with water at regular intervals. In addition to prevent spillage by trucks over loading should be controlled along with speed limit (10tonnes/truck).

There will be minimum numbers of access roads to river bed, as cutting river banks should be avoided and ramps are to be maintained. Access points to the river bed shall be as follows-

Least steepness of river bank, where steepness of banks cannot be avoided access ramps shall be constructed, Haulage roads parallel to the river bank and roads connecting access (ramps) to the river Mining shall be away from bank keeping 7.5 m safety zone from lease boundary. Approaching river bed from both the banks shall be avoided.

b) For Fugitive Dust Emission:

To avoid fugitive dust emissions at the time of excavation, the mining area will be wetted by water spraying. Effective dust suppression arrangements will be made at the mine. Sand is transported to the sites by road through trucks. The sand will be wetted after loading in to the truck and shall be covered by tarpaulin sheets. To minimize the vehicular pollution from the sand transporting vehicles, the following conditions are insisted to permit the vehicles of the transporters:

The vehicles should be with good engine condition and should maintain pollution control certificate (PUC) issued by appropriate authorities.

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For Shyam Coke P.L. Ltd

Rajive o/ke

Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

- Regular maintenance of transport vehicles and monitoring of vehicular emission levels at periodical intervals.
- Green belt development along the access roads and the land provided by local authority.

12.5 Water Environment:

12.5.1 Anticipated impacts

As the project activity is carried out in the inactive channel of the river bed, none of the project activities will affect the water environment or riverian habitats. In this project, it is not proposed to divert or truncate any stream. In the lean months, the proposed sand mining will not expose the base flow of the river and hence there will not be any adverse impact on surface hydrology and ground water regime due to this project. Thus, the project activities will not have any adverse effect on the physical components of the environment and therefore may not have any effect on the recharge of ground waters or affect the water quality. The sand mining activity will not have any significant impact on the water environment of the region.

The haulage of trucks /tippers/tractor trailers may damage some of the natural drains/streams/nullahs en-route due to heavy laden weights this may cause shifting or diversion or impounding of the natural flows.

12.5.2 Mitigation measures

- The lessee shall be responsible for the maintenance of all haul roads and ensure natural flows of streams/nallahs which may be crossing the haul roads. He shall also ensure the truck contractors or their respective drivers to avoid damaging the natural flows of streams/nallahs.
The lessee shall arrange to impart training to the truck drivers and other Machinery operators to protect the environment and follow the measures in the EMP report.
- Mining will be restricted during the monsoon season and at the time of floods. This will help in replenishment of sand in the river bed.
- Mining below subterranean water level will be avoided as safe guard against environmental contamination and over exploitation of resources.
- Stream will not be diverted to or from the active channels.
- Ground water levels will be monitored regularly in and around sand mining project.
- Mining schedule is synchronized with the river flow direction and the gradient of the land.
Mining at the concave side of the river channel was avoided to prevent bank erosion.
- Utmost care will be taken to minimize or control leakage vehicles to be used for sand transportation.

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For Shyam Coke Pvt. Ltd.

Rajive oja
Director



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

- The washing of trucks in the river will be avoided.
- Workers shall be provided with Bio Toilets at the site so as not to damage with release of untreated sewage. The bio technology ensures self -treatment of sewage collected within the specially made usable modules.
- Mining would be avoided during the monsoon season and at the time of floods.
- The contractor will follow all guidelines and rules for scientific method of mining during the period of extracting the sand.

12.6 Land Environment:

The type of mining and the characteristics of the particular mineral deposit both affect the degree to which mining disturbs the landscape. Sand Mining and allied activities will be done in the fluvial plain formed by river meandering. Mining of sand may cause a few environmental degradations.

12.6.1 Anticipated impacts:

- Damage of river bank due to access ramps to river bed, may cause soil erosion.
- Destruction of river bank hinterland and ecological due to extraction of sand by probability of damage to the flood control bunds (built along the river side) due to heavy movements of vehicles over the bund to approach the mine are and further during transportation for sand from the mine area.
- Disposal of packing material, carried by the workers, would not be allowed. This packing material would include used sachet/gutka/pan masala pouches.
- Movement of heavy vehicles sometimes cause problems to agricultural land, human habitations, borehole users due to dust, noise and it also causes traffic hazards.
- Surface degradation due to road network.
- Generation of silt load shall accumulate on the river bank after sieving which may alter river topography in addition to development of pits.

12.6.2 Mitigation measures

- No sand will be collected from the safety zone. Safe clearance should be mainly determined by the height of the river bank to be extracted from the close vicinity of that bank. A safety zone of 7.5 meter has been considered from the lease area.
- No foreign material like polythene bag, jute bag and useless articles should be allowed to remain/spill in river bed and catchment area, or no pits/pockets will be allowed to be filled with such material.
- Minimum number of access roads to river bed for which cutting of river banks will be avoided and ramps are to be maintained.
- Care will be taken to ensure that ponding is not formed in the river bed.
- Mining will not exceeds beyond the allowed extraction capacity.

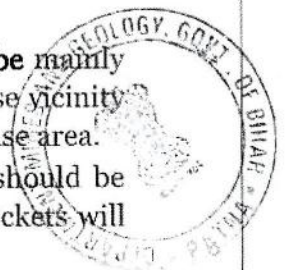
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- Green belt will be developed along the access roads at mine premises and the land provided by concerned authority. While selecting the plant species, preference will be given for planting native species of the area.
- The silt load shall be used to prepare river embankment to raise the bank height which shall help to remove silt from the river bank and use it in making designed embankment so that it shall help prevent river flood to remain within river bank.

12.7 Noise Environment:

12.7.1 Anticipated impacts

Noise environment in this project will be affected by the equipment at the site and vehicular transportation. Since mining is done mechanically, slight increase in noise levels can be expected.

12.7.2 Mitigation measures

- Minimum use of Horns around the village area.
- Timely maintenance of vehicles and their silencers to minimize vibration and Sound.
- Phasing out of old and worn-out trucks.
- Provision of green belts along the road networks.
- Care will be taken to produce minimum sound during sand loading.
- Ear plngs shall be provided and ensured to protect the labors from noise during working at the site.

12.8 Biological Environment:

12.8.1 Anticipated impacts

a) Aquatic environment:

The proposed mining will be on the inactive channel i.e. flood plain of the river, so there will not be any effect on aquatic life. However, the following mitigation measures shall be practiced.

b) Flora and Fauna:

The mining activity will have insignificant effect on the existing flora and fauna. The project area is surrounded with agricultural land. The purpose of the project itself is to save the flora around the project area from river widening, excessive erosion and floods. The sand mining activity therefore, will not have any significant impact on the biological environment of the region.

12.8.2 Mitigation measures:

- Improvement in river bank stability
- No mining will be carried out during the rainy season to ininimize impact on aquatic life.
- Large woody debris in the riparian zone will be left undisturbed or replaced when moved and shall not be burnt.

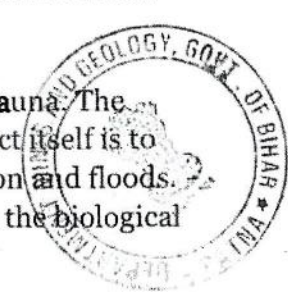
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- Operation and storage of heavy vehicles within riparian habitat will be restricted.
- Conservation of biological diversity of plants, birds and animals.
- Greenbelt Development with adaptable and useful floral varieties along haul roads o Plantation activities will be carried out in consultation with village Panchayat and also local Forest officials.

12.8.3 Terrestrial Environment:

Terrestrial environment consists of trees, herbs, shrubs. The river streams which harbor a good biodiversity are playing an important role in sustenance and protection of terrestrial environment. Green belt will be developed along the access roads at mine premises. While selecting the plant species, preference will be given for planting native species of the area. The avian biodiversity has its home near the streams and depend on it for their life.

12.8.3.1 Anticipated Impact:

- The avian biodiversity may be badly affected and birds may shift to other place.
- Trees and shrubs may be affected by the sand mining activities.

12.8.3.2 Mitigation measures:

- As the mining site has no vegetation, thus clearance of vegetation not required. However, the trucks and tractors approaching the sand mining site will be directed where the least damage to plant is ensured.
- The entire vehicle will be kept fit for making least noise and making horn will be avoided in and around the lease area.
- Grass Cultivation can he done along the river bank for river back protection.

12.8.4 Green Belt Development:

The implementation for development of green belt will be of paramount importance as it will not only add up as an aesthetic feature, but also act as a pollution sink.

The species to be grown in the area should be dust tolerant and fast-growing species so that permanent green belt is created.

To stabilize the river bank erosion the plantation of native species of that area along the river bank.

Apart from the green belt and aesthetic plantation for elimination fugitive, of emission and noise control, all other plantation efforts shall be decided and executed with the assistance and co-operation of the local community.

The list of floral species is suggested for the development of greenbelt. The same is given in below table NO 12.1:



Mining Plan including Progressive Mine Closure Plan of Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare.

TABLE NO. 12.1: Common name Hindi name (Sensitive/ Tolerant Height).

1.	Indian Lilac- Nim (20M)
2.	Custard -Seetaphal (10M)
3.	Babul -Babul (8M)
4.	Tuti -Tut (8M)
5.	Jasud -Jasum(3M)
6.	Bougainville -- (8M)
7.	Swallow -Akada (6M)

12.9 Waste management:

The monsoonal river flow brings in fresh load of clay and soil every year. This clay or soil has rich content of plant nutrients. This soil /clay shall be hand sorted. Also the sand shall be sieved through a mesh/sieve which shall further separate the sand and clay/soil contents.

The present sand mining locations do not have significant top soil/clay layer to be preserved elsewhere during the mining operations.

12.9.1 Mitigation measures

Silt load coming along with the flood of the river will be used in maintenance of Haul Road development and filling of low lying area.

12.9.2 Implementation of EMP:

Environmental Management Plan serves no purpose if it is not implemented with true spirit. Some loopholes in the EMP can also be detected afterwards when it is implemented and monitored. Thus, an implementation and monitoring programmed has to be prepared. Implementation of proposed control measures and monitoring programmed has an implication on the surrounding area as well as for the region. Therefore, sand mining management should be strengthening the existing control measures as elaborated earlier in this report and monitor the efficacy of the control measures implemented within the sand mining area relating to the following specific areas:

- Coordinate with environment monitoring laboratory for collecting and analyzing air, water, soil & noise quality of the area. Implementing the control and protective measures.

Co-coordinating the environment related activities within the project as well as with outside agencies. Collecting statistics of health of workers and population of surrounding villages. Monitoring the progress of implementation of environmental management program. Greenbelt development along the access road at sand mining site.

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12.9.3 Cost break-up of green belt development:

Saplings will be planted @ 10 per ha. Ghat Plantation details are provided below in Table No. 12.2

Table No. 12.2: Ghat wise Plantation details.

Sl No.	River Name	Name of Ghats	Mining Area in Ha	No. of Saplings@10/Ha.	Cost in Rs.
1	Sone	Rohtas Sone-08	96.50	986.5 ~ 997	296100
Total			96.50	986.5 ~ 997	296100

12.9.4 Programme of afforestation, indicating the number of plants with name of species to be afforested under different areas in hectares.

Considering the catchment area and quantum of rainfall and its intensity these rivers bring a huge load of sediments in the form of sand and silt which get deposited in the flood plains of these rivers. Due to the higher elevations and enormous quantum of water flowing into these rivers, the waters when they reach these flood plains suddenly undertake routes of many channels in them. They start depositing the heavy sand, silt and soil load progressively in the channels. Meaning, the heavier sediments comprising of sand grains get deposited in the flood plains and the lighter and smaller fractions of silt and soil get carried away distantly.

Depending upon the monsoon rainfall event intensity and duration the many channels and minor streams in the flood plain change course every year. The history of floods and reporting of the inhabitants indicate that the river changes its course every few years.

In this context, it may be said that afforestation that may be undertaken at a particular location within the lease area may get washed out in subsequent floods. Therefore, afforestation of areas around immediate neighborhood of proposed sand mining may not be appropriate.

But afforestation in the neighborhood villages may be undertaken along the roads and on the waste lands.

The above Table no. 12.2 indicates Programme of Afforestation during the planned period with planting of climatically adaptive tree species. The trees shall be planted along the village roads.

12.9.5 Stabilization and vegetation of dumps along with waste dump management.

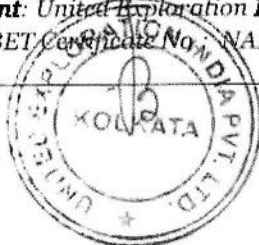
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The proposed sand mining shall not generate waste rocks. However, a significant quantum of silt load shall be generated during the sieving of sand at pit head. This silt load at the pit head has to be removed. This shall be constructively used in preparation of river embankment with pre designed dimensions to raise the river bank height. This shall help to contain the flood within the river bank itself and spreading outside causing damage to life and properties. – Change as per project specific requirement. Don't commit what we cannot.

12.10.1 Measures to control erosion / sedimentation of water courses.

The proposed sand mining involves removal of sand from the flood plains of the river channels. The mining shall be performed and limited within the flood plains.

There is no over burden or waste rock to be removed and stacked elsewhere. This is very important aspect of the sand mining. Due to this, there are no chances of waste rock or over burden getting spilled over the lease area and getting carried off during surface runoff. Also, the sand shall be removed where ever it occurs in the in active channels of the flood plains.

And in this regard the following guideline as recommended by GSI for Systematic & Scientific Mining of River Bed Sand may be considered.

“Segments of braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.”

It shall be ensured that the roads developed into the flood plains do not block the flowing channels and it shall also be ensured that the channel flow or direction shall not altered or blocked during the plying of trucks or tippers carrying sand. – Please discuss with Lessee/ Mining Department once- once you commit, there will be pressure for Implementation.

12.10.2 Treatment and disposal of water from mine:

Sand is a naturally occurring resource and is used directly in its natural form without requirement of specific dressing or beneficiation.

In view of this, no processing or beneficiatiou is required in the present mining of sand.

No separate process or machinery is required for the final use of the mineral or sand in the present context. As explained, no additional processing or beneficiation is required for the final use of sand to be mined out. Therefore, no tailings shall be produced which shall have to be disposed off separately. Further, since no discharge of tailings is required after the mining of sand, no additional facilities or process requirements shall arise after the mining of sand from the river deposits.



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Rajive oha
Director

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12.10.3 Measures for minimizing adverse effects on water regime:

- i. The manual mining helps to reduce the spillage of material into flowing channel and also enables to control spatial advancement of mine pits and excavations very fast. The advancing pit shall be stopped whenever it is towards to channel flow or whenever downwards to the water table.
- ii. It shall be ensured that the roads developed into the flood plains do not block the flowing channels and it shall also be ensured that the channel flow or water flow direction shall not altered or blocked during the plying of trucks or tippers carrying sand.

12.10.4 Protective measures for ground vibrations / air blast caused by blasting:

The proposed sand mining shall be manual at day time & semi-mechanized at night time and shall not require explosives and related blasting. Since the blasting shall not be carried out, there shall not be resultant fly rocks and air blasts. Therefore, the ground vibrations shall not occur in the absence of blasting and shall not impact the environment.

12.10.5 Measures for protecting historical monuments and for rehabilitation of human settlements likely to be disturbed due to mining activity:

The proposed sand mining shall be semi mechanized and shall not require explosives and related blasting. Since the blasting shall not be carried out, there shall not be resultant fly rocks and air blasts. Therefore, the ground vibrations shall not occur in the absence of blasting and shall not impact the environment. Also fly rocks shall not be emanating during the mining operations which may be otherwise a safety concern.

12.11.1 Socioeconomic benefits arising out of mining:

The location of proposed sand mining activity lies around neighborhood of hamlets and villages which are predominantly agriculturally based. Farming is the main activity of the rural folks. The proposed sand mining shall require 10 workers involved directly in the sand excavations.

Also, the transportation of sand shall require operations of trucks and tippers which shall require additional manpower indirectly. The plying of trucks and tippers shall cause indirect employment by opening of shops, telecommunication facilities, transport facilities and eateries along the roads.

12.11.2 Monitoring schedules for different environmental components after the commencement of mining and other related activities. (For 'A' category mines only):

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The proposed sand mining shall be covered under Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019. Further, this proposed sand mining project is not an 'A' category project. Therefore, this is not required for compliance.

Note: Ground vibration studies are to be carried out for virgin area / new leases after one year from the commencement of mining activities. – Please see the B1 category rules as most of the areas are larger. Give as per CPCB norm. There is monitoring schedule.



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CHAPTER-13

13.0 Conclusion: The proposed project involves collection of sand from inactive channel of river bed of Sone River. Safety distance will be left intact to avoid bank erosion. Mining activity will be done except monsoon season. All necessary measures will be taken care to save environment and for safety purposes. Besides this extraction of sand every year will reduce the chance of flood level by removing the deposited mineral. This is very essential in order to prevent widening of the river beds and to prevent flooding of and damage to the adjoining areas. The sand extracted is in high demand in the local market which is used in making bridges, road & Building Material, etc.

This project operation will provide livelihood to the poorest section of the society. It provides employment to the people residing in vicinity directly or indirectly by the project. After all the proposed project will increase developmental activities and employment opportunities.



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Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

Progressive Mine Closure Plan



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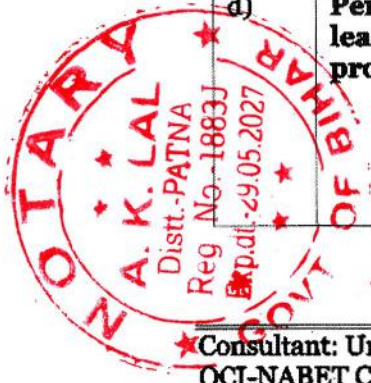
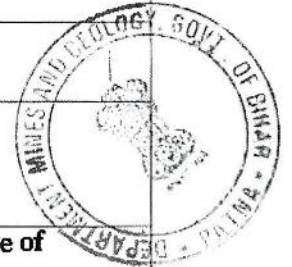
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Director

**Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08
on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare**

1. General Information of the Proposed Sand Mining project site:

a)	Name of the Applicant	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar S/o- Lallanjee Ojha
i.	Office Address	Address: Bungalow No - 6, Chanchani Colony, Near Hirak Point, Nagnagar, Dhaiya Dhanbad, Jharkhand-826004
ii	District	
iii	State	Dhanbad
iv	Pin code	826004
v	Phone	--
vi	Email	antimprasad@gmail.com
b)	Status of the Applicant	
i	Private	Yes
ii	Individual	No
iii	Private Company	Yes
iv	Public Company	No
v	Public Sector Undertaking	No
vi	Joint Sector Undertaking	No
viii	Other (pl. specify)	NA
c)	Mineral (s) which are occurring in the area and which the applicant intends to mine	Sand
d)	Period for which the mining lease granted / renewed / proposed to be applied	Validity: Five years from the date of execution.



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Rajive Ojha
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

e)	Name of the United Exploration India Pvt. Ltd preparing the mining plan	As per Department of Mines & Geology Govt. of Bihar, Notification vide memo No. 02/MM-(Ba)-05/22-2806/M Patna dated 17-06-2022, The present Mining Plan is prepared by United Exploration India Pvt. Ltd. having accreditation from QCI NABET. QCI NABET accreditation No. NABET/APA-MPPA/IA/006, Valid up to 11th March, 2024
i	Address	United Exploration India Pvt. Ltd. Ecospace Business Park, Action Area II, New Town, Kolkata, 700156
ii	Phone	9431208782
iii	Fax	-
iv	Email	contacts@unitedexploration.co.in
v	Date of Grant / Renewal	16.03.2021
vi	Valid upto	11.03.2024
f)	Name of the Prospecting Agency	The base data is collected from various Geological report of the department of Mines & Geology and local authorities as well as detailed prospecting of the area is carried out by the United Exploration India Pvt. Ltd. and approved District Survey Report.
g)	Reference No. and date of grant /communication received from the State Government	QCI NABET certificate copy attached as Annexure-X.

2. Location and Accessibility of the Proposed Sand Mining project site:

a)	Details of Area (with location map)	The Rohtas Sone - 08 falls in Mauza- Dandhga Majhiawan Block- Dehri, District- Rohtas, Bihar. The location plan is shown in figure 1. Area details shown in table no. 3.1.
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Rajiv g/L
Director,



Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

i	District and State	Rohtas, Bihar
ii	Thana	Thana No- 122,120
iii	Khasra No./Plot No./Block Range/Felling Series no.	Khata No.- 783 ,109 & Khesra No.- 3659 (P),695
iv	Lease Area (hectares)	Total Lease Area: 96.50 Ha
v	Existence of public road/railway line, if any nearby and approximate distance.	Details shown in Fig No. 2
vi	Toposheet No. with latitude and longitude:	Details of coordinates has been given in Table No. 3.2
vii	Whether the Area is recorded to be in forest (please specify Whether protected, reserved etc.) Ownership /Occupancy	The verification report received from the district level shows that the area is not recorded under Forest.
viii	Land use pattern (Forest, Agricultural, Grazing, Barren etc).	Sand Ghats (Flat).
b)	Attach a general location and vicinity map indicating project site.	Map marking the sand Ghat has been attached as annexure I. Name of Ghat- Rohtas Sone-08 of area 96.50 Ha

At present this mining plan is being prepared for Rohtas Sone-08 on river Son. The total area of the Ghat is 96.50 Hectare.



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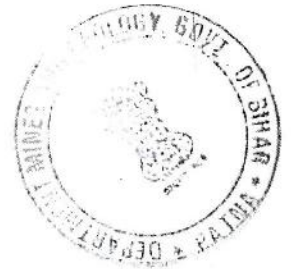
Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

Details of the Sand Ghat considered under this plan are placed in Table No. 1

TABLE NO. 1:

Details of the area considered under this mining plan including Progressive Mine Closure Plan.

River Name	Name of Ghats	Area In Hectare	Mauza	Khata	Khesra	Block	District
Son	Rohtas Sone-08	96.50	Darihat, Majhiawan	783, 109	3659(P) 695	Dehri	Rohtas



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Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

Geographical Coordinates of the Sand ghats under consideration has been shown in Table No. 2

Table No.: 2 Geographical coordinates of the Sand Ghats under this mining plan is Given Below

Coordinates of the Lease Boundary		
Sl. no.	Latitudes	Longitudes
1	24° 57' 59.643" N	84° 16' 5.119" E
2	24° 57' 13.497" N	84° 15' 23.231" E
3	24° 57' 26.095" N	84° 15' 3.564" E
4	24° 57' 38.911" N	84° 15' 16.547" E
5	24° 57' 52.668" N	84° 15' 26.989" E
6	24° 57' 54.403" N	84° 15' 31.334" E
7	24° 57' 51.948" N	84° 15' 36.761" E
8	24° 57' 55.004" N	84° 15' 46.190" E
9	24° 58' 0.569" N	84° 15' 58.053" E
10	24° 58' 0.655" N	84° 16' 2.558" E
11	24° 57' 59.643" N	84° 16' 5.119" E



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Director



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A generalized transportation and accessibility map is depicted in figure no. 1.

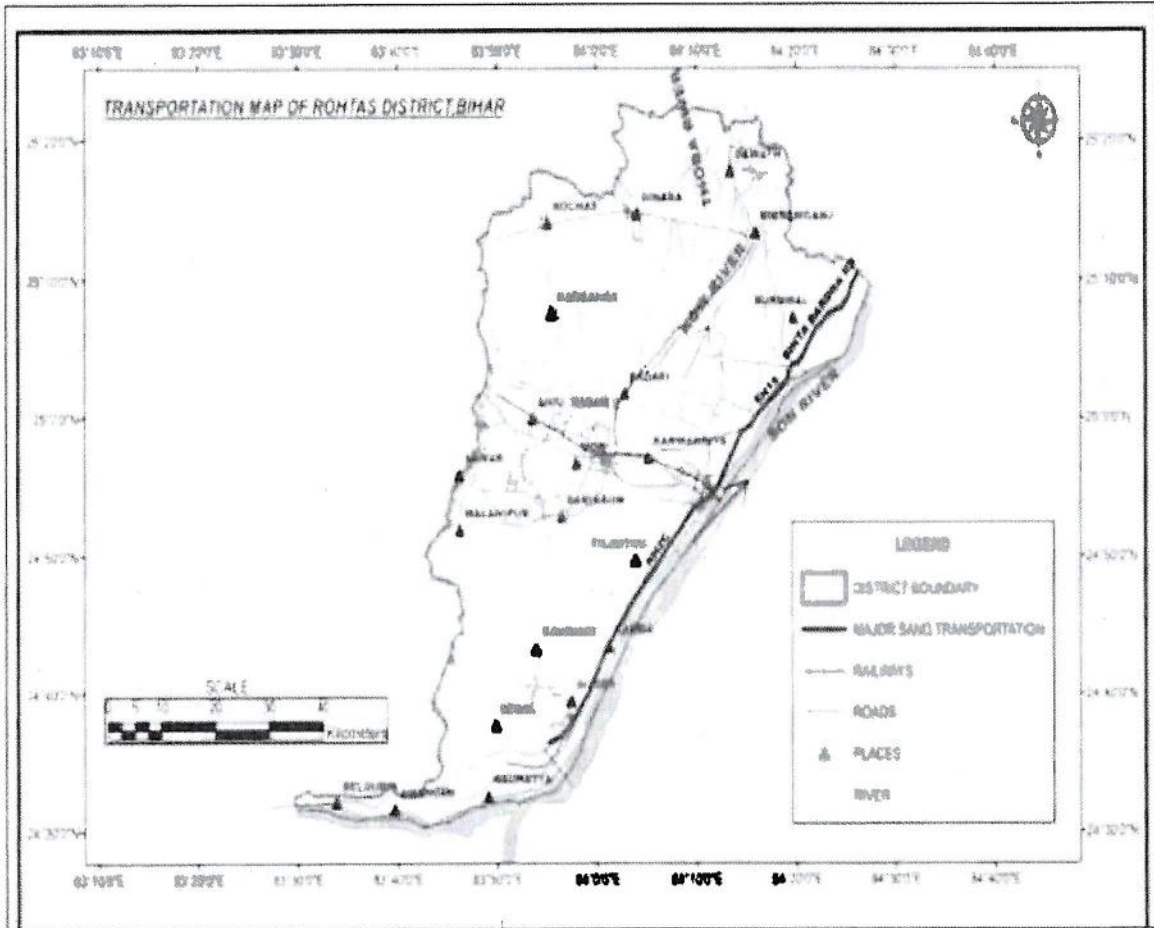


Fig no 1: Details of Public Road and Railway line near the Sand Ghats under this mining Plan.

2.0 Review of Implementation of Progressive Closure Plan:

The following are the facts associated with the sand deposits occurring within the flood plains of river Sone and Ganga rivers. These facts necessitate the following measures to be taken to protect the environment and ecology of the sand deposits and riverine ecology concerned.

- The provisions of Bihar Minerals (Concession, Prevention of Illegal Mining, Transportation & Storage) Rules, 2019 & Bihar Sand Mining Policy, 2019. The sand excavations to a maximum depth of 3 m below the existing sand surface in the lease area.



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Rajive ojh
Director

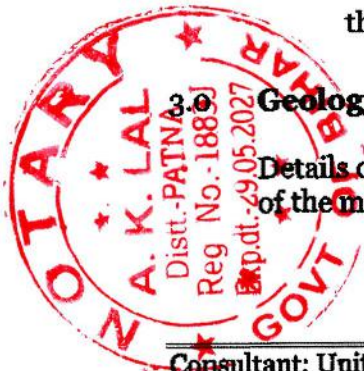


Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

- In view of these limitations and also in the light of existing topography which clearly, establishes that the thickness of sand zone to be mined out varies without any specific trend and abruptly becomes thinner.
- The lease period of the sand deposit is only for 5 years and the thickness of sand deposit varies from place to place in the lease hold area.
- The sand deposit being river borne sediments are naturally replenished due to the sediment load carried by the river concerned. In view of this the excavations or the depressions made during mining of sand shall be naturally filled in due to recurring sedimentation by the natural cycle of river borne sedimentation. Therefore, depressions and topography disturbed during the sand mining operations shall be levelled off to their original landscapes in natural ways or natural recharge of sand during monsoon season.
- Since the present sand deposit occurs in the flood plain or fan deposit of river concerned, the river current always distributes itself in many braided courses and smaller channels. The channel flow geometry, sub stream courses/branches are function of particular rainfall intensity in the catchment areas and the duration of rainfall. Therefore, rehabilitation measures such as afforestation around excavated sand pits cannot be considered in the light of this. Even if any, afforestation that may be planned or undertaken is at the risk of being uprooted and washed-out. There is a potential danger of washing away of the saplings planted around abandoned sandpits and excavations that may be wider in extent. So afforestation around them is ruled out and impracticable. However, afforestation is proposed around the haul roads in villages and hamlets that exist around the sand ghat and also on wastelands that may be existing in the villages. This afforestation shall be done in consultation with village panchayat concerned.
- Details of the plantation and its cost has been provided in the chapter 12 of the mining plan document.

3.0 Geology and Reserve:

Details of the geology, river morphology and reserves are described in Chapter-4 of the mining plan document.



Consultant: United Exploration India Pvt Ltd

QCI-NABET Certificate No.: NABET/APA-MPPA/IA/006 Valid up to 11th March, 2024

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For Shivam Coke Pvt. Ltd]

Rajive o/ta
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

4.0 Mining Methodology:

Principle of mining methodology and process descriptions are described in Chapter-5 of the mining plan document. Mining will be carried out through semi mechanized methods.

5.0 Mineral Beneficiation and Use of Mineral:

Screening will be done occasionally to segregate the silt loads while use of sand will be wide starting from domestic end to large construction sectors.

6.0 Storage of Minerals and wastes:

As such, sand will be directly transported to the end users or may be to mid- way stockpile before it goes to end use sites. However, no stockpile has been considered at mine site.

No waste material has been envisaged. However, silt generated will be utilized at embankment and safety berm along the quarry periphery.

7.0 Environmental Management:

Environmental Impact assessment and management plans has been discussed in chapter 12 of this mining plan document.

8.0 Machinery's Disposal:

It will be opencast semi mechanized mine. No disposai of mining machineries shall be envisaged during the plan period.

9.0 Discontinuance:

No repercussion for manpower retrenchment has been envisaged, as the ghats are in working since long back, and locally the same set of people are working for different agents. In case the agents changed, same group of people will be engaged through different agent.

10.1 Time scheduling of abandonment:

Mining will be continued for five years as per the letter of intent and conditions imposed thereof. As this is a river bed mining and the mined-out areas are usually replenished, the reclamation in practical view is not takes place. However, as a part of closure activities lessee will undertake year wise plantation which is furnished in below table.

Consultant: United Exploration India Pvt Ltd

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For Shvam Coke Pvt. Ltd.]

Rajive o/ta
Director



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Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

**Table No 3:
Closure Schedule**

Subject	Year					Total
	1	2	3	4	5	
Technically Reclaimed area	0	0	0	0	0	-
Biologically Reclaimed area	0	0	0	0	0	-
Dump at the end of mine life	0	0	0	0	0	-
Plantation to be carried out	194	194	194	194	194	970

10.2 Abandonment Cost:

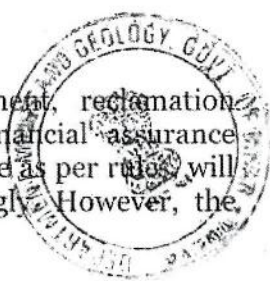
Since riverbed mining is followed by natural replenishment, reclamation activities are not envisaged in this mining plan. However, plantation will be carried out around the mining area as per suitable location as given in the table no 3. Cost of the same is furnished in below Table no 4.

**Table No 4:
Abandonment Cost**

Subject	Year					Total Cost in Rs.
	1	2	3	4	5	
Technically Reclaimed area	0	0	0	0	0	-
Biologically Reclaimed area	0	0	0	0	0	-
Dump at the end of mine life	0	0	0	0	0	-
Plantation to be carried out	58200	58200	58200	58200	58200	291000

11.0 Financial Assurance:

Since riverbed mining is followed by natural replenishment, reclamation activities are not envisaged in this mining plan. Thus, financial assurance estimation is not possible. Financial assurance if any applicable as per rules will be intimated by the concerned Government Dept. accordingly. However, the estimation format is furnished in below table no 5.



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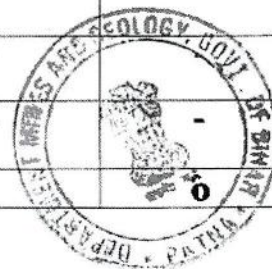
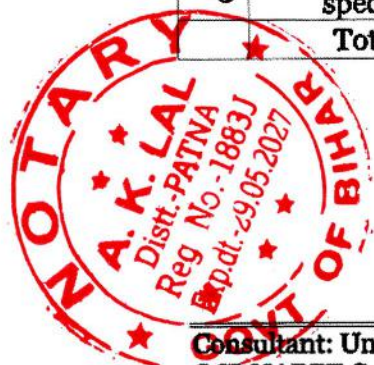
For Shyam Coke Pvt. Ltd

Rajive gha
Director

Mining Plan including Progressive Mine Closure Plan of Rohtas Sone-08 on River Son District: Rohtas, State - Bihar of Area 96.50 Hectare

Table No 5: Financial Assurance

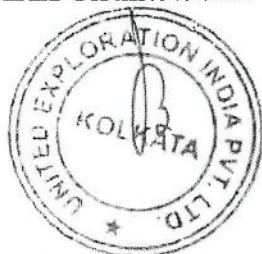
Sl. No	Head	Area put on use at start of plan (ha)	Additional requirement during plan period (Ha).	Total (ha)	Area considered as fully reclaimed & rehabilitated (ha)	Net area considered for calculation (Ha).
1	Area to be excavated	-	-	-	-	0
2	Storage for top soil	-	-	-	-	-
3	Overburden / dump	-	-	-	-	-
4	Mineral storage	-	-	-	-	-
5	Infrastructure (Workshop, administrative building)	-	-	-	-	-
6	Roads	-	-	-	-	-
7	Railways	-	-	-	-	-
8	Green belt	-	-	-	-	-
9	Tailing pond	-	-	-	-	-
10	Effluent treatment plant	-	-	-	-	-
11	Mineral separation plant	-	-	-	-	-
12	Township area	-	-	-	-	-
13	Others to specify	-	-	-	-	-
	Total	0				0



Consultant: United Exploration India Pvt Ltd

QCI-NABET Certificate No.: NABET/APA-MPPA/IA/006 Valid up to 11th March, 2024

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For Shrivam Coke Pvt. Ltd

Rajive o/ja

Director,

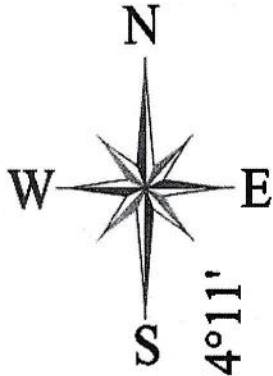


ANNEXURE – I

(Key Plan)



TOPPOSHEET NO. - G45S1 & G45S5



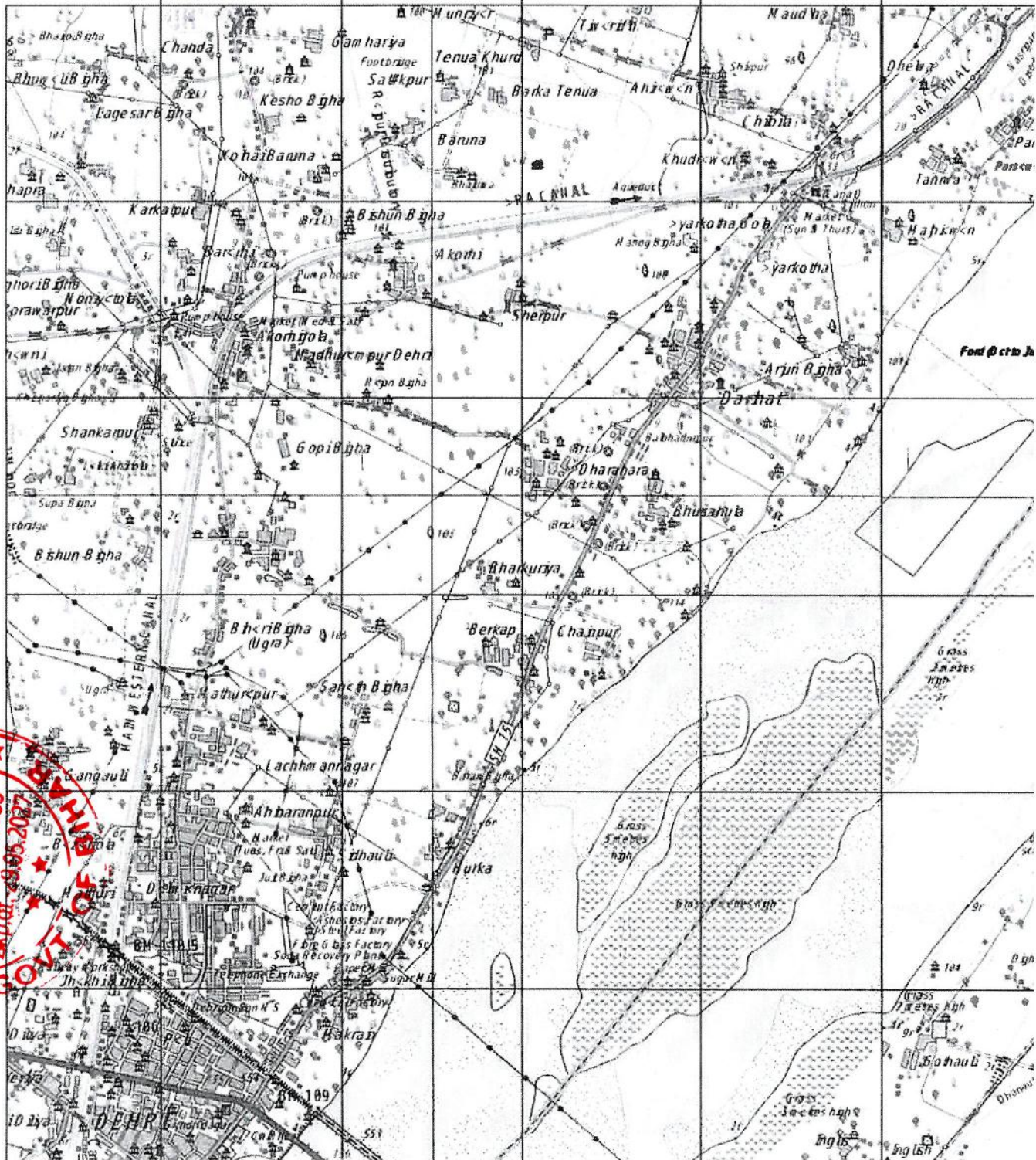
84°11'

84°12'

84°13'

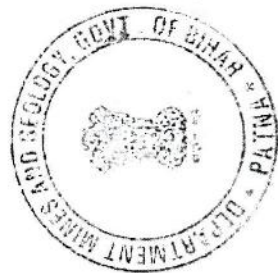
84°14'

84°15'

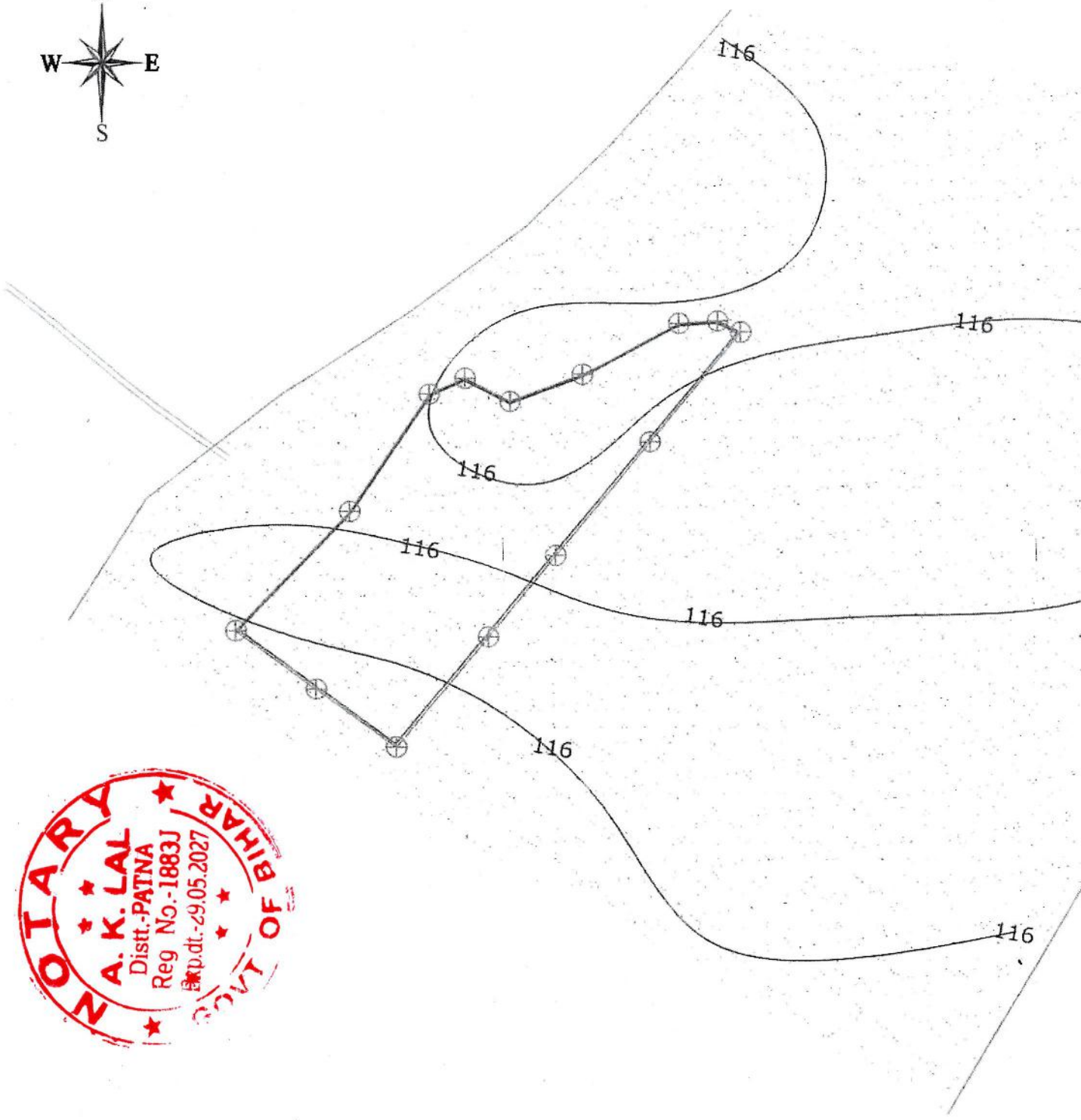


NOTARY
A. K. LAL
Distt. - PATNA
Reg No. - 1883J
Date: 09.05.2027
GOVT. OFFICE

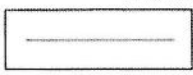
ANNEXURE – II
(Surface plan)



W3000 W2500 W2000 W1500 W1000 W500 00 E500



INDEX

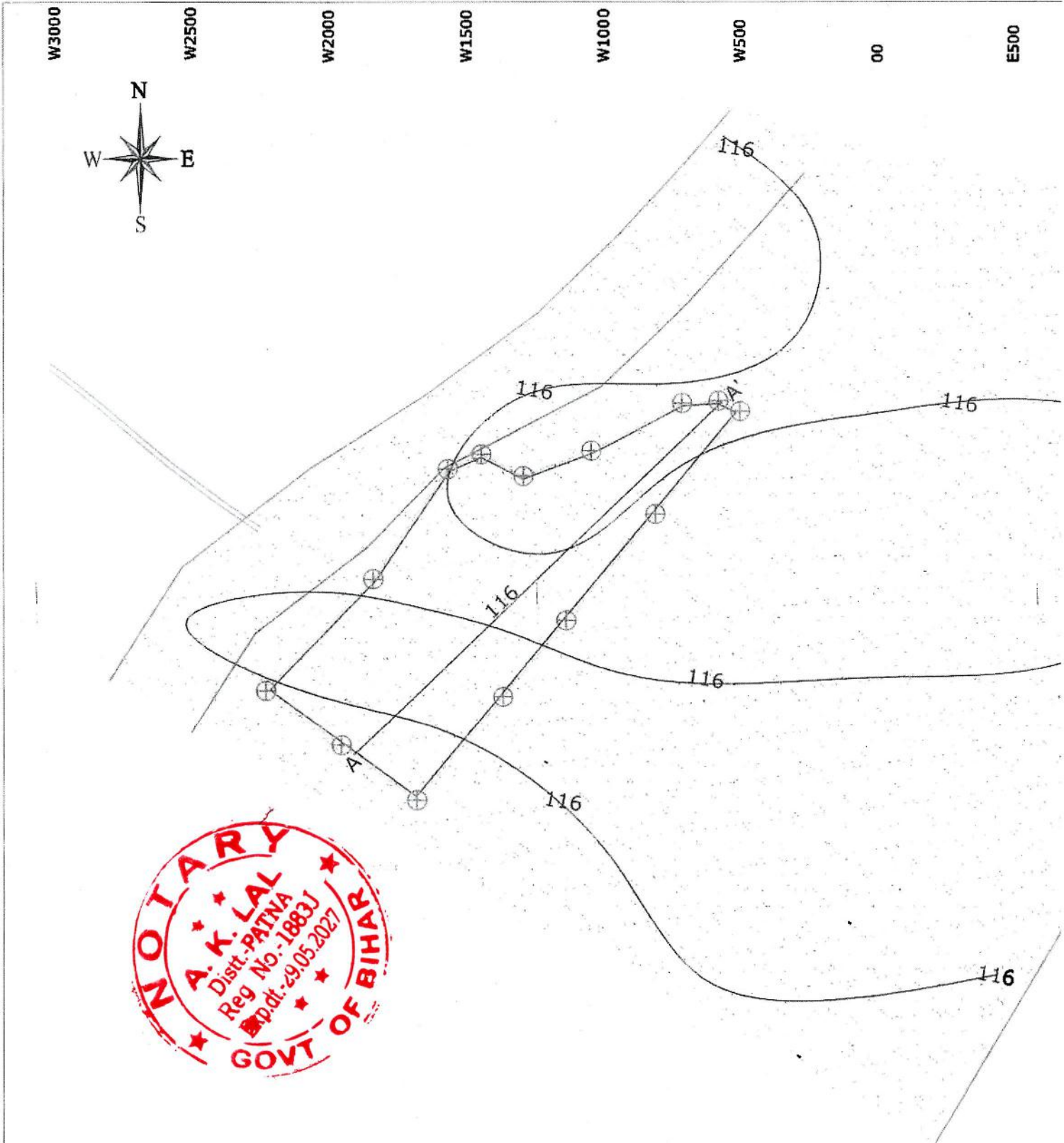


APPLIED AREA

ANNEXURE – III

(Geological Plan & Section)





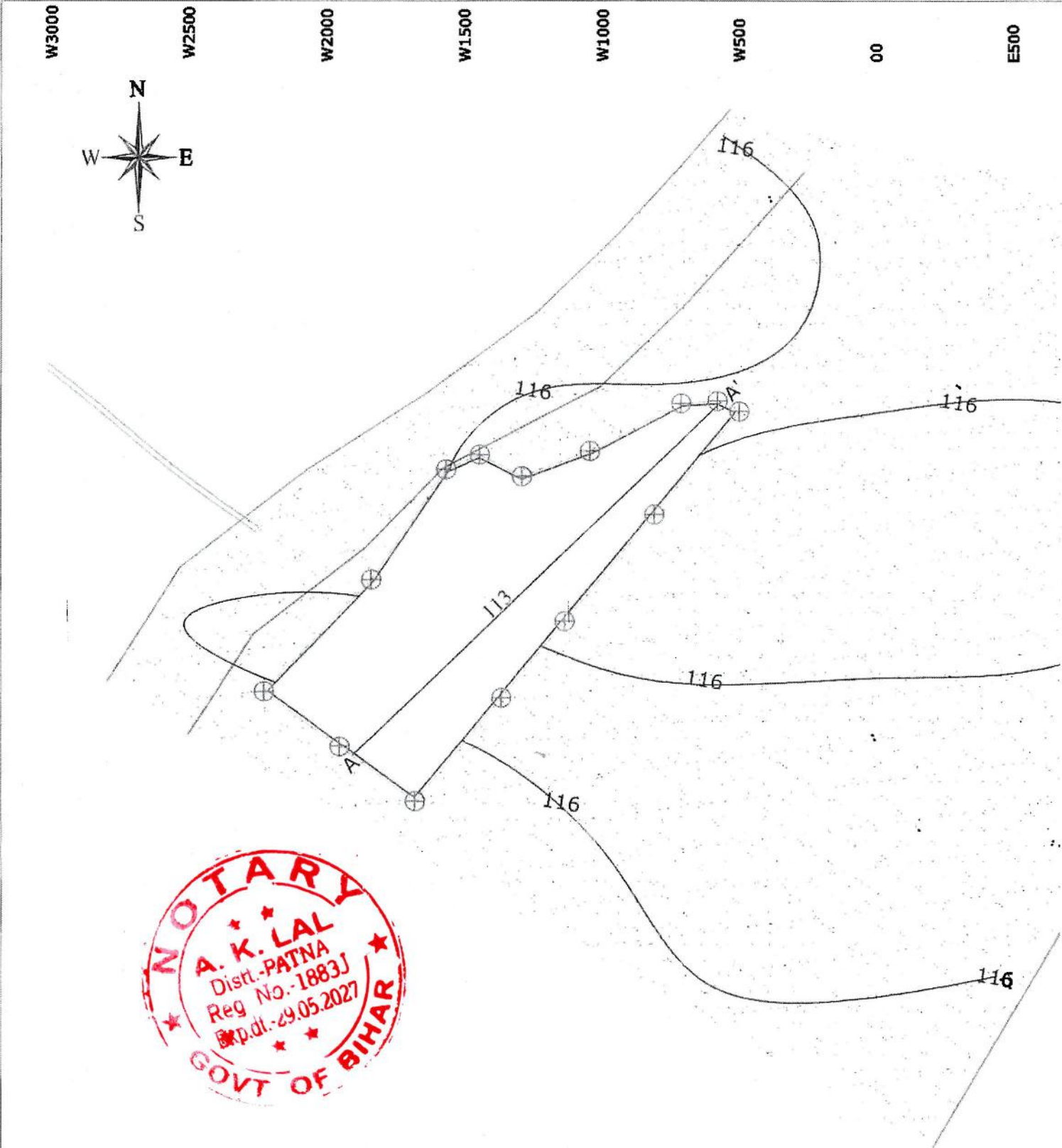
INDEX

— APPLIED AREA

- - - 1/4 TH LINE OF RIVER WIDTH

ANNEXURE – IV
(Conceptual Plan & Section)





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 Reg No.-1883J
 Exp. dt.-29.05.2027
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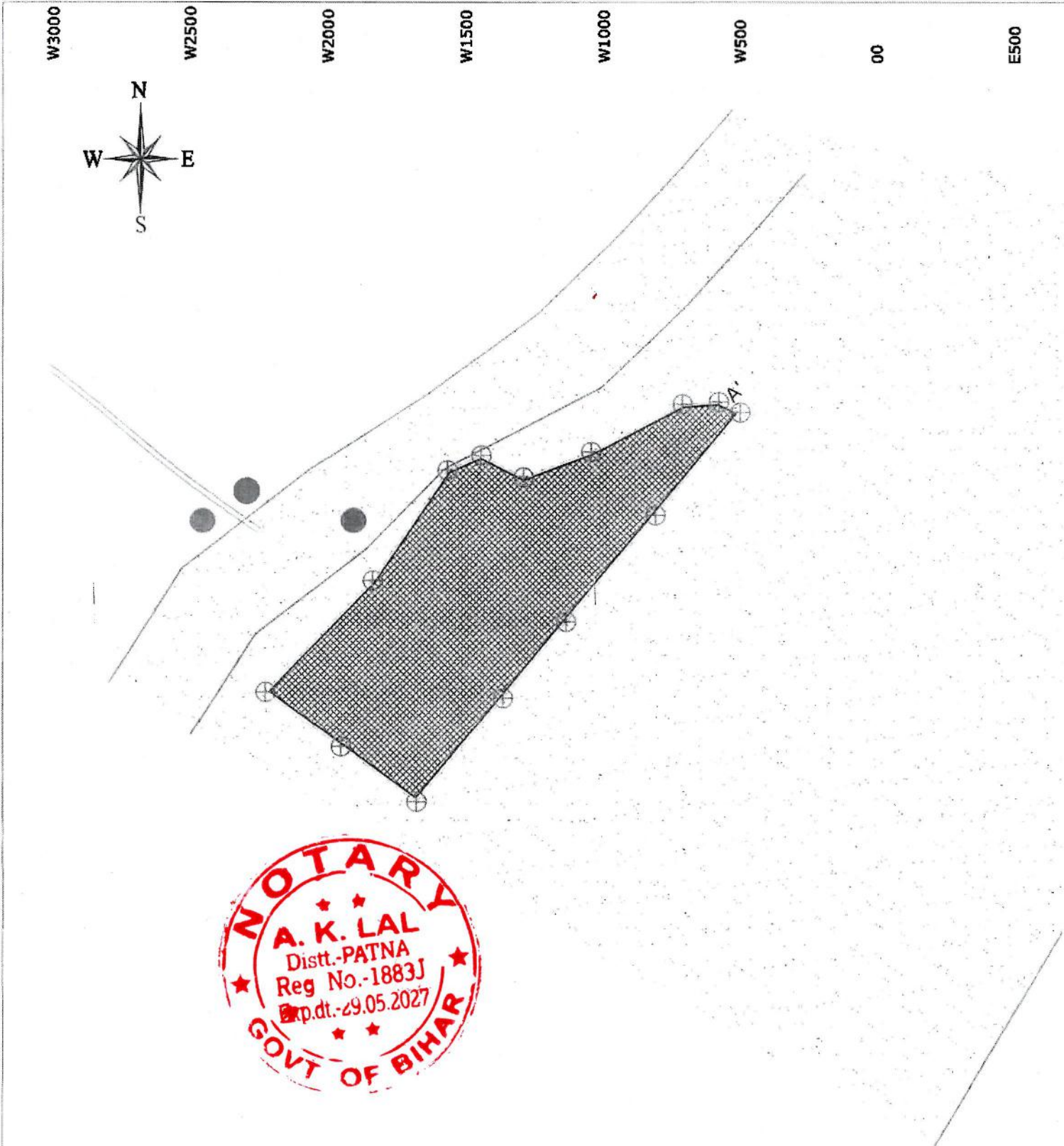
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— APPLIED AREA

— 1/4 TH LINE OF RIVER WIDTH

ANNEXURE – V
(Environment management plan)





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APPLIED AREA

1/4 TH LINE OF RIVER WIDTH

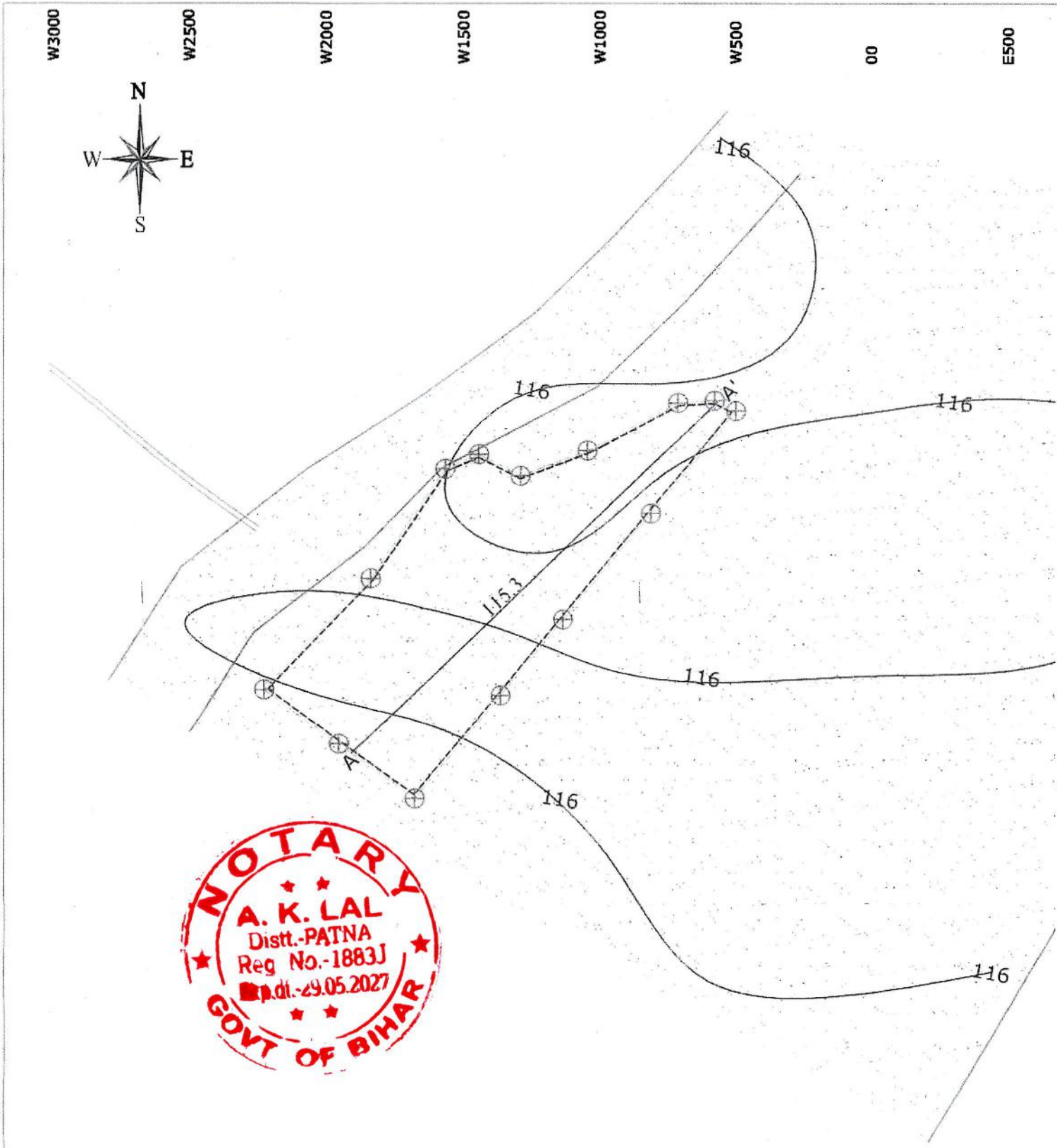
ANNEXURE – VI
(Monsoon Development Plan & Section)



ANNEXURE – VII
(Pre Monsoon Development plan & Section)



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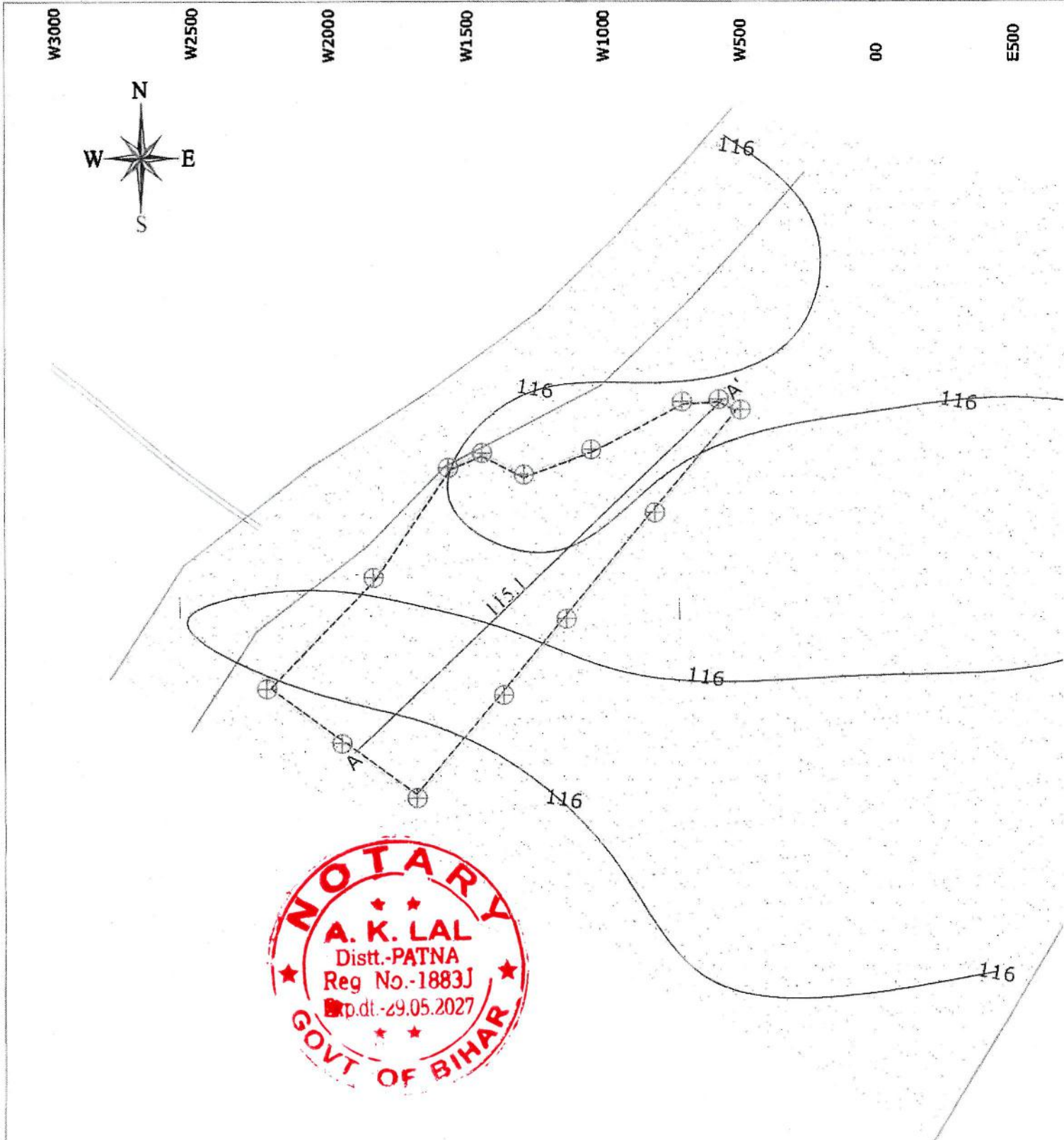
————— APPLIED AREA

————— 1/4 TH LINE OF RIVER WIDTH

ANNEXURE – VIII
(Post Monsoon Development plan & Section)



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 p.dt.-29.05.2027
GOVT OF BIHAR

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APPLIED AREA



1/4 TH LINE OF RIVER WIDTH

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ANNEXURE – IX
LOI (Letter of Intent)



जिला खनन कार्यालय, रोहतास, सासाराम।

पत्रांक-.....969...../खनन, सासाराम, दिनांक-.....20/4/23

प्रेषित

मेसर्स शिवम कोक प्रा0 लि0,
निदेशक-राकेश कुमार,
पिता-तलन जी ओझा,
निवासी-बंगला सं0-6,
चनचनि कॉलोनी, नियर हीरक पॉइंट, नाग
नगर, धैया, धनबाद, झारखण्ड।
पिन कोड 826004
ई-मेल antiinprasad@gmail.com

विषय :- रोहतास जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08 की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक-12.01.2023 को सम्पन्न ई-नीलामी में उच्चतम् डाकवक्ता घोषित होने के फलस्वरूप सैद्धांतिक स्वीकृति के संबंध में।

महाशय,

उपर्युक्त विषयक रोहतास जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08, रकबा-96.50 हेक्टेयर की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक-12.01.2023 को सम्पन्न ई-नीलामी में आपके द्वारा मो0-26,05,50,000/-के बिरुद्ध उच्चतम् डाक की राशि मो0-28,66,05,000/- (अट्ठाईस करोड़ छियासठ लाख पाँच हजार रू0 मात्र) रुपये की बोली के फलस्वरूप उच्चतम् डाकवक्ता घोषित हुए। निविदा दस्तावेज की कंडिका-20 (i) के आलोक में आपके द्वारा नीलामी राशि की 25 प्रतिशत राशि (जमा अग्रधन राशि समायोजनोपरान्त) प्रतिभूति राशि मो0-65,13,750/-रू0 (पेसठ लाख तेरह हजार सात सौ पचास) रुपये के भुगतान का साक्ष्य दिनांक-20.04.2023 को कार्यालय में प्रस्तुत किया गया है।

निविदा दस्तावेज की कंडिका 20(i)(ii)(iii)(iv)(v) के आलोक में जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08 का सैद्धांतिक स्वीकृति के शर्त एवं बंधेज निम्नवत् हैं :-

1. बालूघाट/ब्लॉक संख्या-08 से संबंधित विवरणी निम्नवत् है :-

क्र0	नदी का नाम	बालूघाट/ब्लॉक संख्या	कुल रकबा (हे0)	Geo-co-ordinates	
				LATITUDE	LONGITUDE
1	Sohn	Blok-08 / Darihat	96.50	24° 57' 59.643" N	84° 16' 5.119" E
				24° 57' 13.497" N	84° 15' 23.231" E
				24° 57' 26.095" N	84° 15' 3.564" E
				24° 57' 38.911" N	84° 15' 16.547" E
				24° 57' 52.668" N	84° 15' 26.989" E
				24° 57' 54.403" N	84° 15' 33.334" E
				24° 57' 51.948" N	84° 15' 36.761" E
				24° 57' 55.004" N	84° 15' 46.190" E
				24° 58' 0.569" N	84° 15' 56.053" E



		24° 58' 0.655" N	84° 16' 2.558" E
		24° 57' 59.643" N	84° 16' 5.119" E
2	वन क्षेत्र से दूरी-	17.38 किलोमीटर	
3	सुरक्षित क्षेत्र/वन अभ्यारण क्षेत्र/पक्षी अभ्यारण/वन्य जीव आश्रयण क्षेत्र से दूरी	लागू नहीं	
4	खनन योग्य मात्रा-	1737000 घनमीटर	

2. भुगतान की शर्तें :-

- (i) मौलानीत राशि केवल प्रथम वर्ष के लिए बंदोबस्ती की राशि मानी जाएगी। दूसरे वर्ष और उसके अनुक्रमी वर्षों में बंदोबस्ती की राशि मत वर्ष की बंदोबस्ती राशि के 120 प्रतिशत अथवा समय-समय पर सरकार द्वारा निर्धारित निदेशों के अनुरूप होगा।
- (ii) प्रतिभूति जमा के अतिरिक्त आपको निम्नलिखित समय सारणी/भुगतान अनुसूची के अनुसार बंदोबस्ती की राशि का भुगतान करना होगा :-

किस्त	भुगतान की नियत तारीख
प्रथम किस्त (50%)	(क) पट्टा सविदा निष्पादन से पहले (पहले वर्ष के लिए) (ख) प्रथम वर्ष में पट्टा सविदा निष्पादन की तिथि से एक वर्ष पूरा होने के 60 दिन पूर्व और अनुक्रमिक वर्षों में इसी प्रक्रिया का पालन करते हुए जमा किया जायेगा।
द्वितीय किस्त (25%)	पट्टा सविदा निष्पादन की तिथि से 03 महीना पूरा होने से पहले।
तृतीय किस्त (25%)	पट्टा सविदा निष्पादन की तिथि से 06 महीना पूरा होने से पहले।

3. **GST का भुगतान :-** जी0एस0टी0 के रूप में प्रचलित दर के अनुसार राशि वाणिज्य कर विभाग को भुगतान करना होगा। जिला खनन कार्यालय, रोहतास, सासाराम में जी0एस0टी0 भुगतान का प्रमाण प्रत्येक किस्त के साथ देना होगा।
4. **आयकर/अन्य करों का भुगतान :-** आयकर अधिनियम के तहत आयकर एवं उस पर नियमानुसार देय अधिभार का भुगतान आयकर विभाग के प्रचलित दर के अनुसार एक मुश्त करना होगा। यह राशि बंदोबस्ती राशि के प्रत्येक किस्त के साथ देय होगी। जिला खनन कार्यालय, रोहतास, सासाराम द्वारा यह राशि आयकर मद में जमा करा दी जायेगी।
5. **जिला खनिज फाउण्डेशन :-** Bihar Mineral District Foundation Rules, 2018 के अनुसार बंदोबस्ती राशि की दो (2) प्रतिशत राशि जिला खनिज फाउण्डेशन, रोहतास, सासाराम के नाम भुगतये बैंक ड्राफ्ट के माध्यम से करना होगा।
6. **वैधानिक अनापत्ति :-** बालूघाट संचालन हेतु आवश्यक समस्त वैधानिक अनापत्ति/अनुमति यथा:- खनन योजना, पर्यावरणीय स्वीकृति, जल एवं वायु सहमति आदि आपके द्वारा सैद्धांतिक स्वीकृतिदेश (LOI) निर्गत तिथि से तीन माह की अवधि के अन्दर प्राप्त करना सुनिश्चित करेंगे। वैधानिक अनापत्ति/अनुमति प्राप्त करने के पश्चात् ही बालू खनन प्रारंभ किये जाने हेतु कार्यदेश निर्गत किया जा सकेगा। वैधानिक अनापत्ति/अनुमति निम्नानुसार है:-

खनन योजना:- खनन योजना प्रभावी नियमों में उल्लिखित प्रावधानों के अन्तर्गत डेप्युटी सचिव/बंदोबस्तधारी द्वारा QCINABET से मान्यता प्राप्त Professional Geologist से तैयार कराने के लिए संबंधित विभाग द्वारा प्राधिकृत पदाधिकारी के सम्मक्ष लेटर ऑफ अफिर्मेशन के अन्दर अनुमोदन के लिए प्रस्तुत करेगा। खनन योजना बनाने के लिए संबंधित खनिज डेप्युटी सचिव/बंदोबस्तधारी द्वारा किया जायेगा। साथ ही खनन योजना को जमा हेतु समाहर्ता/विभाग अन्य ऐजेंसी चयनित कर सकेगा, जिसका निर्धारित फीस/सर्विचार्ज



- बंदोबस्तधारी को ही वहन करना होगा। सफल डाकवक्ता/बंदोबस्तधारी खनन योजना के अनुसार खनन करना सुनिश्चित करेगा।
- ii. पर्यावरणीय स्वीकृति:- सफल डाकवक्ता/बंदोबस्तधारी खनन योजना अनुमोदन के 15 दिनों के अन्दर पर्यावरण, वन एवं जलवायु परिधान मंत्रालय, भारत सरकार के सक्षम प्राधिकार के समक्ष पर्यावरणीय स्वीकृति (EC) के लिए प्रस्ताव समर्पित करेगा। समग्रचक्र रीति से पर्यावरणीय एवं अन्य वैधानिक स्वीकृति प्राप्त करना सफल डाकवक्ता की जिम्मेवारी होगी। अपेक्षित पर्यावरणीय स्वीकृति एवं अन्य आवश्यक स्वीकृति प्राप्त करने में किसी भी प्रकार की देरी के लिए सफल डाकवक्ता स्वयं जिम्मेवार होंगे एवं इस संबंध में किसी भी प्रकार की क्षतिपूर्ति के लिए कोई भी दावा मान्य नहीं होगा।
- iii. जल एवं वायु सहमति:- पर्यावरणीय स्वीकृति प्राप्त करने के पश्चात सफल डाकवक्ता अधिकतम 07 (सात) दिवस के अंदर जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अधीन सक्षम प्राधिकारी के समक्ष सहमति/ Consent to Establish/ Consent to Operate प्राप्त करने हेतु अर्पण प्रस्तुत करेगा।
- iv. खनन के लिए अनुमत मात्रा:- खनन योजना, पर्यावरणीय स्वीकृति तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत प्राप्त सहमति में वर्णित बालू की मात्रा (इनमें से जो भी कम हो) तक ही खनन अनुमान्य होगा। यदि अनुमोदित खनन योजना, पर्यावरणीय स्वीकृति तथा जल एवं वायु सहमति में खनन योग्य मात्रा कम किये जाने पर भी वार्षिक देय बंदोबस्ती राशि किसी स्थिति में कम नहीं की जाएगी।
- v. बिना किसी वैध कारण के पर्यावरणीय स्वीकृति, Consent to Establish/ Consent to Operate /जल एवं वायु सहमति प्राप्त नहीं कर पाते है या प्राप्त करने में रुचि नहीं लेते है तो, समाहर्ता द्वारा अग्रधन राशि जप्त कर पुनः नीलामी की कार्यवाई की जायगी।
7. बंदोबस्ती विलेख/पट्टा सविदा (डीड) निष्पादन करना :-

- i. सफल डाकवक्ता द्वारा सभी वैधानिक अनापत्ति प्राप्त करने के उपरान्त 5 वर्षों की अवधि के लिए बालू खनन करने हेतु समानुदान/बन्दोबस्ती स्वीकृत किया जाएगा। सफल डाकवक्ता विहित प्रपत्र में संबंधित नियमानुसार बंदोबस्ती विलेख अथवा उसके समरूप एक प्रपत्र, कार्य आरंभ करने के पहले, निष्पादित करेगा तथा विहित अपेक्षित राशि संबंधित विभाग में जमा देगा। बंदोबस्तधारी के पट्टे की अवधि विलेख/सविदा निष्पादन की तिथि से पांच वर्षों के लिए विधिमान्य होगा।
- ii. बंदोबस्तधारी को निष्पादित सविदा का निबंधन संबंधित विभाग के प्रचलित नियमों (जे) अधीन 01 माह के अन्दर कराना अनिवार्य होगा।
8. सफल डाकवक्ता/बन्दोबस्तधारी द्वारा बन्दोबस्ती प्रत्यार्पण/कारोबार छोड़ने का विकल्प बिहार खनिज (समनुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम-35 के अनुरूप किया जा सकेगा।

9. सामान्य शर्त :-

- (i) बंदोबस्तधारी नदी तट से बालू प्रेषण के बिन्दु पर एक साईनबोर्ड एवं सीमा प्रत्यार्पण का अधिष्ठापन करायेंगा जिसपर बंदोबस्तधारी का नाम एवं पता, बंदोबस्ती की अवधि, स्थानीय मैनेजर का नाम एवं पता तथा बालू का विक्रय मूल्य प्रदर्शित किया जाएगा। यदि साईन बोर्ड निरीक्षण में नहीं पाया गया तो शास्ति अधिरोपित की जाएगी।
- (ii) बंदोबस्तधारी श्रम विधियों के प्रावधानों के अनुसार आश्रय गृह, पीने का पानी, शिशु गृह (क्रेचेज) तथा फर्स्ट एड किट की व्यवस्था संबंधित बालूघाटों में लगे श्रमिकों के लिए करेगा।
- (iii) बंदोबस्तधारी संबंधित क्षेत्रों का निरीक्षण करेगा तथा स्वयं/अथवा अपने द्वारा अधिकृत प्रतिनिधियों के माध्यम से बालूघाटों का प्रचालन करेगा। किसी रूप में किये गये उपपट्टा (सबलेटिंग) के लिए बंदोबस्ती रद्द कर दी जाएगी। बालूघाटों/नदी तल तक बालू के परिवहन के प्रयोजनार्थ पहुँच-पथ (अप्रोच रोड) का निर्माण सफल डाकवक्ता/बंदोबस्तधारी द्वारा स्वयं अपने खर्च से किया जाएगा।
- बालूघाट की सुरक्षा की जिम्मेदारी सफल डाकवक्ता/बंदोबस्तधारी की होगी।



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- (v) सफल डाकवक्ता/बंदोबस्तधारी बंदोबस्त क्षेत्र के भीतर किसी अवैध खनन के लिए जिम्मेवार होंगे और पाई गई किसी शिकायत पर गंभीरता से विचार किया जाएगा तथा सफल डाकवक्ता/बंदोबस्तधारी के विरुद्ध नियमानुसार कार्रवाई की जायेगी।
- (vi) सफल डाकवक्ता/बंदोबस्तधारी समाहर्ता द्वारा बालूघाटों के संचालन के संबंध में लोकहित में जारी निर्बंधनों और शर्तों तथा निदेशों का पालन करेगा।
- (vii) यथोक्त शर्तों, बंधेजों एवं निर्बंधनों का पालन नहीं करने पर कारण पृच्छा निर्गत कर बंदोबस्ती रद्द करने की कार्रवाई की जा सकेगी।
- (viii) सफल डाकवक्ता/बंदोबस्तधारी को खनन राजस्व/जी0एस0टी0/आयकर/स्टाम्प शुल्क/रजिस्ट्रेशन फीस का भुगतान नहीं करने की दशा में 30 दिनों के अंदर कारण स्पष्ट करने हेतु नोटिस दी जायेगी। निर्धारित अवधि के अंदर सफल डाकवक्ता/बंदोबस्तधारी द्वारा बकाया का भुगतान करने में असफल रहने की दशा में राशि वसूली की कार्रवाई के साथ-साथ बंदोबस्ती रद्द करने की भी कार्रवाई की जाएगी।
- (ix) नीलामी हेतु प्रस्तावित बालूघाटों से संबंधित तकनीकी तथा अन्य विन्दुओं यथा भूमि के अंचल, थाना, मौजा, खाता, खेसरा, रकबा तथा GPS Co-ordinate के संबंध में विवाद/चूटि पाए जाने पर संशोधन का अधिकार समाहर्ता, रोहतास, सासाराम / जिला खनन कार्यालय, रोहतास, सासाराम का होगा। बालूघाटों का सीमांकन एवं नियमानुसार निर्धारित आयाम/विशिष्टियों का सीमा स्तंभ का अधिष्ठापन GPS Co-ordinate के अनुसार बालू बंदोबस्तधारी को कराना होगा तथा खनन के क्रम में संधारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जवाबदेही होगी, जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित कर बालूघाटों के निर्धारित क्षेत्र का Reduced Level (RL)/Pre-Level (PL) एवं Satellite images खनन कार्य प्रारंभ करने के पहले जिला खनन कार्यालय, रोहतास, सासाराम में समर्पित करना होगा।
- (x) बालूघाट से निकल रोड और बालूघाट के बीच कोई प्राकृतिक जल मार्ग सिंचाई नहर पड़ती हो सफल डाकवक्ता/बंदोबस्तधारी जल संसाधन विभाग की पूर्व अनुमति से अस्थायी संरचनाएँ खड़ा कर सकेगा। पूर्व अनुमति के लिए ऐसे आवेदन जल संसाधन विभाग के संबंधित मुख्य अभियंता के समक्ष दिए जाएंगे।
- (xi) बालूघाट में रैयती/बंदोबस्त जमीन होने पर संबंधित रैयत से सहमति प्राप्त कर बालू का खनन करना होगा। यह जिम्मेदारी पूर्णतः बंदोबस्तधारी की होगी एवं विभाग से कोई क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xii) बंदोबस्तधारी द्वारा बंदोबस्ती अवधि के दौरान किसी भी कारण से खनन कार्य नहीं स्थिति में किसी भी प्रकार का मुआयजा/नुकराना एवं क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xiii) ई-नीलामी एवं बालूघाट की बंदोबस्ती अवधि के दौरान उत्पन्न किसी भी प्रकार का विवाद/चूटि विहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली 2019, संशोधित) के अधीन होगा।
- (xiv) सफल डाकवक्ता/बंदोबस्तधारी को इलेक्ट्रॉनिक माध्यम से भेजी गयी सूचना/निदेश/आदेश इत्यादि IT-Act के तहत स्वीकार्य साक्ष्य के रूप में माना जाएगा।



20/4/23
खनिज विकास पदाधिकारी
रोहतास, सासाराम।
20/4/23

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District Mining Office, Rohtas, Sasaram

Letter- 969/ Mining, Sasaram,

Dated- 20.04.2023

To,

M/s Shivam Coke Pvt. Ltd.,
Director Rakesh Kumar,
Father- Lalan ji Ojha,
Resident- Bungalow No.-6,
Chanchani Colony, Near Hirak Point, Nag Nagar,
Dhaiya, Dhanbad, Jharkhand.
Pin Code 826004
E-mail antimprasad@gmail.com



Subject:- Regarding in-principle acceptance order as a result of being declared the highest bidder in the e-auction held on 12.01.2023 for settlement of sand ghat / block number-08 in Son river under Rohtas district for the next five years.

Sir,

In the above mentioned subject, for settlement of the sand ghat/block number-08. 96.50 hectare of Son river under Rohtas district for the next five years, in the summoned auction held on 12.01.2023, you have been declared the highest bidder as a result of the bid of Rs.- 28,66,05,000/- (twenty eight crore sixty six lakh five thousand rupees only) against the highest bid amount of Rs.-26,05,50,000/-. In the light of clause-20 (I) of the tender document, 25% of the amount paid by you has been deposited. Evidence of payment of amount (after adjusting advance amount) counterfoil amount Rs.-65,13,750/- (Sixty Five Lakh Thirteen Thousand Seven Hundred Fifty) was presented in the office on 20.04.2023.

In the light of paragraph 20 (i) (ii) (ii) (iv) (v) of the tender document, the conditions and restrictions of in-principle acceptance of Balughat/Block No. 08 of Son River under the district are as follows: 1. Balughat/Block No. 08 The details related to this are as follows:-

Sl. No.	Name of River	Balu Ghat/ Block No.	Total Area (Ha.)	Geo-co-ordinates	
				Latitude	Longitude
01	Son	Block-08/Darihat	96.50	24°57'59.643" N	84°16'5.119" E
				24°57'13.497" N	84°15'23.231" E
				24°57'26.095" N	84°15'3.564" E

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		24°57'38.911" N	84°15'16.547" E
		24°57'52.668" N	84°15'26.989" E
		24°57'54.403" N	84°15'31.334" E
		24°57'51.948" N	84°15'36.761" E
		24°57'55.004" N	84°15'46.190" E
		24°58'0.569" N	84°15'58.053" E
		24°58'0.655" N	84°16'2.558" E
		24°57'59.643" N	84°16'5.119" E
02	Distance from Forest Land	17.38 Km.	
03	Distance from Protected Land/ Forest Wildlife Sanctuary Land/ Bird Sanctuary / Forest Wildlife Sanctuary Land	Not Applicable	
04	Mineable Quantity	1737000 cubic meter	

2 Payment Terms:-

- i) The amount auctioned shall be treated as settlement amount for the first year only. The settlement amount for the second year and subsequent years shall be 120 per cent of the settlement amount of the first year or as per the directions laid down by the Government from time to time.
- ii) (ii) In addition to the security deposit you are required to pay the settlement amount as per the following time table / payment schedule

installment	date of payment
First Installment (50%)	(a) Before execution of the lease contract (for the first year) (b) 60 days before the completion of one year from the date of execution of lease contract in the first year and following the same procedure in subsequent years
Second Installment (25%)	This will be deposited while doing so. Before completion of 03 months from the date of execution of lease contract.
Third Installment (25%)	Before completion of 06 months from the date of execution of lease contract.

3. Payment of GST:- The amount has to be paid to the Commercial Tax Department as per the prevailing rate as GST. Proof of GST payment at District Mining Office, Rohtas, Sasaram. To be paid with each installment.

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4. Payment of Income Tax/ Other Taxes:- Income Tax and other taxes payable as per rules under the Income Tax Act. The surcharge will have to be paid in lump sum as per the prevailing rate of Income Tax Department. That amount will be payable with each installment of the settlement amount to District Mining Office Rohtas Sasaram. This amount will be deposited in the Income Tax department.

5. As per Bihar Mineral District Foundation:- Rules, 2018, two (2) per cent of the settlement amount shall be paid through bank draft payable in the name of District Mineral Foundation, Rohtas, Sasaram.

6. Statutory no-objection:- All the statutory no-objections/permissions required for the operation of Balughat, such as mining, farming, environmental approval, water and air consent, etc., are in principle approval orders from you. (LOI) will be received within a period of three months from the date of issue. Work order will be issued for starting sand mining only after obtaining statutory no objection/approval. Statutory clearance/permission is as follows-

I. Mining Plan:- The mining plan shall be prepared in accordance with the provisions of the regulations in force. The RQP will be prepared by the broker/settlement holder from a professional recognized by QCI/NABET and presented before the Director, Mines or the officer authorized by the department for approval within 30 days from the date of issue of Letter of Intent. The expenditure incurred in preparing the mining plan will be borne by the concerned mineral broker/settlement holder. Also, the Collector/Department can select another agency for checking the mining plan, whose prescribed fee/expense will also have to be borne by the settler. The successful broker/settlement holder will ensure mining as per the mining plan.

ii. Environmental Clearance: - The successful bidder/settlee shall file an application before the competent authority of the Ministry of Environment, Forest and Climate Change, Government of India within 15 days of approval of the mining plan. The successful bidder will submit the proposal for Environmental Clearance (EC). It will be the responsibility of the successful bidder to obtain environmental and other statutory clearances in a timely manner. The successful bidder will be solely responsible for any delay in obtaining the required environmental clearance and other necessary clearances and no claim for any kind of compensation will be valid in this regard.

iii Water and Air Consent:- After obtaining environmental clearance, the successful postman must give consent to the competent authority under the Water (Pollution Prevention and Control)



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Act 1974 and Air Pollution (Pollution Prevention and Control) Act 1981 within a maximum of 07 (seven) days will submit application to obtain Establish/Consent to Operate.

iv Permitted quantity for mining:- Mining will be permissible only upto the quantity of sand (whichever is less) mentioned in the mining plan, environmental clearance and consent obtained under the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981. Even if the quantity to be mined is reduced in the approved mining plan, environmental clearance and water and air consent, the settlement amount payable annually will not be reduced under any circumstances.

v. If the contractor fails to obtain Environmental Clearance (Consent to Establish/Consent to Operate) / Water and Air Consent without any valid reason or is not interested in obtaining the same, the Earnest Money amount will be confiscated by the Collector.

7 Execution of settlement deed/lease deed-

- I. After obtaining all the legal clearances by the successful settler, grant/settlement will be sanctioned for sand mining for a period of 5 years. The successful settler will execute the grant/settlement deed or a similar form in the prescribed format as per the relevant rules before starting the work and deposit the required amount in the concerned department. The lease period to the settler will be valid for five years from the date of execution of the deed/contract.
- II. It shall be mandatory for the settler to get the executed contract registered within one month as per prevailing rules of the concerned department.

8. The option of surrendering the settlement/quitting the business by the settlement holder can be exercised as per Rule-50 of the Minor Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019.

9. General:-

(1) The settler shall install a signboard and boundary pillar at the point of dispatch of sand from the river bank displaying the name and address of the settler, the period of settlement, name and address of the local manager and the sale price of sand. If the signboard is not found on inspection, a penalty shall be imposed.



Translated Copy Pg- 107 E

(ii) The assessee shall make provision for shelter homes, drinking water, creches and first aid kits for the workers engaged in the concerned sand ghats as per the provisions of the labour laws.

(iii) The settler will inspect the concerned areas and operate the sand ghats himself/or through his authorized representatives. Any form of subletting will render the settlement void. The approach road to the sand ghats/river bed for the purpose of transporting sand will be constructed by the successful settler/settlee at his own expense.

(iv) The successful postman/settlement holder will be responsible for the security of the sand ghat.

(iv) The settler shall make arrangements for shelter homes, drinking water, creches and first aid kits for the labourers employed in the concerned sand ghats as per the provisions of labour laws.

(v) The settler shall inspect the concerned areas and himself or any person authorized by him shall take necessary action. The successful settler/settlement holder will operate the sand ghats through his representatives. Any form of subletting will be compensated. Approach roads for the purpose of transporting sand to the sand ghats/river bed will be constructed by the successful settler/settlement holder at his own expense.

(vi) The successful settler/settlement holder will be responsible for the safety of the sand ghat

v) The successful bidder/settlement holder will be responsible for any illegal mining within the settlement area and any complaint found will be considered seriously and action will be taken against the successful postmaster/settlement holder as per rules.

(vi) The successful settler/settlement holder shall abide by the restrictions and conditions and directions issued by the Collector in the public interest regarding operation of the sand ghats.

(vii) In case of non-compliance of the aforesaid conditions, terms and conditions, action can be taken to cancel the settlement by issuing a show cause notice.

(viii).In case of non-payment of mining revenue/GST/Income Tax/Stamp Duty/Registration fees, the successful bidder/settlee will be issued a notice to explain the reasons within 30 days. In case the successful bidder/settlee fails to pay the dues within the stipulated period, action for recovery of the amount will be taken along with action for cancellation of settlement.



Translated Copy Pg- 107 F

(ix) sand settlement holder will have to get the demarcation of sand ghats and installation of boundary pillars of the prescribed base/specifications done as per GPS Co-ordinate. And it will be the responsibility of the successful settlement holder to get it maintained during mining, which will be certified in the presence of RQP/Anchaladhikari and the Reduced Level (RL)/Pre-Level (PL) and Satellite images of the determined area of sand ghats will be kept before starting the mining work., District mining office will have to be dedicated in Rohtas Sasaram. There should be a natural waterway or irrigation canal between Balnat and Link Road and Balughat.

(x) The successful bidder/settlement holder will be able to erect temporary structures with the prior permission of the Water Resources Department. Such applications for prior permission should be submitted to the concerned Chief Commissioner of the Water Resources Department.

(xi) If there is Raiti/Settlement land in the sand ghat, then the sand should be mined after taking consent from the concerned Raiyat. Mining will have to be done. This responsibility will be completely of the settlement holder and no compensation will be given by the department. The claim will not be accepted.

(xii) In case the settlement holder is unable to carry out mining operations during the settlement period due to any reason whatsoever, no claim for compensation/damages and compensation will be entertained.

(xiii) Any type of mineral generated during the e-auction and settlement period of Balughat will be subject to the Mineral (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules 2019 (as amended).

(xiv) Any notice/instruction/order etc. sent to the successful postman/settlement holder through electronic means shall be treated as admissible evidence under IT-Act.



**Mineral Development Officer,
Rohtas, Sasaram.**

ANNEXURE – X
(QCI-NABET Certificate)

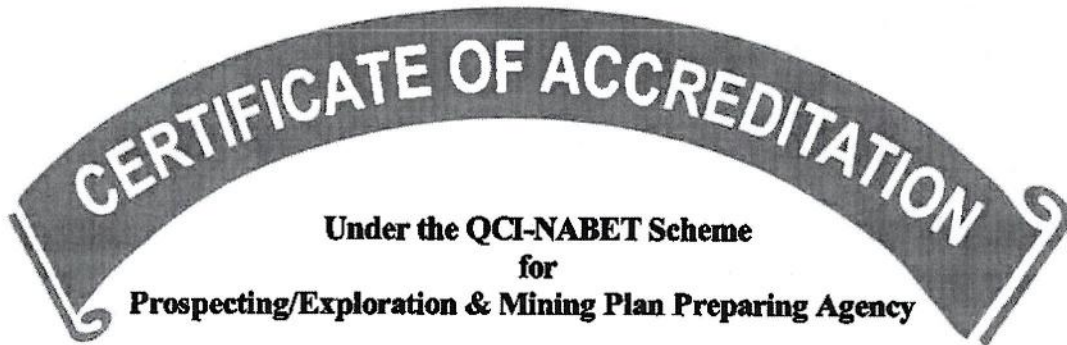




Quality Council of India

National Accreditation Board for Education and Training

ITPI Building, 6th Floor, 4-A, Ring Road, 1 P Estate, New Delhi - 110002



Under the QCI-NABET Scheme
for

Prospecting/Exploration & Mining Plan Preparing Agency

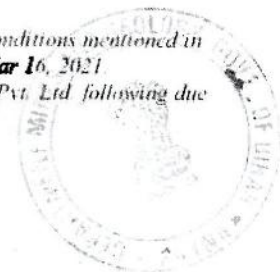
United Exploration India Pvt. Ltd.

Address: Tower 2A, 5th Floor, Action Area II, Ecospace Business Park, Rajarhat, New Town WEST
BENGAL KOLKATA-700156

SCOPE COVERAGE	
APA	Preparation of Comprehensive Geological Report (GR)
MPPA	Preparation of Comprehensive Mining Plan/Mining Project Report (PR), Pre-feasibility Report (PFR) / Feasibility Report Preparation

Note: Names of approved Project Coordinators and Technical Area Experts are mentioned in IA AC Minutes dated Mar 12, 2021 on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in NABET's letter of accreditation bearing no. QCI/NABET/APA&MPPA/ACO/21/006 dated Mar 16, 2021
The accreditation needs to be renewed before the expiry date by United Exploration India Pvt. Ltd following due process of assessment



Sr. Director, NABET
Issue Date: Mar 16, 2021

Certificate No.
NABET/APA-MPPA/IA/006

Valid Upto
Mar 11, 2024

ANNEXURE – XI
(Details of Khata & Khasra)



Translated Copy Pg- 111 A

Office- Circle Officer Dehri, (Rohtas).

Letter No. 1627

Dated 14-12-22

From,

Circle Officer
Dehri, (Rohtas).

To,

Mineral Development Officer,
District Mining Office,
Rohtas, Sasaram.**Subject-**Regarding providing the details of the land of sand ghats.**Reference :-**letter no. 4004, dated 08.10.2022

Sir,

Regarding the above mentioned and relevant letter, it is respectfully stated that out of the sand ghats mentioned in the letter, the revenue details of the land of Makrain Shikariya Bastipur and Katar sand ghat were obtained from the concerned Halka Karmachari. In the said report, all the sand ghats are related to the Son river, the details of which are as follows-

Sl. No.	Name of Sand Block	Name of Sand Ghat	Mauza/Thana	Khata No.	Khesara No.	Type of Land
1	Block-14	Makrain	Makrain/146	173	914	Sone River
				173	915	Sone River
2	Block-15	Dehri	Vastipur/175	208	935	Sone River
					1011	Sone River
					904	Sone River
			Katar/176	633	967/1396	Sone River
3	Block-16	Vadhiho	Katar/176	633	1392/1395	Sone River
					1396/1397	Sone River
4	Block-17	Sikariya	Sikariya/188	48	378	Sone River
					379	Sone River
					166/381	Sone River
5	Block-13	Hurka	Hurka/145	103	700/712	Sone River
					700	Sone River
					715	Sone River
6	Block-12	Vercap	Bhushula/123	144	652	Sone River
			Chainpur/125	95	744	Sone River
7	Block-11	Vercap	Vercap/125	209	1710	Sone River
					1715	Sone River

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8	Block-10	Chainpur	Darihat/122	783	3658	Sone River
9	Block-09	Darihat	Darihat/122	783	3659 part	Sone River
10	Block-08	Darihat	Darihat/122	783	3659 Part	Sone River
			Maghiyaw/120	109	695	Sone River

All the above mentioned lands are government lands of Son River. In such a situation, further action can be taken for the operation of sand mining on the above mentioned land as per the rules. The investigation report of the concerned revenue employee is sent along with the percentage attached.

for information with respect.

Annexure-Related Light Employee's Report.

Yours faithfully

Circle Officer
Dehri, (Rohta)



(SPA/L@/2428/2023)

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SHIVAM COKE PRIVATE LIMITED

(Manufacturer of Low Ash Metallurgical Coke)

SHIVAM
CokeG.T. Road, Kharkabad, P.O. Barva East, Via-Nirsha Chatti, Govindpur, Dhanbad - 828205 Ph - 06540-262747, 262718
CIN :- U23109WB1992PTC054958

To.

The Member Secretary,

State Environment Impact Assessment Authority,

2nd Floor, Beltron Bhawan, Shastri Nagar, Patna-800023

Date:- 05/06/2023.

Sub: Regarding ToR approval for the Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Ha. River, Son River.

Dear Sir,

I am herewith submitting the Form I, Pre-Feasibility Report & Proposed ToR for Rohtas Son-08 on River Sone; District: Rohtas, State - Bihar of Area 96.50 Hectare Son River, Mauza- Darihat, Majhiawan Block- Dehri, District- Rohtas, Bihar. on River Son area 96.50 Ha. under B-I category in the prescribed format of Ministry of Environment Forests & Climate Change for your kind perusal and scrutiny along with the necessary Annexures.

We are also enclosing a demand draft of Rs. 3,00,000/- Lakhs in favor of Member secretary. SEIAA, Bihar vide DD No. 000039 dated 18/05/2023.

Kindly, issue the Terms of Reference at your earliest.

Thanking you.

Yours truly,

For Shivam Coke Pvt. Ltd.

Rajive o/ke
(Authorized Signatory)

Director

M/S Shivam Coke Pvt. Ltd.

Director- Rakesh Kumar



345

Majhiawan

113

X5

288

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REG-PAS/ML/OTS/2010

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Rupees

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FOR VALUE RECEIVED

SHIVAM COKE PRIVATE LIMITED
DHAIYAA

DHANBAD - 826004

REF No. 898113000044

Chittoorh. Kumar
B 34026

AUTHORISED SIGNATORIES
Please sign above

⑈000039⑈ 826240008⑈ 999990⑈ 16



Project Details



1. Details of Project

- 1.1. Name of the Project Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.
- 1.2. Project Proposal For New
- 1.3. Project ID (Single Window Number) SW/130484/2023
- 1.4. Description of Project The mining lease area is located at Khata No.- 783, 109, Khasra No.- 3659 (P), 695 in Mauza- Darihat/Majhiawan, Block- Dehri, District- Rohtas, State- Bihar.

2. Details of the Company/Organization/User Agency making application

- 2.1. Legal Status of the Company/Organization/User Agency Private Limited
- 2.2. Name of the Company/ Organization/User agency SHIVAM COKE PRIVATE LTD

Registered address

- 2.3. Address Bunglow No.-06, At- Chanchani Colony, Near Hirak Point, Dhanbad, Jharkhand
- 2.4. Village /Town / City Bunglow No.-06, At- Chanchani Colony, Near Hirak Point
- 2.5. State JHARKHAND
- 2.6. District DHANBAD
- 2.7. Pin Code 826004
- 2.8. E-mail address shivamcokejamui3@gmail.com
- 2.9. Mobile number 7739555565

3. Details of the person making application

- 3.1. Name Rakesh Kumar
- 3.2. Designation Director

Correspondence address

- 3.3. Address Bunglow No.-06, At- Chanchani Colony, Near Hirak Point, Dhanbad, Jharkhand
- 3.4. Village /Town / City Bunglow No.-06, At- Chanchani Colony
- 3.5. State JHARKHAND
- 3.6. District DHANBAD
- 3.7. Pin Code 826004
- 3.8. E-mail address shivamcokejamui3@gmail.com
- 3.9. Landline Number 0000000
- 3.10. Mobile number 7739555565

Project Location

4. Location of the Project or Activity

- 4.1. Upload KML ROHTAS SON 08.kml
- 4.2. Whether the project/activity falling in the state/UT sharing international borders NO

5. Shape of the Project Non - Linear

Location Details



Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved

6.2. Non-Forest Land [A] 96.5

6.3. Forest Land [B] 0

6.4. Total Land [A+B] 96.5

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs)

2963.05

Amount in Words : **Two Thousand Nine Hundred Sixty Three Point Zero Five Lakh(s) Only**

7. Employment likely to be generated

7.1. During construction phase

Permanent employment

Temporary employment

7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A] 97

7.2.2. Period of employment (No. of days) [B] 240

7.2.3. No. of man-days [X]=[A]*[B] 23280

Temporary employment

7.2.4. Total [X] + [Y] 23280

Others

8. Whether Rehabilitation and Resettlement (R&R) involved? NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

10. Whether any alternative site(s) examined or part thereof for the non-site-specific component? NO

10.1. Reason thereof This is a New Sand Mining with enough reserve available. No alternate site is considered.

11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? YES

Details of Order/Policy

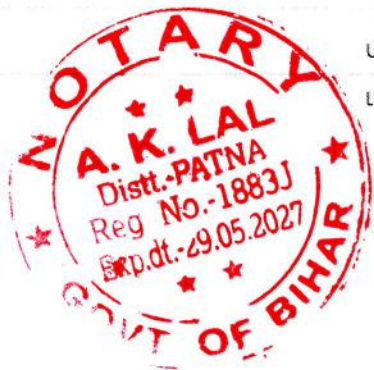
Letter of Intent- 969/Khanan, Dated-20/04/2023

Upload Copy

LOI.pdf

12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? NO





Basic Information

1. Category of the Project/Activity

- 1.1. Whether multiple items (Components) as per the notification involved in the proposal? No
- 1.1.1. Item No. as per schedule to EIA Notification, 2006 1(a) Mining of minerals Non-Coal Mining (Minor Minerals- river bed mining)
- Capacity 96.50 Ha
2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification? No
3. Whether located proximity to Protected Area Notified Under the Wild Life (Protection) Act, 1972? N/A
4. Whether located proximity to Critically Polluted area as identified by the CPCB from time to time? N/A
5. Whether located proximity to Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986? N/A
6. Whether located proximity to Inter-State Boundaries and International Boundaries? N/A
7. Whether located proximity to Severely polluted areas as identified by the CPCB from time to time? N/A
8. Category of the Project as per EIA Notification, 2006 B1
- 8.1. Whether proposal is required to be appraised at Central level? No
9. Whether Proposal has interlinked / interdependent projects or activities? No
- 9.1. Reason thereof Not applicable
10. Whether any Forest Land involved in the project or part thereof No
11. Whether NBWL recommendation is required? No

Project Details

12. Details of CTE

- 12.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC? No
- 12.1.1. Reason thereof This is the new project
13. Whether the project/activity located in Notified Industrial Area? No
14. Whether the project/activity located in CRZ or ICRZ area? No
15. Whether the project proposed to be located in Territorial waters (Off-shore) No
16. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification? No



X19

Product Details

18. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Ordinary Sand	Product	3126600	Tons per Annum (TPA)	Road	

19. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary?

Yes

19.1. Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value

No

19.2. Areas which are important or sensitive for ecological reasons- Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests

Yes

Name

Shortest distance from the project boundary in Km

Remarks

Kaimur Wildlife Sanctuary

17.38

SW

19.3. Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration

No

19.4. Inland, coastal, marine or underground waters

No

19.5. Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas

Yes

Name

Shortest distance from the project boundary in Km

Remarks

SH-15

2.57

NW

19.6. Defence installations

No

19.7. Densely populated or built-up area

Yes

Name

Shortest distance from the project boundary in Km

Remarks

Dahrihat

1.27

WNW

19.8. Areas occupied by sensitive man-made land uses

Yes

Name

Shortest distance from the project boundary in Km

Remarks

Govt. Hospital, Darihat

2.5

NW

19.9. Areas containing important, high quality or scarce resources

No

19.10. Areas susceptible to natural hazards which could cause the project to present environmental problems similar effects

Yes

Name

Shortest distance from the project boundary in Km

Remarks

Earthquake

0

Area is susceptible to Earthquake. Project area falls in Zone-III Moderate Damage Risk Zone.

20. Status of collection of baseline data

To be collected

21. Number of Monitoring locations for

21.1. Meteorology (Nos.)

1

21.2. Ambient Air Quality (Nos.)

8

21.3. Surface Water Quality (Nos.)

4

21.4. Ground Water Quality (Nos.)

5

21.5. Ground water level (Nos.)

1

21.6. Noise Level (Nos.)

8





Consultant Details

21. Whether QCI/NABET Accredited EIA Consultant engaged?	Yes
21.1. Accreditation No. / Organization Id	ORG001031
21.2. Name of the EIA Consultant Organization	Rian Enviro Private Limited Repl
21.3. Address	202 & 402, Mangal Market, Sheikhpura, Raja Bazar, Patna, Bihar-800014
21.4. Mobile No.	9701543999
21.5. E-mail Id	info@rianenviro.in
21.6. Category of Accreditation (Eligible for Category A / Eligible for Category B)	A
21.7. Sector(s) of Accreditation	1,4,8,21,22,38,39,9,34,32A
21.8. Validity of Accreditation	09/11/2024



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Project Details

1. Introduction of Project or Activity

1.1. Need for the project or activity and its importance to the country/region

The demand of construction material has increased, to supply this demand, mining of sand is done.

1.2. Demand - Supply Gap and Domestic and export markets, if any

The demand for sand is ever growing with the growth of the infrastructure sector in our country. The mineral is used mainly in the construction activities like buildings, bridges etc. The requirement for the mineral is always high in the cities & towns. Therefore there is a demand in the market.

2. Social Infrastructure

2.1. Readily available

social infrastructure facilities are locally available near project site

2.2. Proposed to be developed

Road facility (existing roads will be maintained regularly) Employment opportunity Medical camps Social awareness camps, Donations to schools Secondary employment opportunities Formation of self-help groups for the women in nearby villages.

3. Connectivity to the project or activity

3.1. Nearest railway station and its distance (in Km)

Dehri on Son Railway Station 8.93

3.2. Nearest Airport and its distance (in Km)

Gaya International Airport 72.63

3.3. Nearest Town/City/District head quarter and its distance (in Km)

Sasaram 23.82

4. Soil classification

(a) The forest and hilly area in the south of the GT road with yellowish brown to reddish brown soil. (b) Alluvial soils, light grey to dark grey in colour of recent age occurs in the north of GT road (NH-2) in Gangetic plain. (c) Marginal alluvial soils, (Colluvial deposits) greyish yellow in colour to the south of GT road upto the foothill of Kaimur plateau.

5. Distance from the HFL of the river in m, if any

0

6. Benefits of the project

6.1. Social benefits of project or activity

Employment to 97 People

6.2. Financial benefits of project or activity

Generation to revenue for state

7. Project/ Activity Construction Status

To be Started

7.1. Likely date of start of construction activity (start of mining operations in case of mining proposals)

01/09/2023

7.2. Likely date of completion of construction activity (end of mining operations in case of mining proposals)

19/04/2028



Construction Details

2. Use of resources for construction or operation of the project

2.1. Whether requirement of water involved in the project?

Yes

Details of Water requirement during Construction stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
None	0	0	None	0	Other	

Details of Water requirement during Operational stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
--------	-------------------------	--------------------------------	----------------------------	-----------------------------	-------------------	-----------------------

2.2. Other information, if any

This water will be supplied from nearby pond or available sources.

2.3. Whether requirement of Minerals and/or fuels involved in the project? Yes

122

Details thereof

Name of Minerals / Fuel	Quantity per annum in MT	Source	Mode of transport	Distance from source in Km	Details of linkage / supply agreement
Diesel	776.4	Open Market	Road	2	

2.4. Other information, if any

None

2.5. Construction material

No

2.6. Timber

No

2.7. Electric Power:

No

2.8. Whether any other natural resources / other raw materials required?: No

2.9. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required? No

2.10. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project? No

Physical Changes

3. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

3.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? No

3.2. Whether any clearance of existing vegetation due to project activity? No

3.3. Whether any loss of native species or genetic diversity? No

3.4. Whether any demolition works involved in project activity? No

3.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.) No

3.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No

3.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No

3.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)? Yes

3.8.1. Details of dismantling / decommissioning None

3.8.2. Duration of dismantling or decommissioning 00/00

3.8.3. Details of restoration or reclamation

Restoration work will be done nearby the mining site by plantation works. Plantation will be done along the bank of the river and along both sides of the connecting road of the mining site. 696 trees

3.8.4. Duration of restoration or reclamation 05/00



12X

Yes

12X 296

3.9. Whether any construction works for temporary use for project activity?

Details	No.s	Built up area	Remarks
Temporary rest shelters will be provided at the mining site for working laborers. Only local people will be hired for this project at day time only.	1	0	
		Total No.s	Total Built up area in Sq.m
Total		1	0

3.10. Whether any cut and fill excavations proposed for the project activity?

No

3.11. Whether any underground works including tunnelling?

No

3.12. Whether any dredging involved in project?

No

3.13. Whether any offshore structures involved in project?

No

3.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation?

No

3.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.)

No

3.16. Whether any Facilities for storage of goods or raw materials?

No

3.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff?

No

3.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?

No

3.19. Whether any Stream crossings, temporary and permanent?

No

3.20. Whether any influx of people to an area in either temporarily or permanently?

No

3.21. Whether any other information would like to submit?

No

Pollution Details

4. Release of pollutants to Air and Mitigation measures

4.1. Whether any probable air pollutants generated?

Yes

Air Pollution Source

Excavation

Probable Pollutants

PM10

Mitigation Measures

Sprinkling on haul road, greenbelt development

Transport of raw material/products

SO₂, NO_X

Greenbelt development

4.2. Other information, if any

None

4.3. Generation of Noise & Vibration and mitigation measures

4.3.1. Whether any probable generation of Noise and vibration from the proposed project?

Yes



4.3.1.2. Sources of Vibration	None
4.3.1.3. Details of blasting, if any	Blasting and piling is not proposed for the mining process.
4.3.1.4. Other information, if any	None
4.3.1.5. Whether any mitigation measures proposed for Noise & Vibration?	Yes
4.3.1.5.1. Mitigation measures proposed for control of Noise	All the equipment's will be regularly maintained to keep noise level within the prescribed limit.
4.3.1.5.2. Mitigation measures proposed for control of vibration	None
4.3.1.5.3. Other information, if any	None
4.3.2. Whether any probable generation of Light and Heat?	No

4.4. Discharge of pollutants to water and mitigation measures

4.4.1. Whether any probable water pollutants generated?	No
4.5. Probable sources of water pollutant	No

Details of reuse / recycle of wastewater

Details	Qty / Capacity
4.6. Quantity of waste water generation per day (KLD)	0
4.7. Quantity of treated water proposed to use per day (KLD)	0
4.8. Quantity of treated water proposed to discharge outside the premises (KLD)	0
4.9. Purpose for which treated water is proposed to use	None
4.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?	No
4.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
4.12. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?	No
4.12.1. Reasons thereof	This is sand mining project
4.13. Whether any other mitigation measures proposed?	No
4.14. Whether Dual Plumbing System proposed to be implemented?	No
4.14.1. Reasons thereof	This is sand mining project
4.15. Whether any discharge of treated effluent involved?	No

Water Requirements

7. Ground water intersection and water conservation measures:	
7.1. Whether ground water table intersection involved in the project activities?	No
7.2. Area category from Groundwater availability perspective?	Safe
7.3. Whether Rainwater harvesting proposed	No
7.4. Whether any other water conservation measures proposed?	No
7.5. Whether the ZLD is proposed?	No



8.1. Area proposed for green belt (in Ha)	0.4985
8.2. Width of green belt (in m) along the boundary of the project or activity	5
8.3. Percentage of the total area covered under green belt	1
8.4. Details of the species proposed for plantation	Azadirachta indica A. juss., Saraca indica, Managifera indica Linn, Ficus religiosa Linn
8.5. No. of tree saplings to be planted	997
8.6. Funds allocated for plantation in Lakhs.	19.94

AS

Waste Generation

9. Production of wastes during construction or operation or decommissioning

9.1. Whether any generation of Solid waste (domestic wastes)?	No
9.2. Whether any generation of plastic waste?	No
9.3. Whether any generation of e-waste?	No
9.4. Whether any generation of batteries waste?	No
9.5. Whether any generation of Bio-medical waste?	No
9.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No
9.7. Whether any generation of construction or demolition wastes?	No
9.8. Whether any generation of other wastes?	No
9.9. Whether any generation of surplus products?	No
9.10. Whether measures for waste minimization proposed?	No

Risk Assessment

10. Whether any risks associated with project activities which could affect human health or the environment, -

10.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances?	No
10.2. From any other causes?	Yes

10.2.1. Details thereof

Accidents are possible during loading and unloading of material. First aid facilities will be provided the site. In case of major accident, the injured person will be taken to nearest hospital.

10.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	Yes
-----------------------------------------------------------------------------------------------------------------------------------------------	-----

10.3.1. Details thereof

The mine lease area lies in Seismic Zone III. This zone is classified as High Damage Risk Zone. Floods are also anticipated during monsoon season. However mining will be stopped during monsoon and flood alerts will be given during non-monsoon period, if any.
(SOURCE: <http://ndma.gov.in/ndma/eqmeasurement.html>)

10.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No
--------------------------------------------------------------------------------------------------------	----

10.5. Could project adversely affect the wellbeing of people in project area



12X
No

10.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc. No

10.7. Risk Management Plan Yes

10.7.1. Details thereof Enclosed

10.8. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases? No

11. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

11.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other? No

11.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.) No

11.3. Whether set a precedent for later developments? Yes

11.3.1. Details thereof Proposed mining activity can set a precedent for increase in infrastructure developmental activity.

11.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects? Yes

11.4.1. Details thereof There are similar mining projects located close by along the Sone river.

11.5. Whether lead to growth of alien species, if any? No

11.6. Is there any threat of the project to the biodiversity (including displacement of fauna-both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)? No

11.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes? No

11.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered? No

11.9. Will the proposed project result in any changes to the demographic structure of local population? No

11.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values? No

12. Mining Proposals

12.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease

12.1.1. Date of issue of LoI/Vesting order/Mining Lease 20/04/2023

12.1.2. Validity of the LoI/Vesting order 19/04/2028

12.1.3. Lease Period 05/00

12.1.4. Date of expiry of lease 19/04/2028

12.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease 96.50

12.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed 3.1266

12.1.7. Details of lease renewal(s), if any Fresh





13. Status of approval of Mining plan

Approved

14. Minerals to be mined

Name of Mineral	Classification	Production Capacity	Remarks
Ordinary Sand	Minor	3.1266	None

15. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.

15.1. Total excavation in MTPA	3.1266
15.2. Total Excavation in M.Cu.m/Annum	1.737
15.3. Enter stripping Ratio	01:00
15.4. Other information, if any	None

16. Mineral Reserves

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
Ordinary Sand	0	0	0	15.633	

17. Life of Mine (Years)

17.1. Life of the mine as per approved mining plan	05/00
17.2. Life of the mine as per total estimated reserves, if any	05/00
17.3. Other information, if any	None

18. Type and method of Mining Method

18.1. Type of mining	Opencast
18.2. Method of mining	Semi-mechanized
18.3. Other information, if any	None

19. Type of blasting, if any, to be adopted

19.1. Type of blasting	NA
19.2. Mitigation measures for control of blast induced vibrations	NA
19.3. Other information, if any	None

20. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area?

No

21. Whether it is proposed to install crusher within the mining lease area?

No



22. Dumping strategy

Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0	0	0
Topsoil dump/ storage	0	0	0

128

23. Topsoil management	
23.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0
23.2. Utilization strategy of topsoil	0
23.3. Other information, if any	None

24. Details of the Quarry/Mine Pit	
24.1. Total Quarry Area (Ha)	96.5
24.2. Enter Area of final void (in Hectare)	0
24.3. Maximum Depth of final void (in meter)	0
24.4. Other information, if any	None

25. Details of Transportation	
25.1. Mode of transportation upto pit head	Haul Road
25.2. Mode of transportation from pit head to siding/loading	Approach road
25.3. Mode of transport from loading point to consumers	Road
25.4. Other information, if any	None

26. Details of reclamation/post mining land use	
26.1. Plantation area (ha)	0.4985
26.2. Water body in Ha	0
26.3. Public use in Ha	0
26.4. Enter Other uses in Ha	0

27. Details of DSR; Cluster and Replenishment study	
27.1. Whether approved DSR available	Yes
27.2. Whether the instant proposal is part of cluster	Yes
27.2.1. Total ML area (in Ha) of the cluster	538.21
27.2.2. No. of Mines falling in the cluster	6
27.2.3. Category of the cluster	B1

Enclosures

24. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	Layout Plan.pdf
25. Letter of Intent / Mining Lease	LOI.pdf
26. Schematic representation of the feasibility drawings which give information for EIA purpose	Schematic representation of the feasibility drawings which give information for EIA purpose.pdf

**15. Additional Information**

S. No.	Document Name	Remark	Document
1	Annexure (Plan)	None	ANNEXURE Rohtas Son-08.pdf
2	Approved Mine Plan	None	Approved Mine Plan Rohtas 08.pdf
3	ToR	None	TOR sand.pdf
4	DD	None	DD Rohtas 08.pdf

**Undertaking**

16. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

16.1. Name Rakesh Kumar
16.2. Designation Director
16.3. Company SHIVAM COKE PRIVATE LTD
16.4. Address Bunglow No.-06, At- Chanchani Colony, Near Hirak Point, Dhanbad, Jharkhand
16.5. Date 25/05/2023



Online Proposal No.- SIA/BR/MIN/430619/2023

**TOR APPLICATION
FOR
SAND MINING PROJECT**

AT

Rohtas Sone – 08 on Sone River

Mauza- Darihat/Majhiawan, Block- Dehri

District-Rohtas, Bihar

AREA: 96.50 Hectare or 238.35 Acre,

CAPACITY: 1737000 Cum Per Annum or 3126600 TPA

APPLICANT – M/S Shivam Coke Pvt. Ltd.

Director- Rakesh Kumar

S/o- Lallanjee Ojha

**Address: - Bunglow No - 6, Chanchani Colony,
Near Hirak Point, Nagnagar, Dhaiya
Dhanbad, Jharkhand-826004**

PREPARED BY

ENVIRONMENT CONSULTANT

Rian Enviro Private Limited

QCI – NABET Certificate No: NABET/EIA/2124/IA 0079

**Patna Office: 202 & 401 Mangal Market, Sheikhpura, Raja Bazar, Patna,
Bihar- 800014**

Contact Nos.: +91 9031863631, 0612-2295632

info@rianenviro.in



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

FORM-1



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

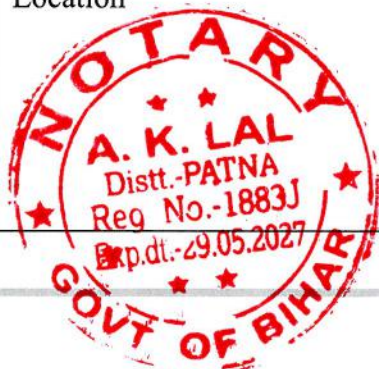
APPENDIX -I

(See Paragraph – 6)

FORM 1

(I) Basic Information

Sl. No.	Item	Details																								
1	Name of the project/s	Sand Mining Project on Sone River at Rohtas Sone 08 ghat, of District - Rohtas, State-Bihar.																								
2	S.No. of the schedule	1(a)																								
3	Proposed capacity /area/ length/ tonnage to be handled/command area / lease area/number of wells to be drilled	Rohtas Sone 08 Total Area: - 96.50 Ha Production: - 1737000 Cum per year 3126600 TPA																								
4	New/Expansion/Modernization	New																								
5	Existing Capacity/Area etc.	96.50 Ha or 238.35 acre.																								
6	Category of project i.e. "A" or "B"	B-1																								
7	Does it attract the general condition? If yes please specify	No																								
8	Does it attract the specific condition? If yes please specify	No																								
	Location	<p>Rohtas Sone 08, Area: 96.50 Ha, Coordinates: - Rohtas Sone 08: -</p> <table border="1"> <thead> <tr> <th>Sl. No</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>24° 57' 59.643" N</td> <td>84° 16' 5.119" E</td> </tr> <tr> <td>2</td> <td>24° 57' 13.497" N</td> <td>84° 15' 23.231" E</td> </tr> <tr> <td>3</td> <td>24° 57' 26.095" N</td> <td>84° 15' 3.564" E</td> </tr> <tr> <td>4</td> <td>24° 57' 38.911" N</td> <td>84° 15' 16.547" E</td> </tr> <tr> <td>5</td> <td>24° 57' 52.668" N</td> <td>84° 15' 26.989" E</td> </tr> <tr> <td>6</td> <td>24° 57' 54.403" N</td> <td>84° 15' 31.334" E</td> </tr> <tr> <td>7</td> <td>24° 57' 51.948" N</td> <td>84° 15' 36.761" E</td> </tr> </tbody> </table>	Sl. No	Latitude	Longitude	1	24° 57' 59.643" N	84° 16' 5.119" E	2	24° 57' 13.497" N	84° 15' 23.231" E	3	24° 57' 26.095" N	84° 15' 3.564" E	4	24° 57' 38.911" N	84° 15' 16.547" E	5	24° 57' 52.668" N	84° 15' 26.989" E	6	24° 57' 54.403" N	84° 15' 31.334" E	7	24° 57' 51.948" N	84° 15' 36.761" E
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Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

9		8	24° 57' 55.004" N	84° 15' 46.190" E																
		9	24° 58' 0.569" N	84° 15' 58.053" E																
		10	24° 58' 0.655" N	84° 16' 2.558" E																
		11	24° 57' 59.643" N	84° 16' 5.119" E																
Plot/Survey/Khasra No.		<table border="1"> <thead> <tr> <th>River Name</th> <th>Mauza</th> <th>Khata No.</th> <th>Khasra No.</th> <th>Name of the Ghat</th> <th>Area (Ha)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Sone</td> <td>Darihat</td> <td>783</td> <td>3659(P)</td> <td rowspan="2">Rohtas Sone- 08</td> <td rowspan="2">96.50</td> </tr> <tr> <td>Majhiawan</td> <td>109</td> <td>695</td> </tr> </tbody> </table>				River Name	Mauza	Khata No.	Khasra No.	Name of the Ghat	Area (Ha)	Sone	Darihat	783	3659(P)	Rohtas Sone- 08	96.50	Majhiawan	109	695
River Name	Mauza	Khata No.	Khasra No.	Name of the Ghat	Area (Ha)															
Sone	Darihat	783	3659(P)	Rohtas Sone- 08	96.50															
	Majhiawan	109	695																	
Village:		Mauza- Darihat/Majhiawan																		
Tehsil		Block- Dehri																		
District:		Rohtas																		
State:		Bihar																		
10	Nearest railway station/airport along with distance in kms	Dehri on Son Railway Station, approx. 8.93 Km towards SW Gaya International Airport, approx. 72.63 Km towards ESE																		
11	Nearest Town, City, District Headquarters along with distance in kms	District Headquarter: Sasaram, Approx. 23.82 km towards West.																		
12	Villages, Panchayats, Zilla Parisad, Municipal Corporation, Local body (complete postal address with telephone nos. to be given)	Dahrihat, Approx 1.27 Km towards WNW.																		
13	Name of the applicant	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar																		
14	Registered address	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar S/o- Lallanjee Ojha Address: - Bunglow No - 6, Chanchani Colony, Near Hirak Point, Nagnagar, Dhainya Dhanbad, Jharkhand-826004																		
15	Address for correspondence:																			
	Name	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar																		
	Designation	Director																		



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

	(Owner/Partner/CEO)	
	Address	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar S/o- Lallanjee Ojha Address: - Bunglow No - 6, Chanchani Colony, Near Hirak Point, Nagnagar, Dhaiya Dhanbad, Jharkhand-826004
	Pin Code	826004
	E-mail	antimprasad@gmail.com
	Telephone No.	-
	Fax No.	-
16	Details of alternative sites examined, if any. Location of these sites should be shown on a topo sheet	-
17	Interlinked Projects	None
18	Whether a separate application of interlinked project has been submitted?	Not Applicable
19	If yes, date of submission	Not Applicable
20	If no, reason	Not Applicable
21	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980? (b) The Wildlife (Protection) Act, 1972? (c) The C.R.Z. Notification, 1991?	--- No No No
22	Whether there is any Governmental Order/ Policy	Yes, The state government has given consent for mining for five years to M/S Shivam Coke Pvt. Ltd. (Director- Rakesh Kumar), via letter no-969 dated 20-04-2023.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

	relevant/ relating to the site?	
23	Forest land involved (hectares)	No forest land is involved.
24	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Order/directions of the court, if any and its relevance with the proposed projects.	No

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)

(II) Activity

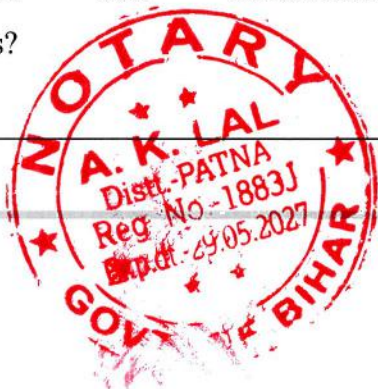
- 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The area is River bed, lease area will be used for collection of sand deposited by the Sone River and will be replenished gradually during succeeding rainy seasons. Hence, there will be no permanent change in land use, land cover or topography of the area.
1.2	Clearance of existing land, vegetation and buildings?	No	The entire mining lease area being part of (dry) river bed, there is no vegetation in the lease area. Hence, there would be no clearance of existing land, vegetation and



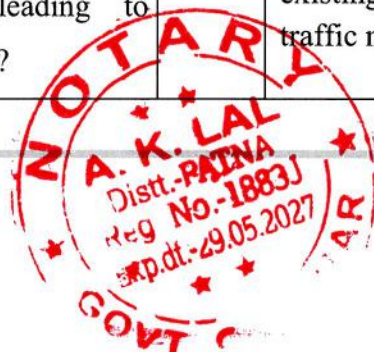
Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
			buildings.
1.3	Creation of new land uses?	No	The mining activity will be confined to the lease area; there will be no creation of new land uses.
1.4	Pre-construction investigations e.g., bore houses, soil testing?	No	Not required
1.5	Construction works?	No	The work relates to only excavation of sand from (dry) river bed during non-monsoon season. No construction work is required for the proposed activity. Only temporary rest shelters will be provided.
1.6	Demolition works?	No	Since no construction work is involved, there will not be any demolition either.
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	Temporary rest shelters will be provided at the mining site for working laborers. Only local people will be hired for this project at day time only.
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	No	Not required, as it is an open cast mining of river bed material only.
1.9	Underground works including mining or tunneling?	No	The proposed project is of open cast Semi mechanized Sand mining. There will not be any underground mining or tunneling.
1.10	Reclamation works?	No	The minerals excavated during mining process will be replenished naturally during the subsequent rainy seasons. Hence no reclamation works are proposed.
1.11	Dredging?	No	The work involves excavation of Sand from dry river bed and as such no dredging will be done.
1.12	Offshore structures?	No	There will be no off shore structures.
1.13	Production and manufacturing processes?	No	Only excavation of Sand from (dry) river bed (open cast Semi mechanized mining). No other production or manufacturing process is involved.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.14	Facilities for storage of goods or materials?	No	Minerals excavated will be loaded directly into trucks for transportation. Hence no storage facility will be required.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	Insignificant amount of Municipal solid waste will be generated at the mining site such as paper pouch, Gutkha pouch and some food residue by working laborers only, for that separate bin will be provided at the mine site, which will be sent to the nearby community disposal facility on daily basis by laborers itself. No any other solid waste generated from the sand mining project. No liquid effluent will be generated at the mine site.
1.16	Facilities for long term housing of operational workers?	No	Only local villagers from nearby villages will be employed for the mining activity. Thus, no housing facility is proposed. Only temporary rest shelters will be provided to the working peoples.
1.17	New road, rail or sea traffic during construction or operation?	No	No new road, rail will be proposed. Only exiting transport network will be used. There will be an increase in traffic because of movement of few trucks for transportation of minerals.
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	Rohtas Ghat 08 is well connected to the nearest metalled road SH-15 via an approach road of approx. 2.57 Km towards NW. No new road, rail or other transport infrastructure is envisaged.
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	There would be no closure or diversion of existing routes, which would change the traffic movements.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.20	New or diverted transmission lines or pipelines?	No	Not required.
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	No impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers is envisaged.
1.22	Stream crossings?	No	No stream crossings are involved, because mining will be done on dry river bed.
1.23	Abstraction or transfers of water from ground or surface waters?	Yes	No ground water will be abstract for any water requirement purposes. Drinking water will be made available from the nearby existing sources or by private vendors. Water for dust suppression and green belt development will be sourced from surface water source i.e existing pond or by private tankers.
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	There will be no change in the land surface affecting drainage or run-off as mining will be limited within dry river bed.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transport of personnel or materials for operation will be done by with private vehicles of the applicant/contractor.
1.26	Long-term dismantling or decommissioning or restoration works?	Yes	Restoration work will be done nearby the mining site by plantation works. Plantation will be done along the bank of the river and along both sides of the connecting road of the mining site. 997 trees of will be planted of local and fast-growing species.
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	Not applicable for this project.

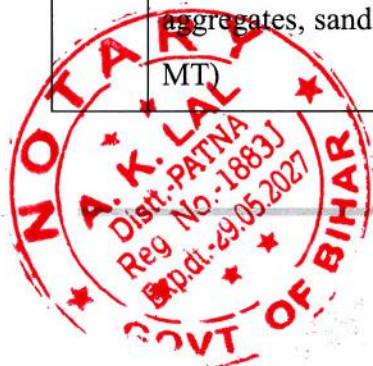


Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.28	Influx of people to an area in either temporarily or permanently?	No	Only local people will be deployed to carry out minerals excavation. So, no influx of people will be seen.
1.29	Introduction of alien species?	No	No such introduction of alien species is foreseen.
1.30	Loss of native species or genetic diversity?	No	As such no loss of native species or genetic diversity is expected
1.31	Any other actions?	No	None

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

Sl. No.	Information/checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	The activity will be done in the proposed mine lease area which is a dry river bed. No agricultural land is involved.
2.2	Water (expected source & competing users) unit: KLD	Yes	Water requirement for the project is Approx. 0.97 KLD for domestic use, Approx. 5.0 KLD for dust suppression and Approx. 2.99 KLD for development of green belt. The total water requirement is 8.96 KLD . This water will be supplied from nearby pond or available sources.
2.3	Minerals (MT)	No	No minerals are required for execution of this project.
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)	No	No construction material is required for this project. On the other hand, construction material will be produced.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/checklist confirmation	Yes/ No	Details thereof (with approximate quantities/ rates, wherever possible) with source of information data
2.5	Forests and timber (source – MT)	No	Not required for this project.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)	Yes	Mining operations will be done through Open Cast Semi Mechanized method during day hours only thus, requiring no electrical energy. However, fuels will be consumed during excavation and transportation of mineral.
2.7	Any other natural resources (use appropriate standard units)	No	No other natural resources will be used.

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	This project operation will not involve use of any materials, hazardous to human health or environment.
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	No change in occurrence of diseases, due to mining of Sand. However, insect and other poisonous bites are quite possible. For this first aid facility will be made available at the site.
3.3	Affect the welfare of people e.g. by changing living conditions?	Yes	There will be no adverse effect on welfare of the people. On the other hand, the project will improve the living conditions of the people due to earnings from the mining work.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,	No	This project will not affect the vulnerable groups of people.
3.5	Any other causes	No	Transportation is one of the major activities during the project. Accidents may occur, which could be avoided by taking due care and precautions.

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

Sl. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	No Spoil, overburden or mine wastes will be generated from the mining process.
4.2	Municipal waste (domestic and or commercial wastes)	Yes	Insignificant amount of Municipal solid waste will be generated by the laborers as food packets, papers & food stuffs which will be collected in a separate bin and will be managed daily by laborers itself.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	No hazardous wastes are envisaged.
4.4	Other industrial process wastes	No	No industrial process waste is envisaged.
4.5	Surplus product	No	No surplus products are expected as all production will be lifted side by side.
4.6	Sewage sludge or other sludge from effluent treatment	No	No sewage will be generated.
4.7	Construction or demolition wastes	No	No construction or demolition wastes are expected.
4.8	Redundant machinery or equipment	No	No redundant machinery or equipment is involved.
4.9	Contaminated soils or other materials	No	No contaminated soils are generated.
4.10	Agricultural wastes	No	No agricultural wastes are produced.
4.11	Other solid wastes	No	No other solid wastes are generated.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.	Yes	During operational phase there may be emissions by movement of vehicles (vehicular exhaust) which will be minimized by using only PUC certified & Bharat IV stage vehicles in the mining lease area.
5.2	Emissions from production processes	Yes	Fugitive dust will be generated during excavation of sand mining which will be temporary in nature & for a short duration. Fugitive dust emission will be controlled by sprinkling of water at regular interval of time.
5.3	Emissions from materials handling including storage or transport	Yes	Some dust is likely to be emitted during transportation of minerals i.e. dust, vehicular exhaust anticipated during loading, unloading of excavated material. However adequate measures will be taken to suppress the dust and preventing it to become airborne.
5.4	Emissions from construction activities including plant and equipment	No	No construction will be done at the mining site. Hence, no emissions are anticipated.
5.5	Dust or odors from handling of materials including construction materials, sewage and waste	Yes	Dust emission is expected during handling of minerals i.e. during loading of minerals.
5.6	Emissions from incineration of waste	No	There are no such waste generated which require incineration.
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	No burning of waste is done, hence no emission is expected.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.8	Emissions from any other sources	No	Not involved in this project.

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	Noise will be generated during mining Operation which will be negligible to the surroundings. All the equipment's will be regularly maintained to keep noise level within the prescribed limit.
6.2	From industrial or similar processes	No	No such process involved.
6.3	From construction or demolition	No	No construction or demolition work is Proposed.
6.4	From blasting or piling	No	Blasting and piling is not proposed for the mining process
6.5	From construction or operational traffic	Yes	Some noise will be generated from vehicular movement during transportation of minerals.
6.6	From lighting or cooling systems	No	Mining will be carried during day time and in open area. Thus, there is no need for lighting and cooling systems.
6.7	From any other sources	No	None

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

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Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Since no hazardous material will be used or produced at the site, no risk of contamination of land or water envisaged.
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	No discharge of sewage or other effluents will be there.
7.3	By deposition of pollutants emitted to air into the land or into water.	Yes	Adequate measures to suppress dust and not to allow dust to become airborne are provided.
7.4	From any other sources	No	Not envisaged
7.5	Is there a risk of long-term buildup of pollutants in the environment from these sources?	No	Scraping of accumulated dust build-up on road will be done frequently to keep the road in good order, thus avoiding any risk to environment.

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	No hazardous substance will be used or produced during the proposed mining operations.
8.2	From any other causes	Yes	Accidents are possible during loading and unloading of material. First aid facilities will be provided the site. In case of major



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
			accident, the injured person will be taken to nearest hospital.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	Yes	The mine lease area lies in Seismic Zone III. This zone is classified as High Damage Risk Zone. Floods are also anticipated during monsoon season. However, mining will be stopped during monsoon and flood alerts will be given during non-monsoon period, if any. <i>(SOURCE: http://ndma.gov.in/ndma/eqmeasurement.html)</i>

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • Housing development 	Yes	With improvement in availability of employment living standard of the people will raise which itself may lead to build economic structure of the society. These are positive impacts.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
	<ul style="list-style-type: none"> • Extractive industries • Supply industries • Other 		
9.2	Lead to after-use of the site, which could have an impact on the environment.	No	The site will not be used for any other purpose which will have an impact on the environment.
9.3	Set a precedent for later developments	Yes	Proposed mining activity can set a precedent for increase in infrastructure developmental activity.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	Yes	There are similar mining projects located close by along the Sone River.

(III) Environmental Sensitivity

Sl. No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	Nil	Distance and direction Not Found
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests.	Sone River Kaimur Wildlife Sanctuary	Mining lease allocated on the inactive channel of the Sone River. Approx. 17.38 Km towards SW.



Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration.	No	There is no such area within 15 km from the site.
4	Inland, coastal, marine or underground waters	No	Not present
5	State, National boundaries	No	There is no State, National boundaries within 15 Km radius.
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	SH-15	Approx. 2.57 Km towards NW.
7	Defense installation	No	Not present
8	Densely populated or built-up area	Dahrihat	Approx 1.27 Km towards WNW.
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)	<p>Hospital: Govt. Hospital, Darihat</p> <p>Educational Institutions Government Middle School, Berkap</p> <p>Worship; Navgrha Shiva Temple</p>	<p>Approx. 2.50 Km towards NW.</p> <p>Approx. 1.64 Km towards SE.</p> <p>Approx. 0.72 Km towards WNW</p>
10	Areas containing important, high quality or scarce resources (<i>Ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)	No	Not present



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Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

Sl. No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
11	Areas already subjected to pollution or environmental damage. <i>(Those where existing legal environmental standards are exceeded)</i>	No	There is no Area already subjected to pollution or environmental damage. <i>(Those where existing legal environmental standards are exceeded)</i>
12	Areas susceptible to natural hazard which could cause the project to present environmental problems <i>(Earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)</i>	Yes	Area is susceptible to Earthquake. Project area falls in Zone-III Moderate Damage Risk Zone.



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Form-1 for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any art of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.

Place:

(Authorized Signatory)

Date:

M/S Shivam Coke Pvt. Ltd.
Director- Rakesh Kumar

Note:

1. The projects involving clearance under coastal Regulation Zone Notification, 1991 shall submit with the application a C.R Z map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km or the National parks, Sanctuaries, Biosphere Reserves, Migratory corridors of wild Animals, the project proponent shall submit the map duly authenticated by chief wildlife warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden' thereon (at the Stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project."



Online Proposal No.- SIA/BR/MIN/430619/2023

**TOR APPLICATION
FOR
SAND MINING PROJECT**

AT

Rohtas Sone – 08 on Sone River

Mauza- Darihat/Majhiawan, Block- Dehri

District-Rohtas, Bihar

AREA: 96.50 Hectare or 238.35 Acre,

CAPACITY: 1737000 Cum Per Annum or 3126600 TPA

APPLICANT – M/S Shivam Coke Pvt. Ltd.

Director- Rakesh Kumar

S/o- Lallanjee Ojha

Address: - Bunglow No - 6, Chanchani Colony,

Near Hirak Point, Nagnagar, Dhaiya

Dhanbad, Jharkhand-826004

PREPARED BY

ENVIRONMENT CONSULTANT

Rian Enviro Private Limited

QCI – NABET Certificate No: NABET/EIA/2124/IA 0079

Patna Office: 202 & 401 Mangal Market, Sheikhpura, Raja Bazar, Patna,

Bihar- 800014

Contact Nos.: +91 9031863631, 0612-2295632

info@rianenviro.in



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

PRE-FEASIBILITY REPORT

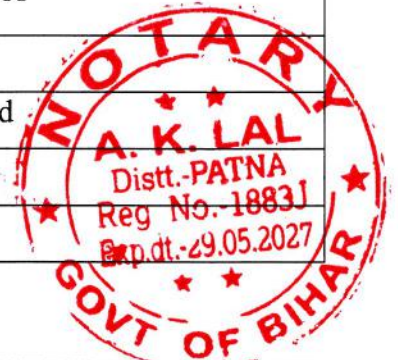


PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

EXECUTIVE SUMMARY

The proposed project of Acre 96.50 Ha or 238.35 Acre of stream bed sand mining falls under Category- "B-1" as per of EIA Notification Sep. 14, 2006 and subsequent amendment thereof by Ministry of Environment Forests & Climate Change, GOI. The District Mining Office Rohtas, has given consent for mining for five years to M/S Shivam Coke Pvt. Ltd. (Director- Rakesh Kumar), Via Letter No.- 969, dated 20-04-2023. The mining lease area is located at **Rohtas Sone 08 Ghat** on Sone River, Mauza- Darihat/Majhiawan, Block- Dehri, District- Rohtas, Bihar. The proposed project activity will be carried out on the dry river bed of the Sone River. Details of the proposed project are as:-

S.No.	Information	Details												
1.	Project name	Sand Mining Project on Sone River at Rohtas Sone 08 ghat, of District - Rohtas, State-Bihar.												
2	Mining Lease Area	96.50 Ha or 238.35 acre.												
3.	Location of mine													
	Khasra & Thana number	<table border="1"> <thead> <tr> <th>Sr.No.</th> <th>Mauza</th> <th>Khasra</th> <th>Thana</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Darihat</td> <td>3659(P)</td> <td>122</td> </tr> <tr> <td>2.</td> <td>Majhiawan</td> <td>695</td> <td>120</td> </tr> </tbody> </table>	Sr.No.	Mauza	Khasra	Thana	1.	Darihat	3659(P)	122	2.	Majhiawan	695	120
Sr.No.	Mauza	Khasra	Thana											
1.	Darihat	3659(P)	122											
2.	Majhiawan	695	120											
	Village/Mauja	Mauza- Darihat/ Majhiawan												
	Tehsil	Block- Dehri												
	District:	Rohtas												
	State:	Bihar												
4.	River/Nalla/Nadi	Sone River												
5.	Minerals of mine	Sand												
6.	Mining Period	5 Years												
7.	Proposed Production	1737000 Cum per year 3126600 TPA												
8	Bulk Density	1.8												
9.	Method of mining	Open Cast semi-mechanized method												
10.	Drilling or Blasting	No												
11.	No of working days	240 days												





PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

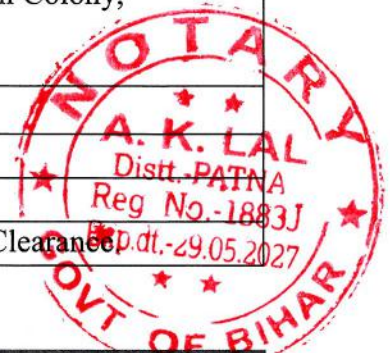
12.	Water demand	Domestic Water: 0.97 KLD
		Dust Suppression: 5.0 KLD
		Green Belt Development: 2.99 KLD
		Total Water Requirement: 8.96 KLD
13.	Man Power	97
14.	Nearest railway station	Dehri on Son Railway Station, approx. 8.93 Km towards SW
15.	Nearest state highway/ national highway	SH-15, Approx. 2.57 Km towards NW.
16.	Nearest air port	Gaya International Airport, approx. 72.63 Km towards ESE
17	Eco- Sensitive Zone	Kaimur Wildlife Sanctuary, Approx. 17.38 Km towards SW.

2. INTRODUCTION

2.1 Identification of Project and Project Proponent

The project is proposed by **M/S Shivam Coke Pvt. Ltd.** (Director- Rakesh Kumar) **Rohtas Sone 08 Ghat** Deposits having an area of 96.50 Ha or 238.35 acre. The District Mining Office Rohtas, has given consent for mining for five years to by **M/S Shivam Coke Pvt. Ltd.** (Director- Rakesh Kumar), through via letter no- 969, dated 20-04-2023 is enclosed as **Annexure No. I** for Five years from the date of execution. The details of the project are given below:

Name of the Lessees	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar
Name & Address of POA Holder	M/S Shivam Coke Pvt. Ltd. Director- Rakesh Kumar S/o- Lallanjee Ojha Address: - Bunglow No - 6, Chanchani Colony, Near Hirak Point, Nagnagar, Dhैया Dhanbad, Jharkhand-826004
Name of Mine	Rohtas Sone 08 Ghat
Mineral	Sand
Area (ha)	96.50 Ha or 238.35 acre.
Status of Mine	Fresh application for Environmental Clearance



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

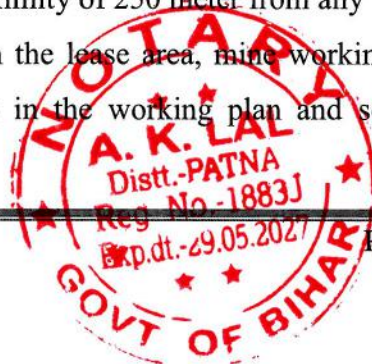
2.2 Brief description of the nature of the project

It has been proposed to collect approximately **1737000 Cum per year or 3126600 TPA** of sand from available area. No mining activity will be undertaken during the monsoon season. So, the material will be replenished during the monsoon season every year.

Surface Mining: The mining is confined to extraction of sand from the bed of **Sone**. The operation will be semi mechanized in which the material will be collected in its existing form. Sand Mining will be carried out only upto a depth of 3 m. Mining of minor minerals in river-bed proves to be most viable and least disturbing to the environment. The mining process is opencast semi mechanized method without drilling & blasting. There would be no risk to the employee working in the mines. Except in cases of emergency, when suppliers are to be effected to Government agencies and other requisite parameters of need, semi mechanized mining operations may be resorted to, without drilling & blasting. As the working is going to be methodical i.e. mining will be done in benches. There would be no risk to the employee working in the mines.

- a) Mining will be starting from its center and advance toward the banks across the river uniformly. The mineral extraction will be done for a period of 240 days in a year.
- b) In order to maintain safety and stability of river banks a safety distance of 3 m or 1/10th of the width of the river on both side of river bank will be left as per Sustainable Sand Mining Guidelines issued by MOEFCC in 2016.
- c) No mining zone has also been left from the bridge for its safety.
- d) The lease area gets the sediment deposit due to the river flow which remains undisturbed during the monsoons. The extraction process can slow or stop aggradation thereby maintaining the channel's capacity and its flow.
- e) No mining operations shall be carried out in proximity of 300 meter from any Rail, Road, bridge and/ or embankment.
- f) No mining operations shall be carried out in proximity of 250 meter from any RF/PF.

For the optimum utilization of the mineral available in the lease area, mine working has been planned in a scientific and systematic way as shown in the working plan and section. The



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

excavation planning, slope, height, width and length of the bench are planned on the basis of deposit. Since the deposit is very simple, shallow and beds are horizontal, the simple semi mechanized mining is most suitable.

2.3 Need for the project and its importance to the country and region

The project lies on the bed of Sone River. The sediment in the form of river bed material (RBM) deposited in the last many years had changed the shape of the Sone bed from a valley to a raised land. Hence, it is necessary to remove the materials so that the stream gets channelized. Due to rapid infrastructure development in India, the demand of construction material has increased. To supply this demand, mining of sand is done. This project operation will provide employment directly and indirectly to the people residing in vicinity, thus improving the Socio-economic status of the area.

2.4 Demands-Supply Gap

The demand for sand is ever growing with the growth of the infrastructure sector in our country. The mineral is used mainly in the construction activities like buildings, bridges etc. The requirement for the mineral is always high in the cities and towns. Therefore, there is always a good demand of the mineral in the domestic market.

2.5 Domestic/ Export Markets

The demand in the domestic market is high especially in the nearby towns and cities and hence the need for sand mining.

2.6 Export Possibility

There is no proposal to export the mineral as the minerals excavated, to cater the indigenous demand and the development is a never- ending process.

2.7 Domestic/ Export Markets

a) DOMESTIC MARKET

There is always an ever-increasing demand of these minerals in the domestic market.

b) EXPORT MARKET

The proposed mining activity is for indigenous consumption only for real state, road making etc. So, no export will be envisaged.

PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

2.8 Employment Generation

The total direct manpower requirement for the proposed mining operation will be around 97 Significant Indirect employments is also expected due to the associated activities. This project operation will provide livelihood to the poorest section of the society.

EMPLOYMENT DETAILS

SI No.	Category	No. of Shift	Absenteeism	Total Manpower
1	Transport Manager	1	10%	10
2	Supervisor	1	10%	10
3	Time Office	1	10%	10
4	Others	1	-	57
5	Operators	1	10%	10
Total				97

3.0 PROJECT DESCRIPTION

3.1 Type of project including interlinked and interdependent projects, if any

The proposed project is for the extraction of sand from the bed of a water stream by semi mechanized operation. This is an independent project.

3.2 Location

The mining lease area is located at Khata No. 783,109 Khasra No. 3659(P), 695, in Mauza-Darihat/ Majhiawan, Block- Dehri, District- Rohtas. The proposed project activity will be carried out in the bed of the Sone. Showing 500 m Radius Google Map **Annexure-II**. Detailed Surface cum Geological Plan & Sections of the site is attached as **Annexure III** respectively.

The mine site is located at:

Table-1: -Pillar co-ordinates of the proposed sand mining site

Sl. No	Latitude	Longitude
1	24° 57' 59.643" N	84° 16' 5.119" E
2	24° 57' 13.497" N	84° 15' 23.231" E
3	24° 57' 26.095" N	84° 15' 3.564" E
4	24° 57' 38.911" N	84° 15' 16.547" E



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

5	24° 57' 52.668" N	84° 15' 26.989" E
6	24° 57' 54.403" N	84° 15' 31.334" E
7	24° 57' 51.948" N	84° 15' 36.761" E
8	24° 57' 55.004" N	84° 15' 46.190" E
9	24° 58' 0.569" N	84° 15' 58.053" E
10	24° 58' 0.655" N	84° 16' 2.558" E
11	24° 57' 59.643" N	84° 16' 5.119" E

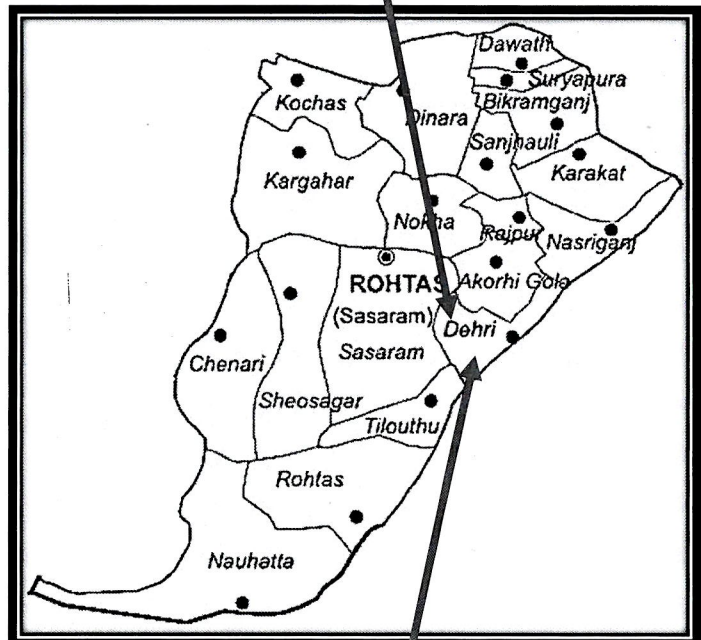
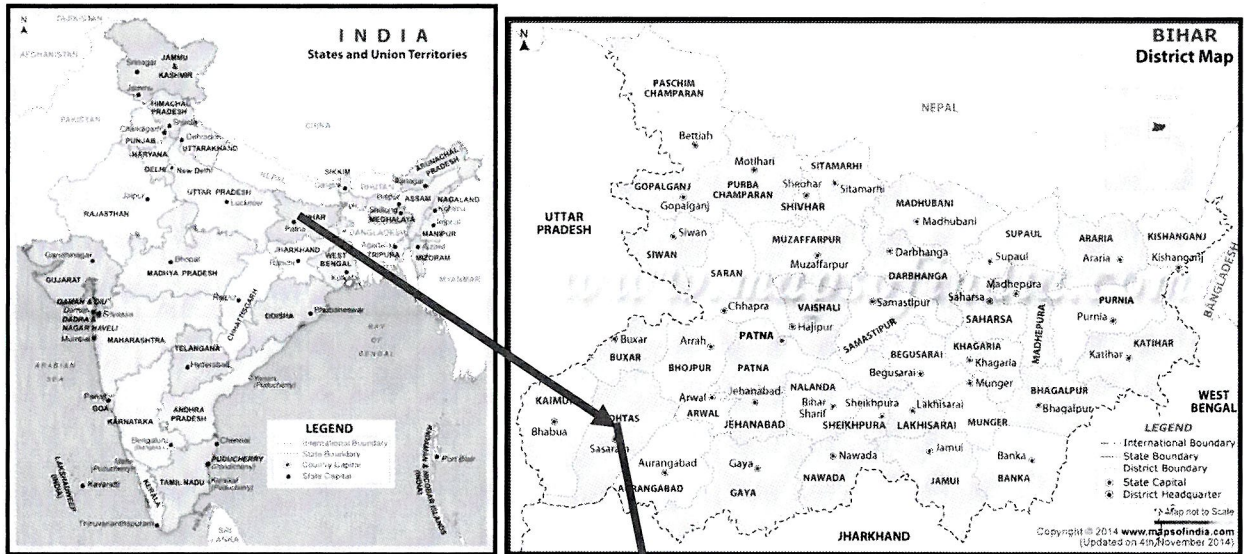
The Location map of the project site is given below:



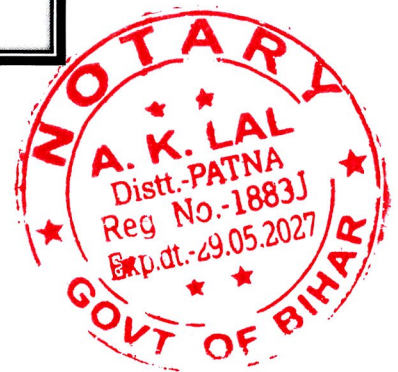
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PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

Figure: - Location map of the proposed site



Project Site



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

3.3 Details of alternate sites considered

No alternative site has been considered, as the mining is site specific.

3.4 Size or magnitude of operation

Sand mining will be carried out about 240 days in a year and confined in the day light only. As per bench slope configuration, total mineable reserve is calculated as 2746945.38 cum per year but as per EMSGM Guideline, the mineable reserve will be restricted to **1737000** cum per year (60.00% of total geological resource). The estimation according to EMGSM Guideline and five-year plan have been furnished below.

Table no.: 3: Estimation of sand reserve considering 87.87% replenishment rate

Mining Area(ha)	Maximum Depth(m)	Geological Reserve (cum)	Replenishable Reserve (cum)	Mineable Reserve(cum)
96.50	3	2895000	2543836.5	1737000

Year wise sand reserve according to EMGSM guideline is given below

Table no.4: Year wise sand reserve according to EMGSM guideline

Serial Year	Production in Cum
Year-1	1737000
Year-2	1737000
Year-3	1737000
Year-4	1737000
Year-5	1737000
Total	8685000



In five years of lease period, total production will be 8.685 million cum. Considering density of 1.8, the total production comes to 15.633 million tons.

It has been envisaged to deploy JCB/ Excavator of excavation of sand while tippers of 12 tons will be deployed for transportation of sand from river bed to nearby stacking area at distance of 5

PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

km from the project site. Estimated number of equipment along with their fuel consumption are given below in table no 5.

Table no. 5: list of machineries required for the sand mining project

S. L. No.	Name of Machinery	Capacity (Cum) / Ton	Max. Nos.	Fuel Consumptions (Lit Per Hour)	Fuel Consumption in day (Liters)
1	JCB/ Shovel	1.2	3	12	360
2	Trucks Tippers	12	31	7	2170
3	Water Sprinklers	4	4	4	160
4	Light vehicles	-	4	3	120
5	Tractor	4	17	2.5	425
			TOTAL		3235

3.5 Project description with process details

3.5.1 Method for developing and working the deposits

The sand deposited as stream bed material will be collected in its existing form.

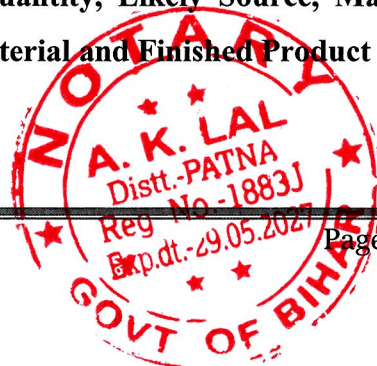
3.5.2 Method of Estimation of reserves:

The mining is confined to extraction of sand from the dry river bed. The operation will be semi mechanized in which the material will be collected in its existing form. Mining will be carried out only during the day time. Extraction of the minor mineral will be completely stopped during the monsoon season.

3.5.3 Working Depth (below ground level)

The deposits occur in the middle/bottom of the water stream. During the lease period, the mining will be restricted down to 3 m below river bed or above ground water table.

3.6 Raw Material Required Along with Estimated Quantity, Likely Source, Marketing Area of Final Product/S, Mode of Transport of Raw Material and Finished Product



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

No raw material will be required in the proposed project. The operation involves the extraction of sand in its existing form and loaded into trucks/trolleys which will transport the material to the local market. The existing roads will be utilized for the transport of sand from mine site to market.

3.6.1 Use of Mineral

Minor mineral namely sand is used as construction material for buildings, bridges etc.

3.6.2 Mineral Beneficiation

No mineral beneficiation is involved.

3.6.3 Surface Transport

The transportation of sand will be carried out by the Proponent through their own transport. There are all weather metalled road and then an unmetalled road right up to the mines to dispatch the material from mines to the market. It will be purchased by the customers at mine site and transported by them through their own arrangement of trucks. The practice is quite sound in the area and ensure continuous lifting of the material. However necessary arrangement of truck can be done from the local truck operator union.

3.7 Resource optimization/ recycling and reuse

Minerals are generally depleting asset once mined; but minerals like Sand will be replenished naturally. Thus, a scientific approach will be taken up for excavation of mineral with systematic method.

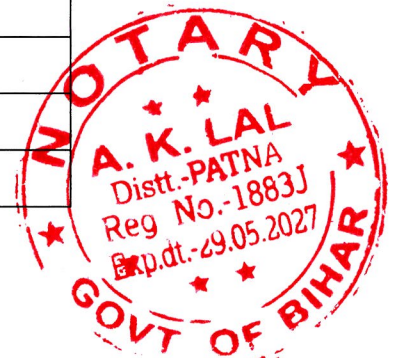
3.8 Availability of water its source, energy/ power requirement and source

3.8.1 Water Requirement

Total water requirement will be **8.96 KLD**. This water will be supplied by nearby available sources or private water tankers.

Table 3:-Water requirement of the project

Activity	Water requirement (KLD)
Dust suppression	5.0
Domestic	0.97
Green Belt Development	2.99
Total	8.86



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

3.8.2 Power Requirement

All the activities will be carried out semi mechanically. The operation will be done only from sunrise to sunset hence there is no power requirement for the project at site.

3.9 Quantity of wastes to be generated (liquid and solid) and scheme for their management/ disposal.

3.9.1 Solid Waste Generation & its Disposal

There are no mineral rejects of any kind produced during mining. However small quantity of municipal solid waste will be generated at the mining site such as paper pouch, Gutkha pouch and some food residue by working laborers only, for that separate bin will be provided at the mine site, which will be sent to the nearby community disposal facility on daily basis by laborers itself.

3.9.2 Liquid Effluent

No liquid effluents will be generated at the mine site.

4. SITE ANALYSIS

4.1 Connectivity

Rohtas Ghat 08 is well connected to the nearest metalled road SH-15 via an approach road of approx. 2.57 Km towards NW. Other forms of connectivity are as:-

Table 4: Connectivity

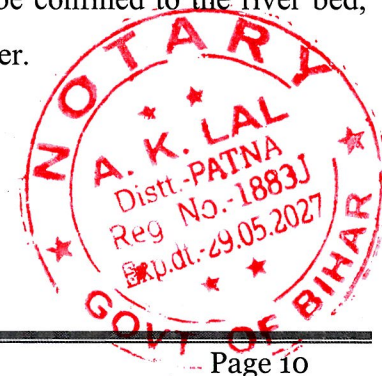
Nearest Railway Station	Dehri on Son Railway Station, approx. 8.93 Km towards SW.
Nearest Airport	Gaya International Airport, approx. 72.63 Km towards ESE.
Nearest Highway	SH-15, Approx. 2.57 Km towards NW.

4.2 Land form, land use and land ownership

The proposed activity is to take place in the dry river bed of concerned rivers. The land form is mostly river bed and non-forest land. The entire land is Government land.

Moreover, there will be no change in land use as the mining will be confined to the river bed, which will get replenished naturally with the continuous flow of water.

4.3 Topography



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

Rohtas district is characterized by flat quaternary alluvial plain with average surface elevation of 100 meter about mean sea level.

Source: As per Approved DSR

4.3.1 Geology

The district is broadly expressed in two distinct geological domains viz. (i) Middle Proterozoic sedimentary sequence of Vindhyan Supergroup and (ii) unconsolidated to semi consolidated alluvial sequence of late Pleistocene to late Holocene age.

Geological Unit of Rohtas District

(Source: District Resource Map, Geological Survey of India, 2002)

GEOLOGICAL UNIT	AGE	NATURE AND CHARACTERISTICS
Durgauti formation	Late Holocene	Present day channel deposit
Ramgarh formation	Holocene	Linear deposit of unconsolidated sediments developed along prominent river channels
Bare formation	Holocene	Linear deposit of unconsolidated sediments forming major flat terrain
Mohanpur formation	Late Pleistocene	Semiconsolidated to consolidated sediments occurring in the proximity of hills
Bijaigarh Formation	Middle Proterozoic	Soft to medium hard rocks, conspicuously form escarpment of the plateau landform
Rohtas Formation		
Khenjua Formation		
	Kaimur Group	
	Semri Group	
	Vindhyan Supergroup	



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

4.5 Existing land use pattern

The mine lease area is flat. There is no forest land or agriculture land in the mine lease area. The entire mining lease lies within the inactive channel of the bed of rivers. The existing land use pattern is dominated by agriculture followed by barren lands.

4.6 Soil classification

Rohtas district which treasures various geological formation ranging from Vindhyan to Recent have diversified paedogenesis depending upon the composition of the parents materials, palaeogeographical and climatic conditions to which it was subjected. The major soil group which have got strategic significance in present day land utilisation are described below

- (a) The forest and hilly area in the south of the GT road with yellowish brown to reddish brown soil.
- (b) Alluvial soils, light grey to dark grey in colour of recent age occurs in the north of GT road (NH-2) in Gangetic plain.
- (c) Marginal alluvial soils, (Colluvial deposits) greyish yellow in colour to the south of GT road upto the foothill of Kaimur plateau.

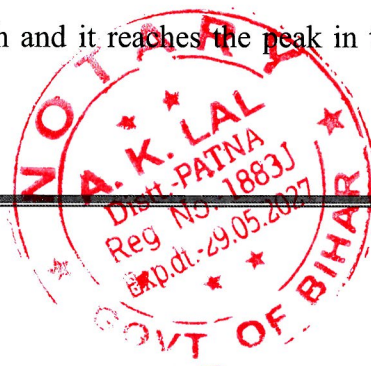
The hilly soil are characterized by low nitrogen, medium to high potash, acidic and light to medium textured. The alluvial soils in the northern part of the district are neutral to slightly alkaline, heavy textured. The alluvial plain soil is practically unaltered alluvium representing a broad spectrum of sand, silt and humus bog clay depending on landform component. The marginal alluvial soils are heavy textured, calcareous, with more than 10% of CaCO₃.

Source: http://cgwb.gov.in/District_Profile/Bihar/Rohtas.pdf.

4.7 Climatic data from secondary sources

RAINFALL & CLIMATE

The climate of the district is sub-tropical monsoonic, characterized by hot summer, high humidity and dry winter. January is the coldest month when the minimum temperature comes down to approximately 4°C. Winter season starts from the month of November and lasts till February. The temperature begins to rise in the March and it reaches the peak in the month of May when the mercury touches about 45°C.



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

Rains sets sometimes in June also and lasts till middle of September. The district gets easterly wind from June to September, whereas westerly wind blows from October till May. The district gets maximum rainfall during the months of July and August. Some winter rains occurs in January and February. About 90 % of rainfall is received during the monsoon months between June to September. The average annual rainfall is 1144.2 mm. The monthly distribution of normal rainfall in Rohtas district is given in figure:

With an average of 34.8 °C, May is the warmest month. In January, the average temperature is 17.6 °C. It is the lowest average temperature of the whole year.

The precipitation varies 318 mm between the driest month and the wettest month. The average temperatures vary during the year by 17.2 °C.

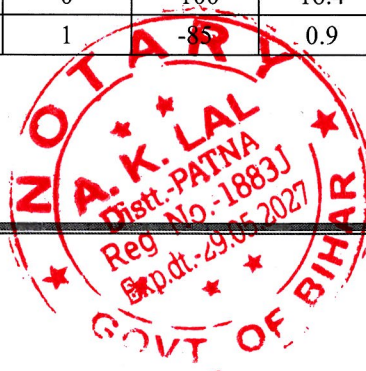
Source: As per approved DSR

Details of rainfall data of five years (from 2016 to 2020) is furnished in Table No.

Details of rainfall data of five years (from 2016 to 2020)

YEAR	JAN		FEB		MAR		APR	
	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP
2016	25.5	96	1.7	-87	32.3	255	0	-100
2017	0.5	-96	0	-100	2.9	-68	0.8	-86
2018	0	-100	2.2	-83	0	-100	0.2	-97
2019	4.9	-55	6.5	-58	7	18	2.4	-56
2020	7.1	-35	43.5	182	56.8	862	3.7	-33
YEAR	MAY		JUN		JUL		AUG	
	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP
2016	15.1	9	54	-40	489.3	78	245.2	-12
2017	22	59	49.6	-45	474.5	72	266.4	-4
2018	3.8	-73	73.3	-19	221.8	-19	219.7	-21
2019	7.2	-62	18.2	-84	213.9	-27	189.6	-29
2020	74.1	296	243.7	120	216.7	-26	214.8	-20
YEAR	SEPT		OCT		NOV		DEC	
	R/F	%DEP	R/F	%DEP	R/F	%DEP	R/F	%DEP
2016	261.1	37	57.2	33	0	-100	0	-100
2017	35.9	-81	6.3	-85	0.4	-97	0	-100
2018	147.9	-23	3.4	-92	0	-100	4	-17
2019	360.3	87	26	-32	0	-100	16.4	235
2020	115.8	-40	24.7	-35	1	-85	0.9	-82

5. PLANNING BRIEF



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

5.1 Planning concept

Production of sand will be done as per the market demand not exceeding 1737000 Cum per year 3126600 TPA

5.2 Population projection

The project will employ most of the workers from nearby villages. There will not be any increase in population due to the project.

5.3 Land use planning

The land use of the mine lease area is the Sone River and there will be no change in land use after operation. The excavated sand will be replenished every year during the monsoon season. Hence the ultimate land use of the mine lease area will not be change.

5.4 Amenities/facilities

Temporary rest shelters, portable toilets and First aid provision will be made available to the mine workers at the site.

6. PROPOSED INFRASTRUCTURE

6.1 Industrial area (Processing Area)

No industrial area is proposed.

6.2 Residential area (Non- Processing Area)

The mine workers will be hired from nearby villages, so residential areas will not be made.

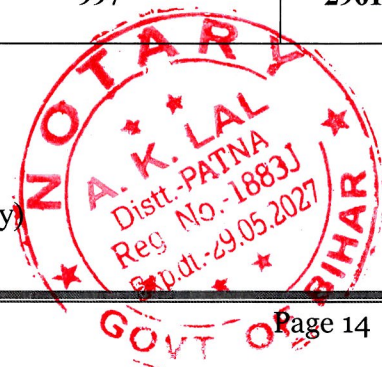
6.3 Green belt

Plantation will be raised along both sides of roads and civic amenities in consultation with the local authorities. Total 965 trees of will be planted with various types of species.

Sl.No.	River Name	Name of Ghats	Mining Area in Ha	No. of Saplings@10/Ha.	Cost in Rs.
1	Sone	Rohtas Sone 08 Ghat	96.50	997	296100
Total			96.50	997	296100

6.4 Social infrastructure

- Road facility (existing roads will be maintained regularly)



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

- Employment opportunity
- Medical camps
- Social awareness camps,
- Donations to schools
- Secondary employment opportunities
- Formation of self-help groups for the women in nearby villages.

6.5 Connectivity

Rohtas Ghat 08 is well connected to the nearest metalled road SH-15 via an approach road of approx. 2.57 Km towards NW. Haul route map attached as **Annexure-IV** & Toposheet Map is attached as **Annexure-V**.

6.6 Drinking Water Management

Water for drinking purpose will be ensured from nearby available sources.

6.7 Sewerage System

Not applicable

6.8 Industrial Waste Management

Not applicable

6.9 Solid Waste management

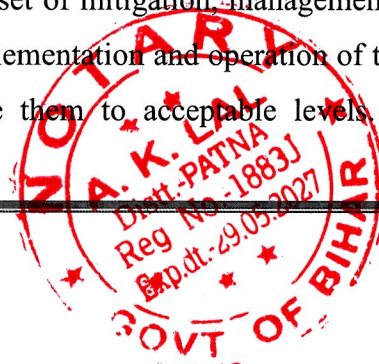
No any solid waste other than municipal solid waste is expected to be generated at the mining site.

6.10 Power Requirement & Supply/ Source

All the activities will be carried out semi mechanically. The operation will be done only from sunrise to sun set hence there is no power requirement for the project at site.

6.11 Environmental Management Plan

The environmental management plan consists of the set of mitigation, management, monitoring and institutional measures to be taken during the implementation and operation of the project, to eliminate adverse environmental impacts or reduce them to acceptable levels. The present



PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

environmental management plan addresses the components of environment, which are likely to be affected by the different operations in the mine area.

Table-5: Budget Allotted for the Environmental Management Plan: -

Sl. No	Description	Capital (Cost lakh)	Recurring Cost (lakh)
1	Pollution Control & Dust Suppression	Nil	2.5
2	Pollution Monitoring i) Air pollution ii) Water pollution iii) Noise Pollution iv) Soil Pollution	--	2.0
3	Plantation and salary for one gardener (part time basis).	19.94	0.5
4	Haul road Maintenance Cost	1.5	1.44
TOTAL		21.44	6.44

Note: * 997 plants * 2000 Rs (for each plant including hedges and fences) = 19.94 lakhs

- Salary of Labour for haul road maintenance 2 labor*300=600 per day
600* 240= 144000 or 1.44 lakh
- * 2.5 lakh per kilometer (250000 *0.6 km haul road) = 1.5 lakh/-

7. REHABILITATION AND RESETTLEMENT (R&R) PLAN

Not applicable

8. PROJECT SCHEDULE & COST ESTIMATES.

The project will commence once Environmental Clearance and other necessary certificates are obtained from the respective departments. The total cost of project would be around Rs. **2963.05** lakhs. Break-up of the total project cost areas:-

Table-6:- Break-Up of Total project cost

S. No.	Description	Cost in Rs
1	Auction Cost	286605000





PFR for Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas of State-Bihar.

2	Cost of Labour & Equipment	9600000/-
3	Miscellaneous	100000/-
TOTAL		296305000/-

9. ANALYSIS OF PROPOSAL

The project involves collection of sand from the Sone River bed. This is very essential in order to prevent widening of the riverbeds and to prevent flooding off and damage to the adjoining areas. This can only be achieved by maintaining the existing course of the river.

The river banks, on both sides are covered slightly by vegetation and human habitats. Widening of river banks results in excessive erosion; resulting in damage to flora, agricultural land and settlements which are situated at very close proximity. This project operation will provide livelihood to the poorest section of the society. It provides employment to the people residing in vicinity directly or indirectly by the project. The sand extracted is in high demand in the local market. This is also to ensure scientific method of sand extraction.



ANNEXURE I

Copy of LoI





जिला खनन कार्यालय, रोहतास, सासाराम।

पत्रांक- 969 / खनन, सासाराम, दिनांक- 20/4/23

प्रेषित

मेसर्स शिवम कोक प्रा0 लि0,
निदेशक-सकेश कुमार,
पिता-ललन जी ओझा,
निवासी-बंगला सं0-6,
चनचनि कॉलोनी, नियर हीरक पॉइंट, नाग
नगर, धैया, धनबाद, झारखण्ड।
पिन कोड 826004
ई-मेल antimprasad@gmail.com

विषय :- रोहतास जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08 की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक-12.01.2023 को सम्पन्न ई-नीलामी में उच्चतम् डाकवक्ता घोषित होने के फलस्वरूप सैद्धांतिक स्वीकृत्यादेश के संबंध में।

महाशय,

उपर्युक्त विषयक रोहतास जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08, रकबा-96.50 हेक्टेयर की आगामी पाँच वर्षों के लिए बन्दोबस्ती हेतु दिनांक-12.01.2023 को सम्पन्न ई-नीलामी में आपके द्वारा मो0-26,05,50,000/-के विरुद्ध उच्चतम् डाक की राशि मो0-28,66.05,000/- (अटार्ईस करोड़ छियासठ लाख पाँच हजार रू0 मात्र) रुपये की बोली के फलस्वरूप उच्चतम् डाकवक्ता घोषित हुए। निविदा दस्तावेज की कंडिका-20 (i) के आलोक में आपके द्वारा नीलामी राशि की 25 प्रतिशत राशि (जमा अग्रधन राशि समायोजनोपरान्त) प्रतिभूति राशि मो0-65,13,750/-रू0 (पैसठ लाख तेरह हजार सात सौ पचास) रुपये के भुगतान का साक्ष्य दिनांक-20.04.2023 को कार्यालय में प्रस्तुत किया गया है।

निविदा दस्तावेज की कंडिका 20(i)(ii)(iii)(iv)(v) के आलोक में जिलान्तर्गत सोन नदी के बालूघाट/ब्लॉक संख्या-08 का सैद्धांतिक स्वीकृति के शर्त एवं बंधेज निम्नवत् हैं :-

1. बालूघाट/ब्लॉक संख्या-08 से संबंधित विवरणी निम्नवत् है :-

क्र0	नदी का नाम	बालूघाट/ब्लॉक संख्या	कुल रकबा (हे0)	Geo-co-ordinates	
				LATITUDE	LONGITUDE
				24° 57' 59.643" N	84° 16' 5.119" E
				24° 57' 13.497" N	84° 15' 23.231" E
				24° 57' 26.095" N	84° 15' 3.564" E
				24° 57' 38.911" N	84° 15' 16.547" E
		Blok-08 / Darihah	96.50	24° 57' 52.668" N	84° 15' 26.989" E
				24° 57' 54.403" N	84° 15' 31.334" E
				24° 57' 51.948" N	84° 15' 36.761" E
				24° 57' 55.004" N	84° 15' 46.190" E
				24° 58' 0.569" N	84° 15' 58.053" E



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		24° 58' 0.655" N	84° 16' 2.558" E
		24° 57' 59.643" N	84° 16' 5.119" E
2	वन क्षेत्र की दूरी—	17.38 किलो मीटर	
3	सुरक्षित क्षेत्र/वन अभ्यारण क्षेत्र/पक्षी अभ्यारण/वन्य जीव आश्रयण क्षेत्र से दूरी	लागू नहीं	
4	खनन योग्य मात्रा—	1737000 घनमीटर	

2. भुगतान की शर्तें :-

- नीलामीत राशि केवल प्रथम वर्ष के लिए बंदोबस्ती की राशि मानी जाएगी। दूसरे वर्ष और उसके अनुक्रमी वर्षों में बंदोबस्ती की राशि गत वर्ष की बंदोबस्ती राशि के 120 प्रतिशत अथवा समय-समय पर सरकार द्वारा निर्धारित निदेशों के अनुरूप होगा।
- प्रतिभूति जमा के अतिरिक्त आपको निम्नलिखित समय सारणी/भुगतान अनुसूची के अनुसार बंदोबस्ती की राशि का भुगतान करना होगा :-

किस्त	भुगतान की नियत तारीख
प्रथम किस्त (50%)	(क) पट्टा संविदा निष्पादन से पहले (पहले वर्ष के लिए) (ख) प्रथम वर्ष में पट्टा संविदा निष्पादन की तिथि से एक वर्ष पूरा होने के 60 दिन पूर्व और अनुक्रमिक वर्षों में इसी प्रक्रिया का पालन करते हुए जमा किया जायेगा।
द्वितीय किस्त (25%)	पट्टा संविदा निष्पादन की तिथि से 03 महीना पूरा होने से पहले।
तृतीय किस्त (25%)	पट्टा संविदा निष्पादन की तिथि से 06 महीना पूरा होने से पहले।

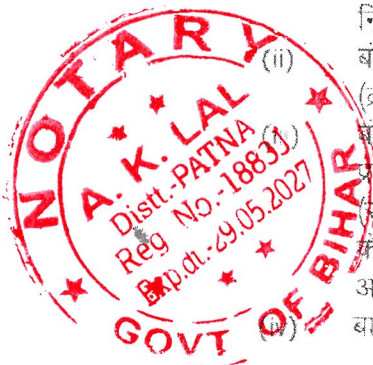
- GST का भुगतान :-** जी0एस0टी0 के रूप में प्रचलित दर के अनुसार राशि वाणिज्य कर विभाग को भुगतान करना होगा। जिला खनन कार्यालय, रोहतास, सासाराम में जी0एस0टी0 भुगतान का प्रमाण प्रत्येक किस्त के साथ देना होगा।
- आयकर/अन्य करों का भुगतान :-** आयकर अधिनियम के तहत आयकर एवं उस पर नियमानुसार देय अधिभार का भुगतान आयकर विभाग के प्रचलित दर के अनुसार एक मुश्त करना होगा। यह राशि बंदोबस्ती राशि के प्रत्येक किस्त के साथ देय होगी। जिला खनन कार्यालय, रोहतास, सासाराम द्वारा यह राशि आयकर मद में जमा करा दी जायेगी।
- जिला खनिज फाउण्डेशन :-** Bihar Mineral District Foundation Rules, 2018 के अनुसार बंदोबस्ती राशि की दो (2) प्रतिशत राशि जिला खनिज फाउण्डेशन, रोहतास, सासाराम के नाम भुगतान बैंक ड्राफ्ट के माध्यम से करना होगा।
- वैधानिक अनापत्ति :-** बालूघाट संचालन हेतु आवश्यक समस्त वैधानिक अनापत्ति/अनुमति यथा:- खनन योजना, पर्यावरणीय स्वीकृति, जल एवं वायु सहमति आदि आपके द्वारा सैद्धांतिक स्वीकृत्यादेश (LOI) निर्गत तिथि से तीन माह की अवधि के अन्दर प्राप्त करना सुनिश्चित करेंगे। वैधानिक अनापत्ति/अनुमति प्राप्त करने के पश्चात् ही बालू खनन प्रारंभ किये जाने हेतु कार्यादेश निर्गत किया जायेगा। वैधानिक अनापत्ति/अनुमति निम्नानुसार है:-

खनन योजना:- खनन योजना प्रभावी नियमों में उल्लिखित प्रावधानों के अनुसार सफल ड्राफ्ट/बंदोबस्तधारी द्वारा QC/NABET से मान्यता प्राप्त Professional RQP से तैयार कर निर्देशक, खान या विभाग द्वारा प्राधिकृत पदाधिकारी के समक्ष लेटर ऑफ इंटेंट निर्गत होने से 30 दिनों के अन्दर अनुमोदन के लिए प्रस्तुत करेगा। खनन योजना बनाने पर होने वाले व्यय का वहन संबंधित खनिज ड्राफ्ट/बंदोबस्तधारी द्वारा किया जायेगा। साथ ही खनन योजना की जाँच हेतु समाहर्ता/विभाग अन्य ऐजेंसी चयनित कर सकेगा, जिसका निर्धारित फीस/खर्च भी



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- बंदोबस्तधारी को ही वहन करना होगा। सफल डाकवक्ता/बंदोबस्तधारी खनन योजना के अनुसार खनन करना सुनिश्चित करेंगे।
- ii. **पर्यावरणीय स्वीकृति**:- सफल डाकवक्ता/बंदोबस्तधारी खनन योजना अनुमोदन के 15 दिनों के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के सक्षम प्राधिकार के समक्ष पर्यावरणीय स्वीकृति (EC) के लिए प्रस्ताव समर्पित करेगा। समयबद्ध रीति से पर्यावरणीय एवं अन्य वैधानिक स्वीकृति प्राप्त करना सफल डाकवक्ता की जिम्मेवारी होगी। अपेक्षित पर्यावरणीय स्वीकृति एवं अन्य आवश्यक स्वीकृति प्राप्त करने में किसी भी प्रकार की देरी के लिए सफल डाकवक्ता स्वयं जिम्मेवार होंगे एवं इस संबंध में किसी भी प्रकार की क्षतिपूर्ति के लिए कोई भी दावा मान्य नहीं होगा।
- iii. **जल एवं वायु सहमति**:- पर्यावरणीय स्वीकृति प्राप्त करने के पश्चात सफल डाकवक्ता अधिकतम 07 (सात) दिवस के अंदर जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के अधीन सक्षम पदाधिकारी के समक्ष सहमति/ Consent to Establish/ Consent to Operate प्राप्त करने हेतु आवेदन प्रस्तुत करेगा।
- iv. **खनन के लिए अनुमत मात्रा**:- खनन योजना, पर्यावरणीय स्वीकृति तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत प्राप्त सहमति में वर्णित बालू की मात्रा (इनमें से जो भी कम हो) तक ही खनन अनुमान्य होगा। यदि अनुमोदित खनन योजना, पर्यावरणीय स्वीकृति तथा जल एवं वायु सहमति में खनन योग्य मात्रा कम किये जाने पर भी वार्षिक देय बंदोबस्ती राशि किसी स्थिति में कम नहीं की जाएगी।
- v. बिना किसी वैध कारण के पर्यावरणीय स्वीकृति, Consent to Establish/ Consent to Operate /जल एवं वायु सहमति प्राप्त नहीं कर पाते हैं या प्राप्त करने में रुचि नहीं लेते हैं तो, समाहर्ता द्वारा अग्रधन राशि जप्त कर पुनः नीलामी की कार्यवाई की जायगी।
7. **बंदोबस्ती विलेख/पट्टा संविदा (डीड) निष्पादन करना** :-
- i. सफल डाकवक्ता द्वारा सभी वैधानिक अनापत्ति प्राप्त करने के उपरान्त 5 वर्षों की अवधि के लिए बालू खनन करने हेतु समानुदान/बंदोबस्ती स्वीकृत किया जाएगा। सफल डाकवक्ता विहित प्रपत्र में संबंधित नियमानुसार बंदोबस्ती विलेख अथवा उसके समरूप एक प्रपत्र, कार्य आरंभ करने के पहले, निष्पादित करेगा तथा विहित अपेक्षित राशि संबंधित विभाग में जमा देगा। बंदोबस्तधारी के पट्टे की अवधि विलेख/संविदा निष्पादन की तिथि से पाँच वर्षों के लिए विधिमान्य होगा।
- ii. बंदोबस्तधारी को निष्पादित संविदा का निबंधन संबंधित विभाग के प्रचलित नियमों के अधीन 01 माह के अन्दर कराना अनिवार्य होगा।
8. सफल डाकवक्ता/बंदोबस्तधारी द्वारा बंदोबस्ती प्रत्यार्पण/कारोबार छोड़ने का विकल्प बिहार खनिज (समनुदान, अवैध खनन, परिवहन एवं भण्डारण निवारण) नियमावली, 2019 के नियम-50 के अनुरूप किया जा सकेगा।
9. **सामान्य शर्तें** :-
- (i) बंदोबस्तधारी नदी तट से बालू प्रेषण के बिन्दु पर एक साईनबोर्ड एवं सीमा स्तंभ का अधिष्ठापन करायेगा जिसपर बंदोबस्तधारी का नाम एवं पता, बंदोबस्ती की अवधि, स्थानीय मैनेजर का नाम एवं पता तथा बालू का विक्रय मूल्य प्रदर्शित किया जाएगा। यदि साईन बोर्ड निरीक्षण में नहीं पाया गया तो शास्ति अधिरोपित की जाएगी।
- (ii) बंदोबस्तधारी श्रम विधियों के प्रावधानों के अनुसार आश्रय गृह, पीने का पानी, शिशु गृह (क्रेचेज) तथा फर्स्ट एड किट की व्यवस्था संबंधित बालूघाटों में लगे श्रमिकों के लिए करेगा। बंदोबस्तधारी संबंधित क्षेत्रों का निरीक्षण करेगा तथा स्वयं/अथवा अपने द्वारा अधिकृत प्रतिनिधियों के माध्यम से बालूघाटों का प्रचालन करेगा। किसी रूप में किये गये उपपट्टा (सिलेक्टिंग) के लिए बंदोबस्ती रद्द कर दी जाएगी। बालूघाटों/नदी तल तक बालू के परिवहन के प्रयोजनार्थ पहुँच-पथ (अप्रोच रोड) का निर्माण सफल डाकवक्ता/बंदोबस्तधारी द्वारा स्वयं अपने खर्च से किया जाएगा।
- (iii) बालूघाट की सुरक्षा की जिम्मेवारी सफल डाकवक्ता/बंदोबस्तधारी की होगी।



- (v) सफल डाकवक्ता/बंदोबस्तधारी बंदोबस्त क्षेत्र के भीतर किसी अवैध खनन के लिए जिम्मेवार होंगे और पाई गई किसी शिकायत पर गंभीरता से विचार किया जाएगा तथा सफल डाकवक्ता/बंदोबस्तधारी के विरुद्ध नियमानुसार कार्रवाई की जायेगी।
- (vi) सफल डाकवक्ता/बंदोबस्तधारी समाहर्ता द्वारा बालूघाटों के संवाहन के संबंध में लोकहित में जारी निर्बंधनों और शर्तों तथा निदेशों का पालन करेगा।
- (vii) यथोक्त शर्तों, बंधेजों एवं निर्बंधनों का पालन नहीं करने पर कारण पृच्छा निर्गत कर बंदोबस्ती रद्द करने की कार्रवाई की जा सकेगी।
- (viii) सफल डाकवक्ता/बंदोबस्तधारी को खनन रजिस्टर/जी0एस0टी0/आयकर/स्टाम्प शुल्क/रजिस्ट्रेशन फीस का भुगतान नहीं करने की दशा में 30 दिनों के अंदर कारण स्पष्ट करने हेतु नोटिस दी जायेगी। निर्धारित अवधि के अंदर सफल डाकवक्ता/बंदोबस्तधारी द्वारा बकाया का भुगतान करने में असफल रहने की दशा में राशि वसूली की कार्रवाई के साथ-साथ बंदोबस्ती रद्द करने की भी कार्रवाई की जाएगी।
- (ix) नीलामी हेतु प्रस्तावित बालूघाटों से संबंधित तकनीकी तथा अन्य बिन्दुओं यथा भूमि के अंचल, थाना, मौजा, खाता, खेसरा, रकबा तथा GPS Co-ordinate के संबंध में विवाद/त्रुटि पाए जाने पर संशोधन का अधिकार समाहर्ता, रोहतास, सासाराम /जिला खनन कार्यालय रोहतास, सासाराम का होगा। बालूघाटों का सीमांकन एवं नियमानुसार निर्धारित आयाम/विशिष्टियों का सीमा स्तंभ का अधिष्ठापन GPS Co-ordinate के अनुसार बालू बंदोबस्तधारी को कराना होगा तथा खनन के क्रम में संधारित कराना सफल डाकवक्ता/बंदोबस्तधारी की जवाबदेही होगी, जिसे RQP/अंचलाधिकारी की उपस्थिति में प्रमाणित कर बालूघाटों के निर्धारित क्षेत्र का Reduced Level (RL)/Pre-Level (PL) एवं Satellite images खनन कार्य प्रारंभ करने के पहले जिला खनन कार्यालय, रोहतास, सासाराम में समर्पित करना होगा।
- (x) बालूघाट से लिंक रोड और बालूघाट के बीच कोई प्राकृतिक जल मार्ग सिंचाई नहर पडती हो सफल डाकवक्ता/बंदोबस्तधारी जल संसाधन विभाग की पूर्व अनुमति से अस्थायी संरचनाएँ खड़ा कर सकेगा। पूर्व अनुमति के लिए ऐसे आवदेन जल संसाधन विभाग के संबंधित मुख्य अभियंता के समक्ष दिए जाएंगे।
- (xi) बालूघाट में रैयती/बंदोबस्त जमीन होने पर संबंधित रैयत से सहमति प्राप्त कर बालू का खनन करना होगा। यह जिम्मेदारी पूर्णतः बंदोबस्तधारी की होगी एवं विभाग से कोई क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xii) बंदोबस्तधारी द्वारा बंदोबस्ती अवधि के दौरान किसी भी कारण से खनन कार्य नहीं करने की स्थिति में किसी भी प्रकार का मुआवजा/नुकसान एवं क्षतिपूर्ति का दावा मान्य नहीं होगा।
- (xiii) ई-नीलामी एवं बालूघाट की बंदोबस्ती अवधि के दौरान उत्पन्न किसी भी प्रकार का विवाद बिहार खनिज (समानुदान, अवैध खनन, परिवहन एवं भंडारण निवारण) नियमावली 2019, (यथा संशोधित) के अधीन होगा।
- (xiv) सफल डाकवक्ता/बंदोबस्तधारी को इलेक्ट्रॉनिक माध्यम से भेजी गयी कोई भी सूचना/निदेश/आदेश इत्यादि IT-Act के तहत स्वीकार्य साक्ष्य के रूप में माना जायेगा।



20/4/23
खनिज विकास पदाधिकारी
रोहतास, सासाराम।
20/4/23

Translated Copy Pg- 172 A

District Mining Office, Rohtas, Sasaram

Letter- 969/ Mining, Sasaram,

Dated- 20.04.2023

To,

M/s Shivam Coke Pvt. Ltd.,
 Director Rakesh Kumar,
 Father- Lalan ji Ojha,
 Resident- Bungalow No.-6,
 Chanchani Colony, Near Hirak Point, Nag Nagar,
 Dhैया, Dhanbad, Jharkhand.
 Pin Code 826004
 E-mail antimprasad@gmail.com



Subject:- Regarding in-principle acceptance order as a result of being declared the highest bidder in the e-auction held on 12.01.2023 for settlement of sand ghat / block number-08 in Son river under Rohtas district for the next five years.

Sir,

In the above mentioned subject, for settlement of the sand ghat/block number-08. 96.50 hectare of Son river under Rohtas district for the next five years, in the summoned auction held on 12.01.2023, you have been declared the highest bidder as a result of the bid of Rs.- 28,66,05,000/- (twenty eight crore sixty six lakh five thousand rupees only) against the highest bid amount of Rs.-26,05,50,000/-. In the light of clause-20 (I) of the tender document, 25% of the amount paid by you has been deposited. Evidence of payment of amount (after adjusting advance amount) counterfoil amount Rs.-65,13,750/- (Sixty Five Lakh Thirteen Thousand Seven Hundred Fifty) was presented in the office on 20.04.2023.

In the light of paragraph 20 (i) (ii) (ii) (iv) (v) of the tender document, the conditions and restrictions of in-principle acceptance of Balughat/Block No. 08 of Son River under the district are as follows: 1. Balughat/Block No. 08 The details related to this are as follows:-

Sl. No.	Name of River	Balu Ghat/ Block No.	Total Area (Ha.)	Geo-co-ordinates	
				Latitude	Longitude
01	Son	Block-08/Darihat	96.50	24°57'59.643" N	84°16'5.119" E
				24°57'13.497" N	84°15'23.231" E
				24°57'26.095" N	84°15'3.564" E

Translated Copy Pg- 172 B



		24°57'38.911" N	84°15'16.547" E
		24°57'52.668" N	84°15'26.989" E
		24°57'54.403" N	84°15'31.334" E
		24°57'51.948" N	84°15'36.761" E
		24°57'55.004" N	84°15'46.190" E
		24°58'0.569" N	84°15'58.053" E
		24°58'0.655" N	84°16'2.558" E
		24°57'59.643" N	84°16'5.119" E
02	Distance from Forest Land	17.38 Km.	
03	Distance from Protected Land/ Forest Wildlife Sanctuary Land/ Bird Sanctuary / Forest Wildlife Sanctuary Land	Not Applicable	
04	Mineable Quantity	1737000 cubic meter	

2 Payment Terms:-

- i) The amount auctioned shall be treated as settlement amount for the first year only. The settlement amount for the second year and subsequent years shall be 120 per cent of the settlement amount of the first year or as per the directions laid down by the Government from time to time.
- ii) (ii) In addition to the security deposit you are required to pay the settlement amount as per the following time table / payment schedule

installment	date of payment
First Installment (50%)	(a) Before execution of the lease contract (for the first year) (b) 60 days before the completion of one year from the date of execution of lease contract in the first year and following the same procedure in subsequent years
Second Installment (25%)	This will be deposited while doing so. Before completion of 03 months from the date of execution of lease contract.
Third Installment (25%)	Before completion of 06 months from the date of execution of lease contract.

3. Payment of GST:- The amount has to be paid to the Commercial Tax Department as per the prevailing rate as GST. Proof of GST payment at District Mining Office, Rohtas, Sasaram. To be paid with each installment.

Translated Copy Pg- 172 C

4. Payment of Income Tax/ Other Taxes:- Income Tax and other taxes payable as per rules under the Income Tax Act. The surcharge will have to be paid in lump sum as per the prevailing rate of Income Tax Department. That amount will be payable with each installment of the settlement amount to District Mining Office Rohtas Sasaram. This amount will be deposited in the Income Tax department.

5. As per Bihar Mineral District Foundation:- Rules, 2018, two (2) per cent of the settlement amount shall be paid through bank draft payable in the name of District Mineral Foundation, Rohtas, Sasaram.

6. Statutory no-objection:- All the statutory no-objections/permissions required for the operation of Balughat, such as mining, farming, environmental approval, water and air consent, etc., are in principle approval orders from you. (LOI) will be received within a period of three months from the date of issue. Work order will be issued for starting sand mining only after obtaining statutory no objection/approval. Statutory clearance/permission is as follows-

I. Mining Plan:- The mining plan shall be prepared in accordance with the provisions of the regulations in force. The RQP will be prepared by the broker/settlement holder from a professional recognized by QCI/NABET and presented before the Director, Mines or the officer authorized by the department for approval within 30 days from the date of issue of Letter of Intent. The expenditure incurred in preparing the mining plan will be borne by the concerned mineral broker/settlement holder. Also, the Collector/Department can select another agency for checking the mining plan, whose prescribed fee/expense will also have to be borne by the settler. The successful broker/settlement holder will ensure mining as per the mining plan.

ii. Environmental Clearance: - The successful bidder/settlee shall file an application before the competent authority of the Ministry of Environment, Forest and Climate Change, Government of India within 15 days of approval of the mining plan. The successful bidder will submit the proposal for Environmental Clearance (EC). It will be the responsibility of the successful bidder to obtain environmental and other statutory clearances in a timely manner. The successful bidder will be solely responsible for any delay in obtaining the required environmental clearance and other necessary clearances and no claim for any kind of compensation will be valid in this regard.

iii Water and Air Consent:- After obtaining environmental clearance, the successful postman must give consent to the competent authority under the Water (Pollution Prevention and Control)



Translated Copy Pg- 172 D

Act 1974 and Air Pollution (Pollution Prevention and Control) Act 1981 within a maximum of 07 (seven) days will submit application to obtain Establish/Consent to Operate.

iv Permitted quantity for mining:- Mining will be permissible only upto the quantity of sand (whichever is less) mentioned in the mining plan, environmental clearance and consent obtained under the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981. Even if the quantity to be mined is reduced in the approved mining plan, environmental clearance and water and air consent, the settlement amount payable annually will not be reduced under any circumstances.

v. If the contractor fails to obtain Environmental Clearance (Consent to Establish/Consent to Operate) / Water and Air Consent without any valid reason or is not interested in obtaining the same, the Earnest Money amount will be confiscated by the Collector.

7 Execution of settlement deed/lease deed-

- I. After obtaining all the legal clearances by the successful settler, grant/settlement will be sanctioned for sand mining for a period of 5 years. The successful settler will execute the grant/settlement deed or a similar form in the prescribed format as per the relevant rules before starting the work and deposit the required amount in the concerned department. The lease period to the settler will be valid for five years from the date of execution of the deed/contract.
- II. It shall be mandatory for the settler to get the executed contract registered within one month as per prevailing rules of the concerned department.

8. The option of surrendering the settlement/quitting the business by the settlement holder can be exercised as per Rule-50 of the Minor Minerals (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules, 2019.

9. General:-

(1) The settler shall install a signboard and boundary pillar at the point of dispatch of sand from the river bank displaying the name and address of the settler, the period of settlement, name and address of the local manager and the sale price of sand. If the signboard is not found on inspection, a penalty shall be imposed.



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(ii) The assessee shall make provision for shelter homes, drinking water, creches and first aid kits for the workers engaged in the concerned sand ghats as per the provisions of the labour laws.

(iii) The settler will inspect the concerned areas and operate the sand ghats himself/or through his authorized representatives. Any form of subletting will render the settlement void. The approach road to the sand ghats/river bed for the purpose of transporting sand will be constructed by the successful settler/settlee at his own expense.

(iv) The successful postman/settlement holder will be responsible for the security of the sand ghat.

(iv) The settler shall make arrangements for shelter homes, drinking water, creches and first aid kits for the labourers employed in the concerned sand ghats as per the provisions of labour laws.

(v) The settler shall inspect the concerned areas and himself or any person authorized by him shall take necessary action. The successful settler/settlement holder will operate the sand ghats through his representatives. Any form of subletting will be compensated. Approach roads for the purpose of transporting sand to the sand ghats/river bed will be constructed by the successful settler/settlement holder at his own expense.

(vi) The successful settler/settlement holder will be responsible for the safety of the sand ghat

v) The successful bidder/settlement holder will be responsible for any illegal mining within the settlement area and any complaint found will be considered seriously and action will be taken against the successful postmaster/settlement holder as per rules.

(vi) The successful settler/settlement holder shall abide by the restrictions and conditions and directions issued by the Collector in the public interest regarding operation of the sand ghats.

(vii) In case of non-compliance of the aforesaid conditions, terms and conditions, action can be taken to cancel the settlement by issuing a show cause notice.

(viii).In case of non-payment of mining revenue/GST/Income Tax/Stamp Duty/Registration fees, the successful bidder/settlee will be issued a notice to explain the reasons within 30 days. In case the successful bidder/settlee fails to pay the dues within the stipulated period, action for recovery of the amount will be taken along with action for cancellation of settlement.



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(ix) sand settlement holder will have to get the demarcation of sand ghats and installation of boundary pillars of the prescribed base/specifications done as per GPS Co-ordinate. And it will be the responsibility of the successful settlement holder to get it maintained during mining, which will be certified in the presence of RQP/Anchaladhikari and the Reduced Level (RL)/Pre-Level (PL) and Satellite images of the determined area of sand ghats will be kept before starting the mining work., District mining office will have to be dedicated in Rohtas Sasaram. There should be a natural waterway or irrigation canal between Balnat and Link Road and Balughat.

(x) The successful bidder/settlement holder will be able to erect temporary structures with the prior permission of the Water Resources Department. Such applications for prior permission should be submitted to the concerned Chief Commissioner of the Water Resources Department.

(xi) If there is Raiti/Settlement land in the sand ghat, then the sand should be mined after taking consent from the concerned Raiyat. Mining will have to be done. This responsibility will be completely of the settlement holder and no compensation will be given by the department. The claim will not be accepted.

(xii) In case the settlement holder is unable to carry out mining operations during the settlement period due to any reason whatsoever, no claim for compensation/damages and compensation will be entertained.

(xiii) Any type of mineral generated during the e-auction and settlement period of Balughat will be subject to the Mineral (Subsidy, Prevention of Illegal Mining, Transportation and Storage) Rules 2019 (as amended).

(xiv) Any notice/instruction/order etc. sent to the successful postman/settlement holder through electronic means shall be treated as admissible evidence under IT-Act.



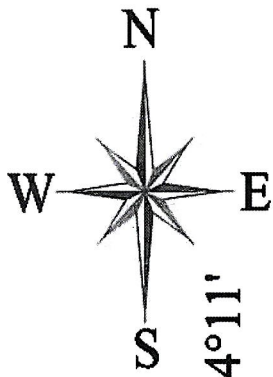
**Mineral Development Officer,
Rohtas, Sasaram.**

ANNEXURE II
KEY PLAN





TOPPOSHEET NO. - G45S1 & G45S5



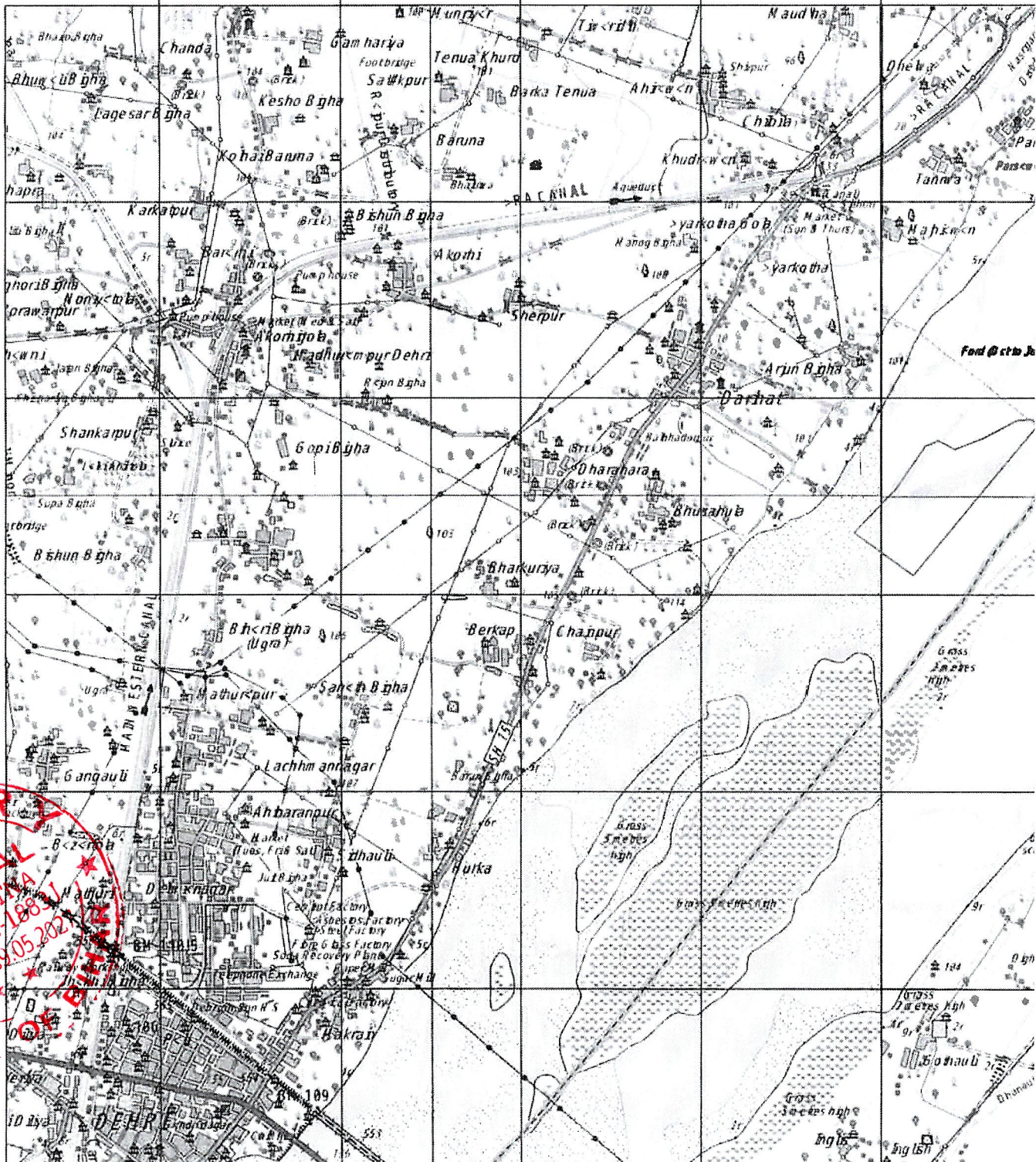
84°11'

84°12'

84°13'

84°14'

84°15'



NOTARIAL
A. K. LAL
Distt. PATNA
Reg No. - 1881
Exp. dt. - 29.05.2022
GOVT. OF BIHAR

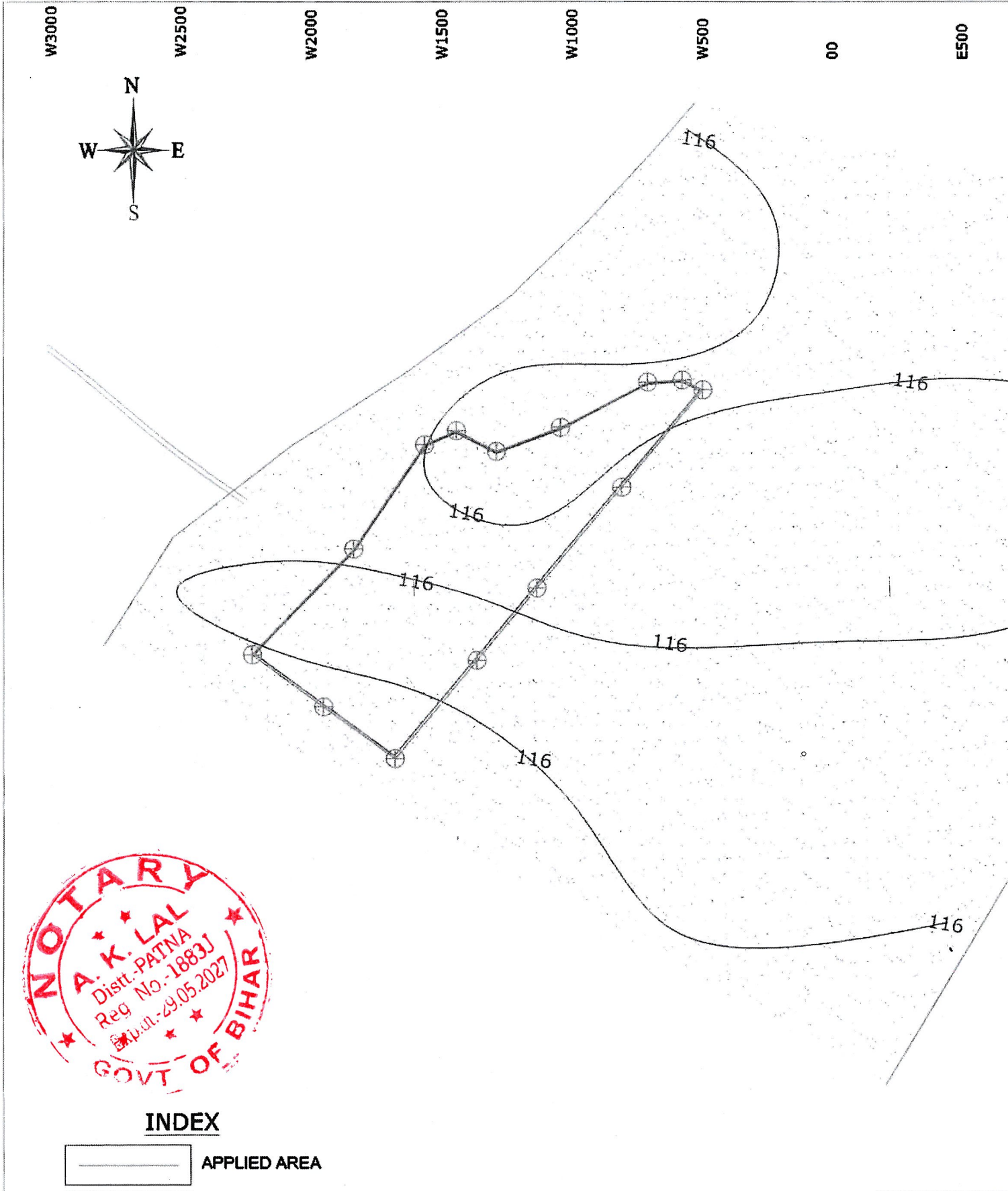


ANNEXURE III

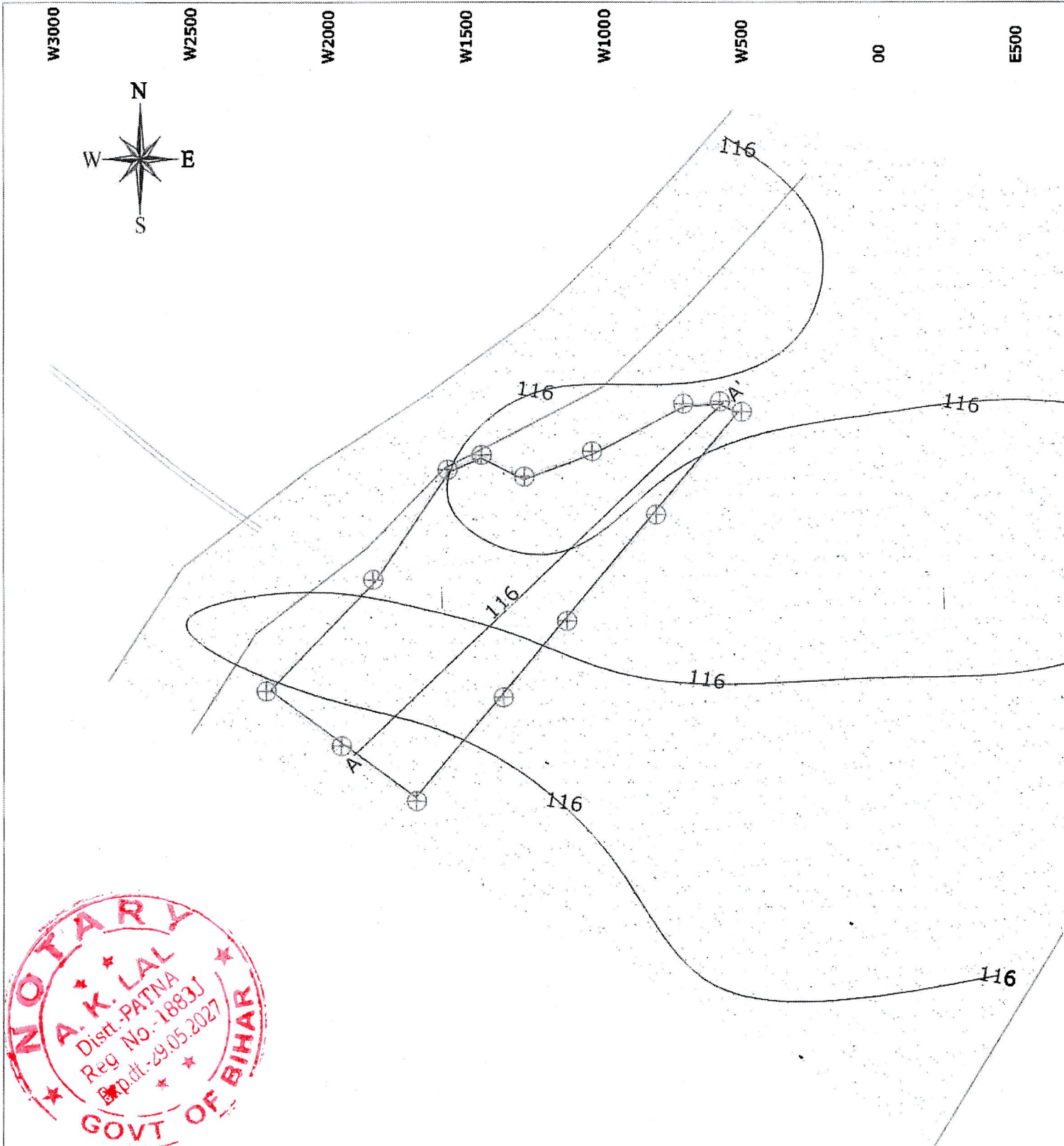
Surface cum Geological Plan & Sections



178



17X⁹



INDEX

————— APPLIED AREA

————— 1/4 TH LINE OF RIVER WIDTH

ANNEXURE IV
Haul Route Map





HAUL ROAD MAP OF THE PROJECT SITE

Legend



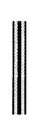
Mining Site



Haul Road



Metalled Road

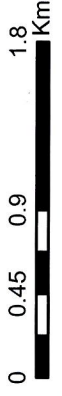


Highway

Project: ROHTAS SON 08 to 14
Sand Mining Project at Son River

Source: Google Earth Image

Graphical Scale:



360

24°58'0"N

24°56'0"N

SON 08

2.4 Km

SON 09

2.4 Km

SON 10

1.6 Km

SON 11

1.3 Km

SON RIVER

SON 12

SON 13

SH 15

0.82 Km

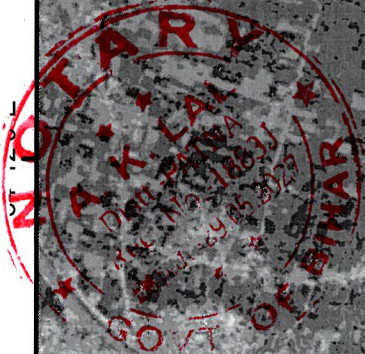
0.88 Km

SON 14

0.68 Km

24 58 00 N

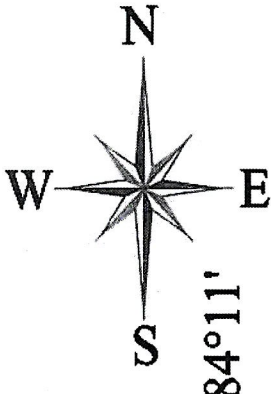
24 56 00 N



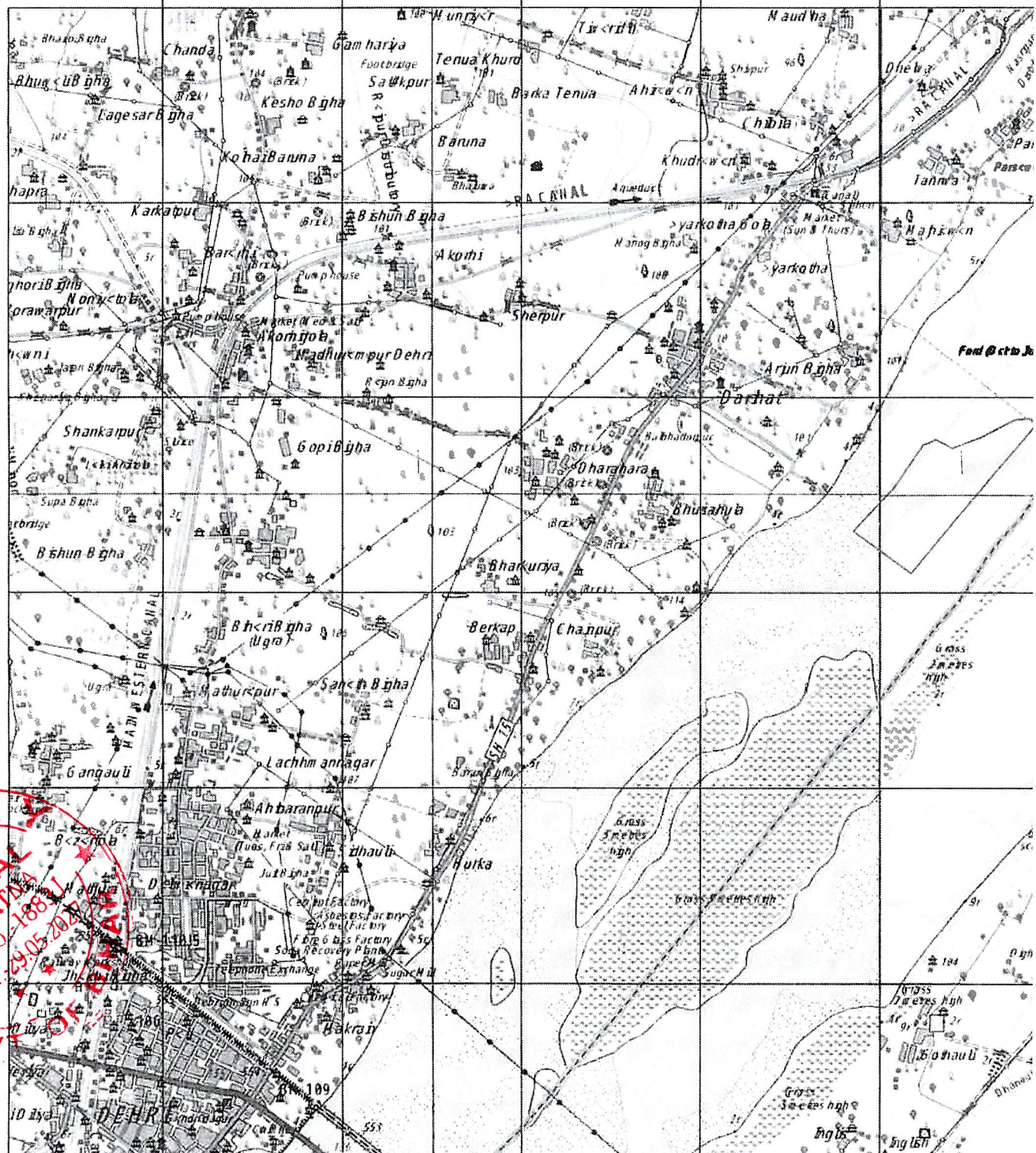
Annexure V
Toposheet Map



TOPPOSHEET NO. - G45S1 & G45S5



84°11' 84°12' 84°13' 84°14' 84°15'



NOTARY
A. K. LAL
Distt. PATNA
Reg No. 1881
Expn. 29.05.2024
GOVT. OF BIHAR

और प्रस्तावक परियोजना अतिरिक्त सौंपे गए कृत्यों के साथ-साथ मानक सौंपे गए कृत्यों पर आधारित ईआईए को करेगा यदि सीईएसी द्वारा अनुबंधित हो, यदि कोई हो ।

परंतु यह कि निम्नलिखित के लिए विस्तारण अपेक्षित नहीं है :—

(i) अनुसूची के मद 8 (क) के सामने प्रवर्ग 'ख' के अधीन सूचीबद्ध सभी परियोजना और क्रियाकलाप ;

(ii) अनुसूची के मद 7 (च) के सामने और स्तंभ (3) को (i) स्तंभ (4) की प्रविष्टि (ii) के अधीन आने वाले सीमांत राज्यों के सभी राजमार्ग ;

(iii) अनुसूची के मद 7 (च) के सामने स्तंभ (3) की प्रविष्टि (i) और प्रविष्टि (ii) के अधीन आने वाले सभी राजमार्ग विस्तार परियोजना ;

परंतु यह भी कि -

(क) खंड (i) में निर्दिष्ट सभी परियोजना और कृत्य प्ररूप 1 और प्ररूप 1क और संकल्पना परियोजना के आधार पर आकलित किए जाएंगे ।

(ख) खंड (ii) में निर्दिष्ट सभी परियोजनाएं पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा विनिर्दिष्ट मानक सौंपे गए कृत्यों के आधार पर पर्यावरण समाधात निर्धारण रिपोर्ट और पर्यावरण ईएमपी की रिपोर्ट के आधार पर तैयार किए जाएंगे ।

(ii) पैरा 7 के उप पैरा (i) के उपशीर्ष में खंड (iii) को उनके खंड (ii) के रूप में पुनर्संख्याकित किया जाएगा ।

[फा. सं. 22-62/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II , खंड 3, उप खंड (ii) संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 को प्रकाशित की गई थी और अंतिम संशोधन का.आ. 1737 (अ), तारीख 11 अक्टूबर, 2007, का.आ. 3067 (अ), तारीख 1 दिसम्बर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसम्बर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559 (अ), तारीख 22 अगस्त, 2013, का.आ. 2731(अ), तारीख 9 सितम्बर, 2013, का.आ. 562 (अ), तारीख 26 फरवरी, 2014, का.आ. 637 (अ), तारीख 28 फरवरी, 2014, का.आ. 1599 (अ), तारीख 25 जून, 2014, का.आ. 2601 (अ), तारीख 7 अक्टूबर, 2014, का.आ. 3252 (अ), तारीख 22 दिसम्बर, 2014, का.आ. 382 (अ), तारीख 3 फरवरी, 2015, का.आ. 811 (अ), तारीख 23 मार्च, 2015 द्वारा संशोधित किए गए थे ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 10th April, 2015

S.O. 996(E).—In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause(a) of sub-rule (3) of said rule 5, in public interest, namely.—

In the said notification, in paragraph 7 in sub-paragraph (i), in sub-heading II. for clauses (i) and (ii), the following shall be substituted, namely:—

(i) "Scoping" refers to the process to determine detailed and comprehensive Terms of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. Standard TOR developed by the Ministry in consultation with the sector specific Expert Appraisal Committees shall be the deemed approved TOR for the projects or activities. The standard Terms of Reference are displayed on the website of the Ministry of Environment, Forest and Climate Change.



Provided that the Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) may finalise amendment, if found necessary for a project within thirty days of the acceptance of application in specified application Form I or Form IA. These standard TOR shall enable the Project Proponent to commence preparation of an Environment Impact Assessment Report after successful online submission and registration of the application:

Provided further that, the Expert Appraisal Committee (EAC) or State Expert Appraisal Committee (SEAC) may stipulate additional Terms of Reference, if found necessary, within thirty days of the acceptance of the application in the specified application Form I or Form IA and the Project Proponent shall carry out the EIA study based on the standard TORs as well as the additional TOR, if any, stipulated by EAC/SEAC:

Provided also that the following shall not require Scoping-

- (i) all projects and activities listed under Category 'B', against Item 8(a) of the Schedule;
- (ii) all Highway projects in border States covered under entry (i) of column (3) and entry (i) of column (4) against item 7(f) of the Schedule;
- (iii) all Highway expansion projects covered under entry (ii) of column (3) and entry (ii) of column (4) against item 7(f) of the Schedule;

Provided also that -

- (A) the project and activities referred to in clause (i) shall be appraised on the basis of Form I or Form IA and the conceptual plan;
 - (B) the projects referred to in clause (ii) shall prepare EIA and EMP report on the basis of standard TOR specified by the Ministry of Environment, Forest and Climate Change;
- (ii) in Paragraph 7 in sub-paragraph (i), in sub-heading, clause (iii) shall be renumbered as clause (ii) thereof.

[F. No. 22-62/2015-IA.III]

MANOJ KUMAR SINGH, Jt. Secy.

Note.- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E) dated the 11th October, 2007, S.O. 3067(E) dated the 1st December, 2009, S.O. 695(E) dated the 4th April, 2011, S.O. 2896(E) dated the 13th December, 2012, S.O. 674(E) dated the 13th March, 2013, S.O. 2559(E) dated the 22nd August, 2013, S.O. 2731(E) dated the 9th September, 2013, S.O. 562(E) dated the 26th February, 2014, S.O.637(E) dated the 28th February, 2014, S.O. 1599(E) dated the 25th June, 2014, S.O. 2601 (E) dated 7th October, 2014, S.O. 3252(E) dated 22nd December, 2014, S.O. 382 (E) dated 3rd February, 2015, and S.O. 811(E) dated 23rd March, 2015.



File No.SIA/1(a)/2428/2023

Government of India

State Level Environment Impact Assessment Authority

Bihar

To,

M/s SHIVAM COKE PRIVATE LTD

Bunglow No.-06, At- Chanchani Colony, Near Hirak Point, Dhanbad, Jharkhand,

Dhanbad-826004

Bihar

Tel.No.-; Email:shivamcokejamui13@gmail.com

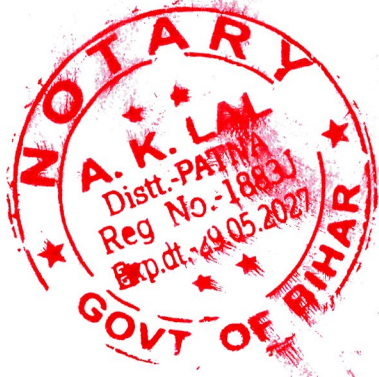
Sub. Terms of Reference to the Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar., Bunglow No.-06, At- Chanchani Colony, Near Hirak Point, Dhanbad, Jharkhand

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

- | | |
|----------------------------------|--------------------------------------------------------------------------------------------------------------------|
| 1. Proposal No.: | SIA/BR/MIN/430619/2023 |
| 2. Name of the Proposal: | Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar. |
| 3. Category of the Proposal: | Non-Coal Mining |
| 4. Project/Activity applied for: | 1(a) Mining of minerals |
| 5. Date of submission for TOR: | 25 May 2023 |

Date : 06-06-2023



Mr. Sudhir Kumar
(Member Secretary)

Office : 2nd Floor, Beltron B
Phone No : Mobile : 7739555565
Email id : seiaa.ms.br@gmail.com



Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:



STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

Terms of Reference (TOR) for preparation of Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) for "Mining of Minerals" as per the EIA Notification, 2006 has been devised to improve the quality of the reports and facilitate decision-making transparent and easy. TOR will help the project proponents to prepare report with relevant project specific data and easily interpretable information. TOR for mining of minerals is expected to cover all environmental related features.

Mining of minerals plays a positive role in the process of country's economic development. In addition to the contribution towards economic growth, mining can also be a major source of degradation of physical as well as social environment, unless it is properly managed. Environmental impacts can arise during all activities of the mining process. Minimizing the damage due to mining operations depends on sound environmental practices in a framework of balanced environmental legislation. The potential adverse effects of mining activities include air pollution, surface and groundwater pollution, noise and vibration, damage to local ecology, natural topography and drainage, depletion of water resources etc. All these environmental components are required to be considered while selecting a proper methodology of mining, mitigation measures to reduce pollution load, conservation of natural resources etc.

The projects of mining of minerals as stated in the schedule require prior environment clearance under the EIA notification, 2006. Category 'A' Projects are handled in the MoEF&CC and Category 'B' projects are being handled by the respective State Environment Impact Assessment Authorities (SEIAAs) notified by MoEF&CC and following the procedure prescribed under the EIA Notification, 2006. As per this Notification, as amended, the projects of mining of minor minerals with mining lease area equal to or greater than 50 hectare are to be handled at the level of the MoEF&CC for grant of EC. Such projects with mining lease area less than 50 hectare are to be handled by the respective State Environment Impact Assessment Authority (SEIAA).

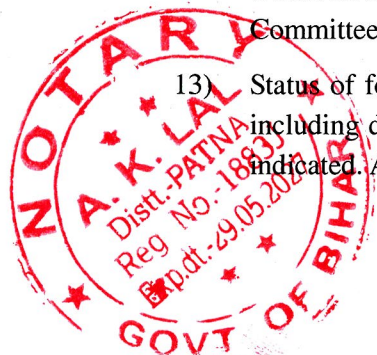
1(a):STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR NON-COAL MINING PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of



STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
 - 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
 - 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
 - 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
 - 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
 - 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
 - 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
 - 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
 - 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.



**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

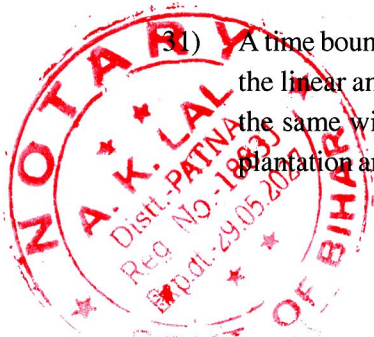
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Dept. Should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.





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- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered



**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
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- under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 38) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.



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ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

- 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 44) Besides the above, the below mentioned general points are also to be followed:-
- All documents to be properly referenced with index and continuous page numbering.
 - Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - Where the documents provided are in a language other than English, an English translation should be provided.
 - The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.



Annexure- F



बिहार राज्य प्रदूषण नियंत्रण पर्षद

परिवेश भवन, एन.एस-बी/2, पाटलीपुत्र, औद्योगिक क्षेत्र,
पो-सदाकत आश्रम, पटना-800010

पत्रांक: 821

पटना, दिनांक: 15/4/24.

प्रेषक,

एस0 चन्द्रशेखर, भा0व0से0

सदस्य-सचिव

सेवा में,

सदस्य सचिव,

राज्य पर्यावरण समाघात निर्धारण प्राधिकरण,

बेल्ड्रोन भवन, शास्त्री नगर,

पटना-800023.

विषय: मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता-श्री बालेश्वर ओझा, ग्राम+पोस्ट-सेमरिया, थाना-शाहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर द्वारा रोहतास सोन -08 बालू घाट, मौजा-दरिहट/मझियावां, ब्लॉक-डेहरी, जिला-रोहतास में स्थित बालू घाट से बालू उत्खनन कार्य हेतु सम्पन्न लोक सुनवाई के संबंध में।

महाशय,

उपरोक्त विषयक के प्रसंग में सूचित करना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं0-S.O.1533, दिनांक 14 सितम्बर, 2006 के आलोक में मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता-श्री बालेश्वर ओझा, ग्राम+पोस्ट-सेमरिया, थाना-शाहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर द्वारा रोहतास सोन -08 बालू घाट, मौजा-दरिहट/मझियावां, ब्लॉक-डेहरी, जिला-रोहतास से बालू खनन हेतु प्राप्त आवेदन के आलोक में दिनांक 15.03.2024, अपराह्न 01:00 बजे सम्पन्न लोक सुनवाई का वृत्त, उपस्थिति पंजी एवं संबंधित सी0 डी0 की प्रति संलग्न कर अग्रेतर कारवाई हेतु भेजी जा रही है।

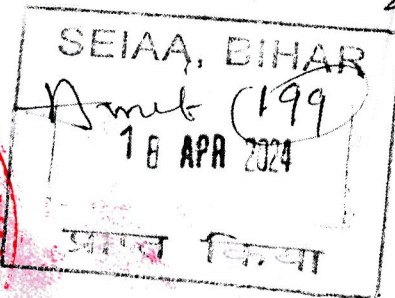
अनुलग्नक: यथोपरि।

विश्वासभाजन

(एस0 चन्द्रशेखर)

सदस्य-सचिव

L



लोकसुनवाई का वृत्त।

मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, पिता-श्री बालेश्वर ओझा, ग्राम+पोस्ट-सेमरिया, थाना-शाहपुर, सेमरिया पट्टी ओझा, जिला-भोजपुर द्वारा रोहतास सोन -08 बालू घाट, मौजा-दरिहट/मझियावां, ब्लॉक-डेहरी, जिला-रोहतास के अन्तर्गत परियोजना से संबंधित पर्यावरणीय स्वीकृति के वास्ते पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना सं0-एस.ओ.1533, दिनांक 14 सितम्बर, 2006 के तहत दिनांक 15.03.2024 को अपराह्न 01:00 बजे अंचल कार्यालय, डेहरी, जिला-रोहतास में लोक सुनवाई की गयी।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार अधिसूचना सं0-एस.ओ. 1533, दिनांक 14 सितम्बर 2006 एवं यथा संशोधित के तहत राज्य स्तरीय पर्यावरणीय समाघात निर्धारण प्राधिकरण, बिहार के द्वारा निर्गत TOR File.No.SIA/1(a)/2428/2023, dated 06.06.2023 के आलोक में श्री चन्द्रशेखर प्रसाद सिंह, अपर समाहर्ता-सह- अपर जिला दण्डाधिकारी, रोहतास, सासाराम (जिला पदाधिकारी, रोहतास के प्रतिनिधि) की अध्यक्षता में बिहार राज्य प्रदूषण नियंत्रण पर्षद, द्वारा दिनांक 15.03.2024 को अपराह्न 01:00 बजे अंचल कार्यालय, डेहरी, जिला-रोहतास में लोक-सुनवाई आयोजित की गयी। उपस्थिति पंजी संलग्न (अनुलग्नक-1)

इस लोक-सुनवाई की सूचना बिहार राज्य प्रदूषण नियंत्रण पर्षद द्वारा दैनिक समाचार पत्रों यथा दैनिक जागरण के माध्यम से दिनांक 10.02.2024 को प्रकाशित की गयी थी (प्रतिलिपि संलग्न)।

उपस्थिति पंजी स्पष्ट है कि लोक-सुनवाई में पदाधिकारियों के अलावे बालू घाट के नव-बंदोवस्तीधारी के पर्यावरणीय सलाहकार एवं उनके अधिकृत प्रतिनिधि श्री अनिल कुमार भगत उपस्थित हुए हैं। आम जनता लोक-सुनवाई में उपस्थित नहीं हुए।

अध्यक्ष महोदय द्वारा उपरोक्त सूचना सक्षम प्राधिकार को अग्रसारित करने का निर्णय लिया गया। तत्पश्चात् लोक सुनवाई सधन्यवाद समाप्त करने की घोषणा की गयी।




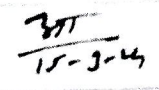
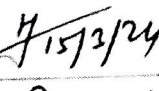
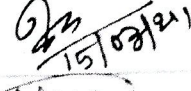
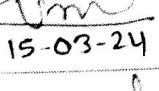


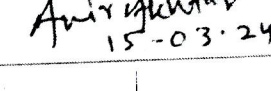
31/3/24
क्षेत्रीय पदाधिकारी
बि.रा.प्र.नि.पर्षद,पटना

21/3/24
अपर समाहर्ता-सह-
अपर जिला दण्डाधिकारी
रोहतास

उपस्थिति सूची

मेसर्स शिवम कोक प्राइवेट लिमिटेड, निदेशक-श्री राजीव ओझा, द्वारा रोहतास सोन -08 बालू घाट, मौजा-दरिहट/मझियावां, ब्लॉक-डेहरी, जिला-रोहतास से संबंधित पर्यावरणीय स्वीकृति हेतु लोक-सुनवाई के दौरान उपस्थित व्यक्तियों की सूची:

स्थान- अंचल कार्यालय, डेहरी, जिला-रोहतास दिनांक 15.03.2024 समय-01:00 P.M.

क्र.सं.	नाम	पता	हस्ताक्षर
1.	चन्द्रशेखर प्र. सिंह	ADM Rohtas	 15/3/24
2.	आशीष कुमार गुप्ता	रोहतास, वि. व. उ. नि. पंचस, पटना	 15-3-24
3.	जुलफेज़ मन्सूरी	CO, Dehri	 15/3/24
4.	विजय कुमार	ACEO, Zila Parishad Rohtas (Sasaram)	 15/3/24
5.	उत्तमान आरिफ चौधरी	Mines Inspector	 15-03-24
6.	Abhishek Kumar	Rian Enviro Pvt Ltd	 15/3/24
7.	Amit Kumar Bhowal	Rian Enviro Pvt Ltd Bhowal	 15-3-24
8.	Amir Akhtar	Rian Enviro Pvt Ltd Patna	 15-03-24
9.	Raja Bary		Raja Bary
10.			
11.			
12.			
13.			
14.			



Translated Copy Pg- 194 A**Bihar State Pollution Control Board**

Parivesh Bhawan, N.S.-B/2. Pataliputra, Industrial Area,
P.O.-Sadakat Ashram, Patna-800010

Letter No.: 821**Patna, Date: 15/4/24**

From,

S. Chandrashekhar I.F.S.
Member Secretary,

To,

Member Secretary,
State Environment Impact Assessment Authority
Beltron Bhawan, Shastri Nagar,
Patna-800023.



Subject: Regarding public hearing of M/s Shivam Coke Private Limited, Director Shri Rajiv Ojha, Father- Shri Baleshyar Ojha Village + Post-Semaria, Police Station-Shahpur, Semaria Patti Ojha, District-Bhojpur for sand excavation work from the sand ghat located at Rohtas Son -08 Balu Ghat, Mauza-Darihat / Majhiyawan, Block Dashari, District-Rohtas.

Sir,

In the context of the above subject, it is to inform that in the light of the notification number S.O.1533 dated 14 September 2006 of the Ministry of Environment, Forest and Climate Change, Government of India, M/s Shivan Coke Private Limited, Director Shri Rajiv Ojha, father-Shri Baleshwar Ojha, Village Post Semaria, Police Station-Shahpur Semaria Patti Ojha, District-Bhojpur, in the light of the application received for sand mining from Rohtas Son-08 Balu Ghat Mauja-Darihat / Majhiyawan Block Dehri, District-Rohtas, the record of public hearing held on 15.03.2024, at 01:00 pm, attendance register and copy of the related CD are being sent for further action.

Annexure: As above.

Yours faithfully,

(S. Chandrasekhar)
Member Secretary

Translated Copy Pg- 194 B

Proceeding of public hearing .

Public hearing was held on 15.03.2024 at 01:00 pm at Anchal Office, Dehri, District-Rohtas under the notification no.-S.O. 1533, dated 14th September, 2006 of the Ministry of Environment, Forest and Climate Change, Government of India for environmental clearance related to the project under Rohtas Son-08 Balu Ghat, Mauza-Darihat/Majhiyawan, Block Dehri, District-Rohtas M/s Shivam Coke Private Limited, Director Shri Rajiv Ojha, Father-Shri Baleshwar Ojha, Village + Post-Semaria, Thana-Shahpur, Semaria Patti Ojha, District-Bhojpur.

In the light of TOR File.No.SIA/1(a)/2428/2023, dated 06.06.2023 issued by the State Level Environmental Impact Assessment Authority, Bihar under the Ministry of Environment, Forest and Climate Change, Government of India Notification No.-SO 1533, dated 14 September 2006 and as amended, on 15.03.2024 in the afternoon by the Bihar State Pollution Control Board, headed by Shri Chandrashekhar Prasad Singh, Additional Collector-cum-Additional District Magistrate, Rohtas, Sasaram (representative of District Officer, Rohtas).Public hearing was organized at 01:00 pm in Zonal Office, Dehri, District-Rohtas. Attendance register attached (Annexure-1)

The notice of this public hearing was published by Bihar State Pollution Control Board through daily newspapers like Dainik Jagran on 10.02.2024 (copy enclosed).

It is clear from the attendance register that apart from the officials, the environmental advisor of the new settler of the sand ghat and his authorized representative Mr. Anil Kumar Bhagat were present in the public hearing. The general public did not attend the public hearing.

The Chairman decided to forward the above information to the competent authority. Thereafter, the public hearing was declared closed with thanks.

Regional Officer,
B.S.P.C.B, Patna



Additional District Magistrate-cum-
Additional District Magistrate, Rohtas

Translated Copy Pg- 194 C

Attendance list

List of persons present during public hearing for environmental clearance related to Rohtas Son-08 Balu Ghat, Mauza-Darihat/Majhiyawan, Block Dehri, District-Rohtas by M/s Shivam Coke Private Limited, Director- Shri Rajiv Ojha:

Location:-Zonal Office Dehri, District:-Rohtas, Dated-15-03-2024, Time:-01:00 P.M

Sl. No.	Name	Address	Sign
1.	Chandrshekhar Prasad Singh	ADM Rohtas	
2.	Ashish Kumar Gupta	Regional Officer BSPCB, Patna	
3.	Prushotam Trivedi	CO, Dehri	
4.	Vijay Kumar	ACEO, Zila Parishad Rohtas(Sasaram)	
5.	Usman Aarif Chaudhary	Mines Inspector	
6.	Abhishek Kumar	Rain Enviro Pvt. Ltd.	
7.	Amit Kumar Bhagat	Rohtas	
8.	Amir Akhtar	Rain Enviro Pvt. Ltd. Patna	
9.	Raja Babu		



Bihar State Pollution Control Board

Parivesh Bhawan, N.S.-B/2. Pataliputra, Industrial Area,
P.O.-Sadakat Ashram, Patna-800010

Letter No.: 821

Patna, Date: 15/4/24

From,

S. Chandrashekhar I.F.S.
Member Secretary,

To,

Member Secretary,
State Environment Impact Assessment Authority
Beltron Bhawan, Shastri Nagar,
Patna-800023.

Subject: Regarding public hearing of M/s Shivam Coke Private Limited, Director Shri Rajiv Ojha, Father- Shri Baleshyar Ojha Village + Post-Semaria, Police Station-Shahpur, Semaria Patti Ojha, District-Bhojpur for sand excavation work from the sand ghat located at Rohtas Son -08 Balu Ghat, Mauza-Darihat / Majhiyawan, Block Dashari, District-Rohtas.

Sir,

In the context of the above subject, it is to inform that in the light of the notification number S.O.1533 dated 14 September 2006 of the Ministry of Environment, Forest and Climate Change, Government of India, M/s Shivan Coke Private Limited, Director Shri Rajiv Ojha, father-Shri Baleshwar Ojha, Village Post Semaria, Police Station-Shahpur Semaria Patti Ojha, District-Bhojpur, in the light of the application received for sand mining from Rohtas Son-08 Balu Ghat Mauja-Darihat / Majhiyawan Block Dehri, District-Rohtas, the record of public hearing held on 15.03.2024, at 01:00 pm, attendance register and copy of the related CD are being sent for further action.

Annexure: As above.



Yours faithfully,

(S. Chandrasekhar)
Member Secretary

SHIVAM COKE PRIVATE LIMITED

(Manufacturer of Low Ash Metallurgical Coke)

SHIVAM
Coke

G.T. Road, Kharikabad, P.O. Barwa East, Via-Nirsha Chattr, Govindpur, Dhanbad - 828205 Ph. 06540-262717, 262718

CIN :- U23109WB1992PTC054958

2428

Date: 21/06/24

To,

1. The Member Secretary,
State Environment Impact Assessment Authority,
2nd Floor, Beltron Bhawan, Shastri Nagar Patna- 800023
2. The Member Secretary,
State Level Expert Appraisal Committee (SEAC)
2nd Floor, Beltron Bhawan, Shastri Nagar Patna- 800023

Subject: Submission of Final EIA Report of Rohtas Sone 08 Sand Ghat, Area 96.50 Ha. on River Sone, at Mauza- Darihat/Majhiawan, Block- Dehri, District- Rohtas, Bihar.

Dear Sir,

With reference to the above-mentioned subject, we are herewith submitting Final EIA Report incorporated with Public Hearing Minutes and TOR Compliance to obtain Environmental Clearance for proposed Rohtas Sone 08 Sand Ghat, Area 96.50 Ha. on River Sone, at Mauza- Darihat/Majhiawan, Block- Dehri, District- Rohtas, Bihar.

So, we request you to consider our final EIA report and do the needful.

Thanking You.

For Shivam Coke (P) Ltd.

Rajive Singh
Director

Yours Faithfully

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21 JUN 2024
A. K. LAL

online proposal NO - SIA/BR/MIN/476700/2024.

NOTARY
A. K. LAL
Dist. - PATNA
Reg. No. - 1883J
Exp. dt. - 29.05.2027
GOVT. OF BIHAR

Proposal Details

Proposal No.:

SIA/BR/MIN/476700/2024

Single Window No.:

SW/130484/2023

CAF No.:

CAF/127497/2023

Project Name:

Proposed Sand Mining Project of Area 96.50 Ha at Rohtas Sone Ghat 08 on Sone River of District-Rohtas State-Bihar.

State:

BIHAR

Proposal For:

Fresh EC

Activity:

1(a) Mining of minerals

Sector:

MIN

Application For:

Application for EC (Category A, B1, and B2 Violation)- Form 1

Date of Submission:

15/06/2024

State File No.:

SIA/1(a)/2428/2023



Proposal History/Timeline

Preview

EC Granted	10/08/2024-10/08/2024
Start Date	10/08/2024
End Date	10/08/2024
Referred to SEIAA	23/07/2024-10/08/2024
Processed by MS SEAC	10/07/2024-23/07/2024
MS Verification Completed	15/08/2024-10/07/2024
EDS raised	07/06/2024-15/06/2024
MS Verification Completed	29/05/2024-07/06/2024
Submitted	28/05/2024-29/05/2024

